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ALLOTMENT OF TIME FOR MO-TION OF THANKS ON THE PRESI-DENT'S ADDRESS

MR. CHAIRMAN: I have to inform Members that I have allotted four days, viz. February 15, 19, 20 and 21 for the debate on the President's Address. To enable more Members to take part in the discussion, the House will, during these four days, have lunch recess between 1 P.M. and 2 P.M. and sit up to 5.30 P.M. in the evening.

LEAVE OF ABSENCE TO SHRI M. J. JAMAL MOIDEEN

MR. CHAIRMAN: I have to inform Members that the following letter dated the 31st January, 1968 has been received from Shri M. J. Jamal Moideen:

"I am in receipt of your summons dated 9th January, 1968 about the commencement of Rajya Sabha on the 12th February, 1968.

I am sorry I am not able to go over to Delhi at present as my doctor feels that I should not go out at all.

I am afraid I may have to absent myself during the ensuing session of the Rajya Sabha also.

I request you to kindly move and obtain leave of absence for me for the entire session."

Is it the pleasure of the House that permission be granted to Shri M. J. Jamal Moideen to remain absent from all meetings of the House during the current session?

(No hon. Member dissented)

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MR. CHAIRMAN: Permission to remain absent is granted.

MESSAGES FROM THE LOK SABHA

I.THE DISPLACED PERSONS (COMPEN-SATION AND REHABILITATION AM-ENDMENT BILL, 1968. II. THE BIHAR AND UTTAR PRADESH (ALTERATION OF BOUNDARIES) BILL, 1968.

SECRETARY: Sir, I have to report to the House the following two messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1968, as passed by Lok Sabha at its sitting held on the 15th February, 1968."

II

"In accordance with the provisions of Rules 96 of the Rules of Procedure and Conduct of. Business in Lok Sabha, I am directed to enclose herewith the Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968, as passed by Lok Sabha at its sitting held on the 13th February, 1968."

Sir, I lay both the Bills on the Table.

REQUEST RE STATEMENT ON WEST BENGAL

SHRI NIREN GHOSH (West Bengal): Sir, I would request you to direct the Government to make a statement on West Bengal.

MR. CHAIRMAN: That is a different matter. You have said it.

[THE DEPUTY CHAIRMAN in the Chair.]

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

श्री राम निवास न्धिर्ध (राजग्थान) : उपसभापति महोदया, मैं प्रस्ताव करता हं

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[श्री रता निवास सिर्धा]

कि राष्ट्रपति के प्रति निम्नलिखित रूप में कृतज्ञता ज्ञापित की जाये :

"12 फरवरी, 1968 को संसद् की दोनों सभाग्रों की सम्मिलित बैठक में राष्ट्र-पति ने क्रुपया जो ग्रभिभाषण दिया है उसके लिये राज्य सभा के सदस्य, जो सभा के वर्तमान सत्न में उपस्थित हैं, राष्ट्रपति के प्रति ग्रपनी हार्दिक कृतज्ञता ज्ञापित करते हैं।"

राष्ट्रपति जी का जो अभिभाषण हन्ना उसमें उन्होंने हमारे देश के समक्ष जो पिछले वर्ष कठिनाइयाँ थीं, उनका एक विवरण दिया है ग्रौर उसके साथ ही सरकार की श्रोर से उन कठिनाइयों को दूर करने के लिए जो प्रयास किये गये, जो योजनाएं बनाई गई जो नीतियाँ प्रतिपादित की गई, उनका भी उल्लेख किया है । यह सही है कि पिछला वर्षे एक बहुत ही कठिनाई का वर्ष था। हमारे देझ के कई भागों में मुखा पड़ा और दो सालों से लगातार वर्षा की कमी के कारण कई क्षेत्रों में एक ग्रकाल जैसी स्थिति बन गई। सौभाग्य से ग्रब वह स्थिति समाप्त हो गई है श्रौर इस साल जो ग्रनाज की पैदावार हुई है, उससे स्थिति में काफी सुधार ग्रा जायेगा भौर जनता को काफी राहत मिल सकेगी। केवल ग्रच्छी वर्षा के ही कारण यह फसल हई है, सो बात नहीं है। सरकार की स्रोर से जो कृषि उत्पादन के संबंध में योजनाएं वनाई गई थीं, सूधरे हुए वीज, खाद ग्रौर वैज्ञानिक टैक्नीकल तरीकों के सबंध में जो प्रसार किया गया, उनका भी यह फल हम्रा ्र कि इस साल जो फसल हुई वह इतनी अच्छी 📲ई । ग्रगर इस संबंध में किसी को धन्यवाद दिया जा सकता है तो किसान को ही जिसने इन सारे तरीकों को अपनाया तथा अपनी मेहनत और हिम्मत से सूखे के बावजूद भी

इस साल बहुत ग्रच्छी पैदावार देश को दी। ऐसा ग्रनुमान लगाया जाता है कि इस साल जो फसल होगी वह 9-1/2 करोड़ टन से लेकर 10 करोड़ टन तक होगी। इस से हमारी सारी खाद्यान्न की समस्या हल हो जायेगी, ऐसा मैं नहीं मानता हूं क्योंकि ग्रगर खाद्यान्न उत्पादन बढ़ भी जाय फिर भी हमारी जनता को ग्रच्छा याहार पहुंचाने के लिए ग्रौर भी प्रयास करने पड़ेंगे। ताकि हमारे देश के नागरिकों को ग्रच्छा पौष्टिक भोजन मिल मके।

इसके साथ मैं इस नमय सरकार का ध्यान ग्रार्काषत करना चाहूंगा कि ग्राज हमारे देश के सामने जो सबसे बड़ी ग्रावश्यकता है वह यह है कि कोई सुनियोजित खाद्य नीति राष्ट्रीय स्तर पर बनाई जावे।

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पहली योजना प्रारूप में यह लिखा हग्राथा कि देश के लिये खाद्य **नी**ति की ग्रावश्यकता है । परन्तू इतने वर्षों के बाद तीन पंचवर्षीय योजनाम्रों के बाद भी ऐसा नहीं हुन्रा । इतनी कमेटियाँ बनीं, कमीशन बने, सब कुछ हुम्रा, उनकी रिपोर्ट ग्रौर सिफारिणें ग्राई परन्तू ग्राज भी हमारे सामने कोई निश्चित नीति नहीं है जिसके ग्राधार पर हम ग्रगले पांच, दस या पन्द्रह साल में अपने देश की खाद्यान्न की स्थिति के बारे में ग्रौर कृषि के बारे में कोई योजना बना सकें । कभी भाव गिर जाते हैं, कभी भाव बढ जाते हैं ग्रौर इ.स. ऊंच नीच से जनता को बहुत वड़ी परेशानी होती है । इस साल ही देख लीजिये, थोड़ी सी ग्रच्छी फसल हुई तो देश के कई भागों में खाद्यान्नों के भाव गिरने लगे । सरकार आज ऐसी स्थिति भें नहीं है कि जो न्यूनतम भाव निर्धारित किये गये हैं उन पर उन खादानों की खरीद कर सके । भावों में ऊंचल्नीच का फायदा केवल बिचौंलिये को होता है। यह भावना कभी कभी हमारे देश में बन

[15 FEB. 1968]

वहुत ही व्यावहारिक बात है ग्रौर ऐसी बात है जो दूसरे देशों ने की है ग्रौर बहुत ही सफलता से निभाई है । हमें इम नीति के बारे में विशेष गंभीरता से सोचना है क्योंकि इस साल थोडी सी ग्रच्ठी फमल में भाव इतने गिरने लग गये आज हरियाणा और पंजाब में ही नहीं, राजस्थान के कुछ इलाकों में भी मक्की के भाव सरकार के न्यूनतम रेट से नीचे गिरने लग गये हैं। जो सरकार की कृषि विकास की योजनाएं हैं वे ग्रगर सफल होने लग गई, जैसी कि हमें ग्राशा है कि ग्रवश्य होंगी, तो ग्रगले वर्षों में जब तक इस प्रकार का वहद ग्रायोजन न किया जाय, कोई योजना न बनाई जाय कि किस तरह से खाद्य न्नों की खरीद करेंगे, किस तरह से वितरण करेंगे तब तक जो भी हमारी खेती बाड़ी की उपज बढ़ाने की योजनाएं हैं वे सब ग्रसफल हो जायेगी ग्रौर हमें कोई उनसे फायदा होने वाला नहीं है + 01 ł

पी० एल० 480 के बारे में हमे गंभीरत^र से सोचना है। पिछले वर्षों में जो हमारी कृषि में विकास नहीं हुआ और कृषि दिकास का सारा कार्यक्रम क्रंठित हुग्रा उसका मुख्य कारण यह था कि पी० एल० 480 के म्रंतर्गत जो सस्ता ग्रौर सडा ग्रनाज ग्राता था उसकी वजह से हमारी उत्पादन और वितरण की व्यवस्था समाप्त हो गई, भाव दबने लग गरे और उत्पादन के लिये जो भी लोगों में हिम्मत या हौसिला होना चाहिये था वह नहीं हो इसलिये जितनी जल्दी इसको खत्म सका । किया जाय उतना ग्रच्छा है । हमें स्वाव-लंबी बनना है । हमारे यहां जो भी ग्रनाज है बॉहर से ग्रति उसको बन्द किया जाय। केवल ग्रनाज ही नहीं ग्राप रूई को देखिये, पी० एल० 480 के ग्रंतर्गत हमें रुई मिलती है 1 সা আ रुई का हमारे देश में ग्रच्छा उत्पादन हुमा है श्रौर उसके भाव गिरते जा रहे हैं, फिर भी सरकार ने यह नीति बना रखी है कि ल खों गांठें ग्रमरीका से मंगायेंगी ग्रौर उनका यहां

जाती है कि ऊंचे भाव डोने के कारण किसानों को बहुत ज्यादा मुनाफा या फायदा हो रहा है । यह गलत है क्योंकि किसानों की ज्यादातर जो फसल है वह फसल निकलने के साथ ही सस्ते भाव पर निकल जाती है श्रौर मुनाफा बिचौलिये को होता है । इसलिये यह ग्रावण्यक है कि हमारे सामने एक राष्ट्रीय -खाद्य नीति हो । ऐसी नीति में दो चीजों का हमें ध्यान रखना पड़ेगा। ऐसी नीति निर्धारित करते समय पहली बात यह है कि इतनी दिक्कतों के बावजूद किसान जो मेहनत करता है और जो भ्रपनी हिम्मत और होसिला से पैदावार करता है उसको ग्रपने परिश्रम का पूर्णरूप से मुग्राविजा मिले भ्रौर इसके साथ साथ दूसरी बात यह भी हो कि जो उपभोक्ता है उसको भी ठीक दाम पर खाद्यान्न साल भर तक मिलते रहें । इन दोनों बातों की बहत रड़ी म्रावश्यकता है ऐसी नीति निर्धारित करने के लिये अनाज का व्यापार जब तक सरकार नियंत्रित नहीं करती, ग्रपने हाथ में नहीं लेती, तब तक ये दोनों बातें कभी भी संभव नहीं हो सकती । इसलिये मैं सरकार का ध्यान ग्राकपित करूंगा कि इसके बारे में अच्छी योजनाएं बनायें और किसीन किसीतरीके से जो भावों में बढ़ाई चढ़ाई है उसको रोकें ग्रीर जनता को राहत दें। अनाज का राजकीय व्यापार बहुत कांतिकारी सुझाव हो, ऐसी बात नहीं है । जापान जैसा देश जहां समाजवाद का नाम नहीं है ग्रौर जो विशद्ध पूंजीवादी तरीके से काम करता है वहां पर केन्द्रीय तरीके से खाद्यान्नों की खरीद व फरोख्त होती है ग्रौर वहां सारा जो उत्पादन होता है वह मरकार खरीद लेती हैया सरकार के द्वारा उनके संगठन खरीद लेते हैं ग्रौर फिर उमका वितरण राजकीय स्तर पर किया जाता है बर्मा में भी यही स्थिति है ग्रौर श्रीलंका में भी कुछ हद तक इस तरह की योजना चल रही है । इसलिये जब मैं यह कहता हुं कि खाद्यान्नों का राजकीय व्यापार किया जाय तो में यह इस दृष्टि से कहता हू कि यह

[श्रो राम निवास भिर्धा] पर वितरण करेंगे । मैं ममझता हूं कि इम सारी व्यवस्था पर हमें पुर्नावचार करना चाहिये ताकि हमारी जो कृषि विकास की योजनाएं हैं वे ठीक तरह से ग्रागे बढ़ सकें ग्रौर हमारा राष्ट्र विकसित हो सके ।

पिछले साल बिहार ग्रौर अन्य इलाकों में बहुत बड़ा ग्रकाल पड़ा, लेकिन हमें यह नहीं मानना चाहिये कि ग्रकाल कोई देवी प्रकोप से होते हैं। अलाल होते हैं मानवीय उपेक्षां से। नीतियां अगर ठीक ढंग से न बनें तो ग्रकाल की स्थिति का सामना करने में हम समर्थ नहीं होते। इसलिये केवल यह कह देना कि बरसात नहीं हुई, ग्रकाल पड़ गया, यह बहुत ही गलत तरीका है सोचने का । इसके लिये मैं ग्रापको एक दो मिसालें देना चाहूंगा खास तौर पर बिहार की । 1966-67 के कुछ महीनों में बिहार में 15 हजार कुग्रों का निर्माण हुग्रा ग्रौर इस साल के पिछले कुछ महीतों में 15 हजार ग्रौर कुग्रों का निमांग हुग्रा । इस तरह तीस हजार कुम्रों का निर्माण हम्रा । पिछले 15 वर्षों में, तीनों पंचवर्षीय योजनाग्रों में, वहां केवल १८ हजार कुग्रों का निर्माण हुग्रा । क्या हम नहीं सोच सकते थे कि किन चीजो को हमें देश और विशेष रूप से बिहार प्रदेश की स्थिति देखते हुये, प्रमुखता देनी चाहिये । ग्राज जब मुसीवत ग्रौर ग्राफत पड़ी तब हम सारा प्रवार करने लगे। यही चीजें पहले हो जाती तो मैं समझता हूं कि ग्रकाल पड़ता हीं नहीं ग्रौर पड़ता भी तो उसका ग्रसर इतना भयंकर नहीं होता जितना ग्रब हुग्रा ।

इसी तरह से नलकूप हैं । पिछले साल 1200 नलकूप, ट्यूबवैल, बिहार में दनें । यह संख्या पिछले 15 साल में तीनों योज-नाग्रों से ज्यादा है । इस तरह के ग्रौर भी आतंकड़े मैं दे सकता हूं लेकिन उनकी श्रावश्य-कता नहीं हैं । इस लिये मैं सरकार से तिवेदन करुंगा कि जो हमारी इस तरह की योजनाएं हैं उन पर गंभीरता से वह सोचे, केवल क्रकाल में राहत पहुंचाने की दृष्टि से नहीं बल्कि क्रकाल जैसी संभावनाएं हमारे देश से हमेशा के लिये मिट जायें, इस दृष्टि से कुछ योजनाएं बनाई जायें ।

राजस्थान नहर का प्रश्न मैं ग्रापके सामने रखना चाहूंगा । कई साल से यह योजना चल रही है ग्रीर उसमें बड़ी संभाव-नाएं हैं हमारे देश खाद्यान्नों की उत्पत्ति वढ़ाने की लेकिन वहां पर भी पिठने दो माल में पूरे साधन उपलब्ध नहीं होने की वजह से वह योजना बिल्कुल रुकी सी पड़ी है । वहां सैंकड़ों जो टेकनिकल, इंजीनियर्म ग्रीर दूसरे लोग हैं वे निकाले जा रहे हैं ग्रीर टेम्पो बना था पिछले पांच दस साल में इस योजना को ग्रागे बढ़ाने का वह सब समाप्त सा होता जा रहा है । उसका नतीजा भी ग्रागे चल कर बहत बुरा होंने वाला है यह हमें निश्चित रूप से स्वीकार करना चाहिये ।

इसी तरह से राजस्थान में नलकप ट्यूबवैल्स का काम चल रहा था। उन्होंने कहा कि ढ़ाई सौ ट्यूबवैल्स हम बनायेंगे दो, चार, पांच साल में। वह तो बने नहीं लेकिन उसके पहले ही ऐसा सुनने में आया है कि भारत सरकार ने यह निर्णय किया कि वह सारी जो संस्था है जो नलकूप राज-स्थान में बनाते हैं उनको वहां से हटा लिया जाय क्योंकि वे समझते हैं कि इसकी वहां त्रावश्यकता नहीं है। इसी तरह से पीने के पानी की बात है । जब ग्रकाल पड़ता है तो करोड़ों रुपये का खर्चा हम करते हैं पानी पहुंचाने के लिए पानी की व्यवस्था करने के लिए, लेकिन बहुत ही दुख की बात है कि स्वतन्त्रता के 15,20 साल के बाद योजनाबद्ध. बाद विकास के बाद भी ग्राज हम यह कहने की स्थिति में नहीं हैं कि कम से कम पानी जो एक बुनियादी ग्रावश्यकता है एक नागरिक के लिए वह हम सबको उपलब्ध कर पा रहेहैं। सरकार को इन बुनियादी बातों पर सोचना है ग्रौर इस तरह की **यो**जना बनानी है कि जनता को कृषि के बारे में, पीने के पानी के बारे में ग्रच्छी तरह से सब चीजें पहुंच सकों ग्रौर इसके लिए चौथो पंचवर्थीय योजना जितनी जल्दी लागू की जाय उतना ग्रच्छा है। मैं ऐसा समझता हं कि पिछने दो तीन साल जो चौथी -योजना को हमने ग्रागे चलाया वह भी एक तरह से गलत था । योजना का मतलब यह नहीं है कि बहुत ही वृहद ग्राकार की योजना हो । हमारे पास साधन कम थे तो हम योजना छोटे ढंग से बना लेते। लेकिन यह कहना कि चोयी योजना हम तीन साल तक बनायोंगे नहां यह रहत गलत बात मालूम इतेती है। ग्रगर हम यह मानकर चलते हैं कि बड़ी चीज ही योजना होती है तो यह बात नहीं है। हमारे पास जो भी साधन मौजूद हैं उनका ठीक ढ़ंग से, स्तियोजित तरीके से उपयोग हो सके, उसी का नाम योजना है। इसलिए जितनी जल्दी हो सके हमें इसकी कोशिश करनी है कि जो भी योजना का कार्य रुका हुय्रा है वह ग्रागे बढाया जाय ।

ग्राजकल ग्रौद्योगिक क्षेत्र में मंदी चल रही है ग्रौर उत्रादन कम हुया है। इससे बहुत बड़ी गंभीर स्थिति पैदा हो गई है। उसके कारणों पर हमें गंभीरता से सोचना है। यह जो मंदी है यह सारे क्षेत्र में है ऐसी बात नहीं है । कुछ ही ऐसे क्षेत हैं उद्योग के जिन में मंदी का असर ज्यादा पड़ा है । कृषि से संबंधित उद्योग हैं उनमें मंदी का कोई ग्रसर नहीं पड़ा है । ग्रगर ग्राप ग्रांकड़े देखें तो जैंसे इंजन है, ट्यूबवैल हैं, ट्रैंक्टर हैं या जो भी खेतीबाड़ी या कृषि से संबंधित उद्योग हैं वे बहुत ग्रच्छे ढंग से चल रहे हैं। इस लिए हमको सोचना है कि भविष्य में हमारे यहां ग्रौद्योगीकरण की नीति किस प्रकार की हो। मैं समझता हूं कि हमारे देश के लिए एक सही ग्रौर सच्ची भ्रौद्योगिक नीति वही हो सकती है जिसका घनिष्ठ सम्बन्ध हमारी कृषि से हो । हमें उन उद्योगों को प्राथमिकता देनी चाहिये जिनका कृषि से सम्बन्ध हो, जिनक लिए कच्चा माल कृषि उत्पादन से उपलब्ध होता हो । इसी के साथ-साथ कृषि क्षेत्र का पोषण करने वाले जो उद्याग हैं जैमे खाद, ट्रैक्टर, ट्यूबवैल इत्यादि उन्हें लगाना चाहिये। इतना बड़ा यह क्षेत्र है कि जितने चाहे उद्योग उसमें लग सकते हैं। इन दो दुष्टियों से श्रौद्यों-गीकरण करें तो मैं समझता हूं कि न कभी मन्दी ग्रायेगी ग्रौर न कभी ग्रौद्योगिक उत्पादन कम होगा। इसलिए हमें एक सच्ची श्रौद्योगिक नीति का निर्माण करना है जो हमारे देश की परिस्थिति के ग्रन्कुल हो ग्रौर जिसके ग्राधार पर हम देश को जल्दी से जल्दी ग्रागे बढ़ा सकें।

स्रब निर्य।त का प्रश्त आत है। इसके लिए योजनाएं बनती हैं कि आय त किस तरह से बढ़े, कोन सी नई चीजें वाहर भेजना शुरू करें । य्राज स्थिति यह है कि 75 फीसदी जो चीजें देश से निर्यात होती हैं वे कृषि उत्पादन से उपलब्ध होती हैं। इसलिए ग्रगर कृषि उद्योग को थोड़ा कारगर स्रौर एकीशिएंट बना देते हैं तो हमारी निर्यात बढ़ाने की समस्या भी बहुत कुछ हल हो जायेगी स्रौर बहुत ग्रच्छे तरीके से विदेशी विनिमय की जो कमी है उसको पूरा किया जा सकता है ।

राष्ट्रपति जी ने अपने अभिभाषण में सरकारी क्षेत में जो संगठन हैं उनके बारे में उल्लेख किया । यह बहुत ही असंतोष-जनक स्थिति है कि तीन हजार करोड़ हाये सरकारी क्षेत में डालने के बाद भी आज हमको पूर्ण रूप से उसका फायदा नहीं मिल रहा है। देश में जो मन्दी आ रही है और इन्फ्लेशन जैसी स्थिति बन रही है उसका एक कारण मैं यह मानता हूं कि इतना रुगया इस क्षेत्र में लगाया गया जिससे वापस हमारे देश को पूरा फायदा नहीं मिल रहा हैं।

[श्री राम निवास मिर्धा] •--- • राष्ट्रपति जीने संकेत भी किया है कि सरकार इसके बारे में योजना बना रही है । मैं समझता हूं कि ज्यादा योजना के सोचने की ग्रावश्यकता नहीं है। हमारे यहां पर जो प्रशासनिक सुधार ग्रायोग है उसने इस सम्बन्ध में बहुत अच्छी रिपोर्ट दी है। उसके ग्राधार पर जल्दी से जल्दी सारे सरकारी क्षेत का पूनर्गठन किया जाय तो मैं समझता हं कि हमारे देश की बहुत बड़ी दिक्कत दुर हो जायेगी । चौथी पंचवर्षीय योजना के संबंध में हम कहते हैं कि साधन नहीं हैं इस लिए योजना नहीं बना सके । बहत बडे साधन का स्त्रोत हमारे देश के सरकारी क्षेत्र के उद्योग बना सकते हैं । नहीं तो क्या ग्रावश्यकता थी इन उद्य गों को लगाने की ग्रौर करोड़ों ग्ररबों रुपया जो जनता के टैक्स से वसूल होता है उसको इस क्षेत्र में लगाने की । इसलिए जितनी जल्दी से जल्दी हो सके प्रशासनिक सुधार स्रायोग की सिफारिशों को सरकार कार्यान्वित करे। केवल इतना ही नहीं प्रशासनिक सधार म्रायोग ने कई रिपोट दी हैं जो सरकार के विभिन्न क्षेत्नों के बारे में हैं। इन सब रिपोर्टों में जो सुझाव हैं उनको जल्दी से जल्दी हम कार्यान्वित करें तब हम कह सकते हैं कि जो उच्चस्तरीय ग्रायोग का निर्माण किया गया उससे हमारे देश को फायदा पहुंचा है 1

राष्ट्रपति जी ने प्रपने ग्रभिभाषण में कई बातों के साथ-साथ दिल्ली में हो रहे दूसरे संयुक्त राष्ट्र व्यापार एवं विकास सम्मेलन, ग्रंकटाड का उल्लेख किया । यह बहुत ही महत्वपूर्ण सम्मेलन है ग्रौर संयुक्त राष्ट्र संघ के प्रमुख कार्यालय के बाहर कभी भी इतना बड़ा सम्मेलन नहीं हुग्रा जैसाकि ग्रब दिल्ली में हो रहा है। हमारे जिए भी यह बहुत गर्व की बात है कि हमारे दश में, हमारी राजधानी में यह सम्मेलन चल रहा है ग्रौर इसके लिए जो भी व्यवस्था की गई दे बहु बहुत गर्च्छी भोर सुचाक है मौर

सब लोगों ने उसकी तारीफ की है। मैं समझता हूं कि इस सारी चीज का संचालन ^इहत ही अच्छे तरीकें से हुआ है । इसमें कुछ कमी भी करते तो भी काम चल सकता था लेकिन जो हमारी परम्परा है ग्रातिथ्य की उसको ध्यान में रखते हुए हमने जो भी व्यवस्थाएं की हैं उनका हम स्वागत करते हैं **और इ**ससे सम्बन्धित जो व्यक्ति हैं उनको इस सारी व्यवस्था के लिए बधाई देते हैं । हमारी मरकार के जो व्यापार मंत्री हैं वे इसके ग्रध्यक्ष हैं। उन्होंने ग्रपने भाषण में जो बातें रखी हैं वे बहुत ग्रच्छा ग्राधार है इस सम्मेलन का कार्य करने का 1 जितनी जल्दी ये बातें की जायं उतनी ही जल्दी इस सम्मेलन के उद्देश्य पूरे होसकेंगे। जो ग्राज विश्व की स्थिति है उसमें एक तरफ ऐसे राष्ट्रों का समृह है जो बहुत ही साधन सम्पन हैं, जो बात ही धनी-मानी हैं, विकसित देश हैं और दूसरी अरोर विकासशोल देश हैं जो अपने हितों का अच्छी तरह से संरक्षण नहीं कर पा रहे हैं। इस सम्मेलन के पहले ग्रल्जीयर्स में विकास-शील देशों का एक सम्मेलन हुग्रा था, उसमें 77 देशों ने भाग लिया ग्रौर वहाँ एक घोषणापत बनाया गया । मैं समझता हं कि उस घोषणापत्न में जो भी कार्यक्रम का संकेत दिया गया है वह न्यूनतम कार्यक्रम है जिसके म्राधार पर यह सारी बात चल सके । बड़े खेद की बात है कि इस प्रकार के पहले सम्मेलन के निर्णयों की जो 1964 में जिनेवा में हुग्रा था ग्राज तक विकसित देशों ने उपेक्षा की ग्रौर ग्राज तक उन पर कोई कदम नहीं उठाया । हमें ग्राशा है कि इस सम्मेलन में उन बातों पर विचार होगा ग्रौर एक रथायी हल निकल सकेगा ताकि हम विश्व में बहत ग्रच्छे ग्राधिक तंत्र का निर्माण कर सकें । मिसाल के तौर पर मैं यह कहना चाहुंगा कि 1964 के सम्मेलन में यह निर्णय हम्रा या कि जो भी विकसित देश हैं उनकी राष्ट्रीय ग्राय का केवल एक प्रतिशत भाग विकास-शील देशों की मदद के लिए, सहायता के

करनी पड़ेगी कि किसी भी देश की विदेश नीति इस ग्राधार पर नहीं चलाई जा सकती कि उसके जो पड़ोसी देश हैं उनसे सदैव के लिए दुष्मनी रहेगी या झगड़ा रहेगा । इसलिए हमारी विदेश नीति का इस प्रकार संचालन करना चाहिए कि कुछ न कुछ तरीके ऐसे मिल सकें कि चीन श्रौर पाकिस्तान ही नहीं इस क्षेत्र के जो दूसरे देश हैं उनसे भी ज्यादा से ज्यादा सम्पर्क बढ़ सके श्रौर हमारे सम्बन्ध मैत्नीपूर्ण बन सकें । दुनियां के कई ऐसे क्षेत्न

मत्नापूर्ण पर्ण राजा ठुला प्रभा तक हमारा I P.T. है जिनमें मैं समझता हूं ग्रभी तक हमारा प्रतिनिधित्व उस स्थिति में नहीं है जितना

कि होना चाहिये । हमने कूटनीति के दृष्टिकोण से उत्तर अमरीका और यूरोप के देशों को विशेष प्राथमिकता दी है । जब कभी हम बात सोचते हैं तो उन देशों की बात सोचते हैं ग्रौर ग्रपने देश का प्रतिनिधित्व करने के लिये दूतावास स्थापित करने का प्रश्न ग्राता है तो केवल उन्हीं देशों की बात हमारे दिमाग में ग्राती है । जो भी हमारे ग्रच्छे कूटनीतिज्ञ हैं, ग्रच्छे ग्रधिकारिगण हैं वे भी उन्हीं देशों में रहना पसन्द करते हैं लेकिन लैटिन ग्रमरीका, एशिया, ग्रफीका देशों को जो एक बहुत बड़ा क्षेत्र है उनके बारे में हमने उतना ध्यान नहीं दिया है जिससे हमारे संबंध उनके साथ ग्रच्छे ग्रौर मैत्रीपूर्ण हों । इसलिये इ्मके लिये हमें ग्रौर प्रयास करने पड़ेंगे **ग्रौर** सरकार को ग्रपने इस दृष्टिकोण में परिवर्तन लाना पड़ेगा ग्रौर हमारे ग्रधिकारीगण को भी दृष्टिकोण नया लाना होगा जिससे हम लैटिन[े] ग्रमरीका, एशिया भ्रौर म्रफ़ीका के देशों में ग्रपने ग्रच्छे से ग्रच्छे प्रतिनिधि भेजें, जिससे उनके साथ हमारे देश के दोस्ती के संबंध ज्यादा ग्रच्छे बन सकें । इस तरह से हम ग्रपनी विदेश नीति को ग्रौर भी ग्रच्छें -7 ढंग से चला सकें। ÷

> पाकिस्तान के संबंध में ग्रभी बात हुई । कुछ दिनों पहले दिल्ली में जूट मिल ग्रसोसियेशनः के द्वारा एक सेमीनार हुग्रा था, उसमें सवाल-यह ग्राया कि जूट पर एक्सपोर्ट ड्यूटी बहुत्

लिए दें । यह निर्णय था जो सब ने स्वीकार किया था, लेकिन स्थिति क्या है ? स्थिति **ग्रौर बिगड़**ती जा रही है । 1964 में उनकी सहायता उनकी राष्ट्रीय ग्राय का ·87 प्रतिशत था, 1965 में गिरकर हो गया '72 ग्रौर 1966 में 62 । विकासशील देशों को ऐसी स्थिति का सामना करना पड़ रहा है । ग्रगर ऐसी ही स्थिति चलती रही तो मैं समझता हू कि सारी विस्व व्यवस्था को बहुत बड़ा खतरा पैदा हो जायगा । इसका मतलव यह नहीं कि हम भ्रौर दूसरे विकासणील देश कोई खैरात चाहते हैं, हम यह चाहते हैं कि विश्व का जो ग्राधिक संगठन है वह इस प्रकार सुधारा जाय कि जो विकासशील देश हैं वे स्वयं ग्रपने प्रयत्नों से निर्यात करके ग्रौर व्यापार करके ग्रपनी सारी समस्याग्रों को दूर कर सकें ग्रौर ग्रपना विकास स्वयं यह बहुत महत्वपूर्ण काम है कर सके । ग्रौर मैं सरकार से निवेदन करूंगा कि इसमें बहुत सतर्कता बरते ग्रौर इस सम्मेलन का उपयोग करते हुए जो इसके निर्णय हैं उनको कार्यान्वित कराने का प्रयास करें।

राष्ट्रपति जी ने ग्रपने ग्रभिभाषण में विदेश नोति के सम्बन्ध में कई बातें कहीं हैं । विशेष तौर से मैं सदन का ध्यान पाकिस्तान ग्नौर चीन के सम्बन्धों की ग्रोर ग्राकृष्ट करना चाहूंगा । हमें बहुत ही खेद है कि इन देशों के साथ, जो हमारे पड़ोसी देश हैं, हमारे सम्बन्ध मैत्नीपूर्ण होना तो दूर रहा बहुत ही ग्रसंतोषजनक स्थिति में हैं। लेकिन हमें यह कोज़िश हमेशा करनी पड़ेगी कि किस तरह से हम अपने पड़ोसी देशों के साथ सम्बन्ध सुधार सकते हैं । यह तभी हो सकता है जबकि दूसरे देश, चीन ग्रौर पाकि-स्तान, भी अपने दिल में इस तरह की भावना रखें कि उन्हें भी भारतवर्ष से मैन्नीपूर्ण सम्बन्ध रखने है। इसलिए जो भी हमें करना है वहुत ही गंम्भीरता से, संयम से करना है, सारी स्थिति का मुकाबला करना है। बह बात निश्चित रूप से स्वीकार

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[श्री राम निवास मिर्धा[

है उसे कम किया जाये क्योंकि विदेशों में हम पाकिस्तान का ग्रच्छी त रह से मुकाबला नहीं कर सकते....

र्थने उपसभापति : ब्रापको कितना वक्त ब्रौर चाहिये ?

SHRI RAM NIWAS MIRDHA: Just fifteen more minutes only.

THE DEPUTY CHAIRMAN: You may continue later. The House stands adjourned till 2 P.M.

for lunch at one of the clock

• The House reassembled after lunch at two of the clock. THE DEPUTY CHAIRMAN in the Chair.

श्री राम निवास (निर्धाः उपसभापति महोदया, मै निवेदन कर रहा था कि पाकिस्तान के साथ हमारे सम्बन्ध किस प्रकार अच्छे किये जा सकते हैं। व्यापार एक ऐसी चीज है जिसके ग्राधार पर कुछ सम्बन्ध पाकिस्तान से ग्रौर बढ़ा सकते हैं। जो मुख्य समस्यायें हैं वे सम्भवतः कुछ समय तक हल न हो सकें ंपरन्तू फिर भी कूछ समस्यायें ऐसी हैं जिनको हम अगर धैर्य और विश्वास के साथ हल करने की कोशिश करें तो सम्भवत: कुछ गरिणाम निकल सकता है। कुछ समय पूर्व जूट मिल एसोसियेशन की एक विचार-गोष्ठी हई थी उसमें मैंने सुझाव दिया था कि जुट के सम्बन्ध में पाकिस्तान से उसी प्रकार के समझौते करने की कोशिश करनी चाहिए जैसे कि चाय के रम्बन्ध में हमने सीलोन से किया है । मैं ामझता हूं कि इस क्षेत्र में अगर आपस में ोड़ चलती रही तो हमारे दोनों देशों को कसान होगा । सरकार ने जूट पर से अभी

कुछ ड्यूटी कम की है लेकिन उससे स<mark>सस्या</mark> का हुल नहीं हो सकता ग्रौर इसका स्थायी **हुल** ढंढने के लिये हमें ग्रौर प्रयत्न करने पड़ेंगे ।

राष्ट्रपति महोदय ने ग्रपने ग्रभिभाषण नें परिवार नियोजन के सम्बन्ध में कुछ कहा है और उन्होंने इसे एक अत्यन्त महत्वपूर्ण कार्यक्रम बताया है) उन्होंने कहा कि इस वर्ष साढ़े 28 लाख से अधिक स्त्री और पुरुष विभिन्न परिवार नियोजन कार्यक्रमों के प्रन्तर्गत <mark>ग्राए</mark> और ग्रगले वर्ष 60 लाख ग्रतिरिक्त स्त्री पुरुष वरिवार नियोजनों की परिधि में लाये जायेंगे। मेरा विचार है कि यह जो टार्गेट तय किया गया है बहुत ज्यादा है । परिवार नियोजन को केवल आंकड़ों के आधार पर हल करना · उचित नहीं होगा। हमारी ग्रामीण जनता की मान्यतः ओं में परिवर्तन लाना पडेगा जो कि एक बहुत कठिन काम हैं। लेकिन आज जिस प्रकार यह कार्यक्रम चल रहा है राज्यों में, उसकी एक बहत बड़ी प्रतिक्रिया हो रही है। सामान्य तौर से अस्पतालों में डाक्टर, नर्स, इत्यादि होने चाहियें थे वे वहां पर न होकर इन परिवार नियोजन के कार्यक्रमों में लगा दिये जाने है और वह इसलिये कि इस कार्यक्रम में करीब-करीब शत-प्रतिशत अनुदान केन्द्रीय सरकार से राज्य सरकारों को मिलता है। भारत सरकार को भी विदेशों से इन योजनाओं के लिये बहुत बड़ी सहायता मिलती है । इसलिये संभवतः वह भी इस कार्यक्रम को इस तरह से चला रहे हैं। किसी भी कार्यक्रम की क्या ग्रहमियत है वह इस बात से लगा सकते हैं कि अगर राज्य सरकारों को शत प्रतिशत अनुदान केन्द्रीय सरकार से न मिले तो वह कितने कार्यक्रम चला सकती है। मैं समझता हूं ऐसा दृष्टिकोण हमारे सामने ग्रवश्य होना चाहिये क्योंकि ग्रगर विदेशी सहायता में कमी हो गई तो यह सारे कार्यक्रम हमको रह करने पड़ेंगे। एक बड़ा खतरा जो है वह यह है कि जो भी आंकड़े आ रहे हैं वह बहुत बढ़ा-चढ़ा कर आ रहे हैं। इसलिये अगर उन ग्रांकड़ों के ग्राधार पर हमने ग्रपनी

योजनाओं का निर्माण किया तो मैं समझता हूं बहुत ही गलत ग्रांकड़ों के ग्राधार पर हमारी योजनाएं बनेंगी ग्रोर सारी योजनाग्रों की मान्यताएं ग़लत हो जायेंगी। इसलिए परिवार नियोजन कार्यक्रम को एक बहुत ही व्यावहारिक दृष्टिकोण से देखना चाहिये। जो भी इसकी सीमायें हैं ग्रौर जो भी इस कार्यक्रम को ग्रागे बढ़ाने में सीमा हो सकती है उनको स्वीकार करते हुए भी वह टार्गेट मुकर्रर करना चाहिये।

राष्ट्रपति महोदय ने ग्रपने ग्रभिभाषण में अभ बीमा के सामाजिक नियंत्रण के बारे में कहा है । परन्तू उन्होंने, बैंकों का सामाजिक नियत्रण किस प्रकार हो उसका कोई उल्लेख नहीं किया है। कुछ समय पूर्व तो यह बात चलती थी कि ग्राम बीमा का राष्ट्रीयकरण ग्रवश्य हो जायेगा और बैंकों का राष्ट्रीयकरण न कर कम से कम सामाजिक नियंत्रण में ग्रवश्य लाया जायेगा। लेकिन अब जो स्थिति हमारे सामने है वह यह है कि ग्राम बीमा पर सामाजिक नियंत्रण का सुझाव है लेकिन बैंकों के राष्ट्रीयकरण का कोई उल्लेख श्रभिभाषण में हम नहीं पाते । मैं ग्राशा करता हूं कि सरकार ने इस योजना को छोड़ नहीं दिया है । वह किस प्रकार से उसको का र्यान्वित करना चाहती है उस के बारे में यदि हमको संकेत मिल सके तो हम सरकार के आभारी होंगे । यही नहीं बल्कि मोनोपोलीज बिल जो एक बहुत ही गम्भीर समस्या को हल करने के लिये लाया गया है, पेटेन्ट बिल जो कई वर्षों से लटका पड़ा हुग्रा है, उनके सम्बन्ध में भी सरकार की क्या नीति है, श्रौर क्या सदन में इस सत में उनके ऊपर कुछ विचार किया जा सकेगा, इसके बारे में भी हमें कोई संकेत नहीं मिलता है । मैं ग्राशा करता हूं कि इसका स्पष्टीकरण होगा । सरकार की नीतियों में कोई परिवर्तन हम्रा है, मैं ऐसा नहीं मानता, तो मेरा विख्वास है कि कांग्रेस पार्टी की जो ६स सूत्री योजना है, उसे उसी तरह सरकार स्वीकार करती है जिस तरह से उन्होंने पहले उसका प्रतिपादन किया था । मैं आशा करता हूं कि सरकार यहां पर इस सदन में हम सबको आश्वस्त करेगी कि इस सम्बन्ध में उनकी क्या नीति है और वह किस प्रकार से उन नीतियों को श्रागे बढ़ाना चाहती है ।

राष्ट्रपति जी ने ग्रपने ग्रभिभाषण में गहरी चिन्ता व्यक्त की है कि देश में विभाजक शक्तियां ग्रपना सिर उठा रही हैं ग्रौर झगड़ा फसाद बढ़ा रही हैं तथा हिंसा का वातावरण बना रही हैं । हर रोज देश के किसी न किसी भाग से तोड़-फोड़ की खबरें ग्राती रहती हैं जो एक बहुत ही दुर्भांग्यपूर्ण स्थिति है । मैं ग्राशा करता हूं कि सरकार इस स्थिति का दृढ़ता से मुकाबला करेगी ग्रौर जो भी इस सम्बन्ध में उसको करना है दृढ़ता के साथ करेगी । मेरा विश्वास है कि यह सदन सरकार को, गृह मंत्री जी को ग्रौर प्रधान मंत्री जी को पूर्णत: समर्थन देगी ग्रौर इस सम्बन्ध में जो भी सख्त कार्यवाही करनी होगी उसका ग्रनुमोदन करेगी ।

म्राज हमारे सामने कई तरह की हिंसा ग्राती हैं । श्री दीनदयाल की घटनाएं उपाध्याय जी की जिस तरह से दुखद मृत्यु हुई, सम्भवतः वह कत्ल की वजह से हुई, वह बहुत ही दुखदाई है । उनका बहुत ही उच्च कोटि का व्यक्तित्व था ग्रौर वे एक निःस्वार्थं जनसेवक थे स्रौर इस तरह का उनका ग्रन्त ह्नेना, मैं समझता हूं कि एक बहुत ही दूख की वात है । ग्राज जिस तरह से राज्यों में व्यवस्था देखने में ग्रा रही है उसके सम्बन्ध में हमें गम्भीरता से सोचना चाहिये ताकि इस तरह की घटनायें भविष्य में न घटें । हमारे देश में जो भी राजनैतिक नेता हैं उनको ग्रर्च्छा तरह से सुरक्षा मिले, यह बात सरकार को देखनी चाहिये । सरकार को इस बात की स्रोर विशेष रूप से देखना चाहिये कि जितनी भी राजनीतिक पार्टियां हैं ग्रौर जो उनके

[श्वी राम के निवास मिर्धा] नेतागण हैं उनकी ग्रच्छी तरह से सुरक्षा हो। ग्रगर इस कार्य के लिए ज्यादा पुलिस की भी व्यवस्था करनी पड़े तो करनी चाहिये । मंत्रियों की सुरक्षा का प्रबन्ध तो होता ही है लेकिन इसके साथ ही साथ हमारे देश में जो प्रजातन्त्र की व्यवस्था है ग्रौर उसके ग्रन्दर जो ग्रन्य नेता काम करते हैं, उनकी सुरक्षा के सम्बन्ध में भी सरकार का पूर्ण दायित्व होना चाहिये ग्रौर इस सम्बन्ध में जो भी योजना बन सके बनाई जानी चाहिये ।

म्राज राज्यों से कई तरह की हिंसा की खबरें म्राती हैं। म्रासाम से जो खबर म्राई है वह बहुत ही दुखदाई है । जिस तरह से 26 जनवरी के पावन पर्व के दिन वहां पर दुखद घटना घटी है उसका विवरण देना मैं ग्रावश्यक नहीं समझता। ऐसा प्रतीत होता है कि कुछ ग्ररसे से कुछ लोग इस तरह की योजना बना रहे थे कि 26 जनवरी के दिन इम तरह की घटना हो तथा विशेष व्यक्तियों पर तथा विग्रोष वर्ग के लोगों पर ही हमला किया जायं। में सदन के समक्ष यह कहना चाहुंगा कि राजस्थान के निवासी जो वहां पर थे उनको बहुत बड़ी तादाद में नुकसान हुग्रा । मैं ग्राशा करता हूं कि सरकार इस सम्बन्ध में गम्भीरता से विचार करेगी । गम्भीरता इस प्रश्न की सारे भारतवर्ष के दुष्टिकोण से है क्योंकि ग्रगर हिंसा की हवा सारे भारतवर्ष में काम करने लगेगी ग्रौर लोग यह महसूस करने लगेंगे कि हम जो कुछ चाहते हैं वह हम सरकार से मनवा सकते हैं चाहे उसमें यथार्थ हो या न हो। तो इस तरह की भावना देश के लिये घातक होगी । ग्राज देश में तरह-तरह की सेनाएं देख रहे हैं । कहीं पर लचित सेना बनाई जा रही है, कहीं पर शिव सेना बनाई जा रही है ग्रौर केरल में साम्यवादी मिलिसिया की तौर पर एक सेना बनाने जा रहे हैं। ये सब देश के लिये ग्रच्छी बात नहीं है। इन सारी परिस्थितियों के सम्बन्ध में सरकार को

सोचना चाहिये और दृढ़ता के साथ उनको दबाया जाना चाहिये । सरकार को इस सम्बन्ध में एक निश्चित योजना बनानी चाहिये ताकि जो विषम स्थिति हमारे देश के सामने, हिंसा के वातावरण की, पैदा हो गई है उसका दढ़ता के साथ मुकाबला किया जा सके ।

ग्रपना भाषण समाप्त करने से पहले मैं यह निवेदन करना चाहता हं कि हमारी सरकार ने जिस धैर्य ग्रीर साहस के साथ परिस्थितियों का मुकाबला किया उसके लिए मैं उसको बधाई देता हूं । मैं ग्राशा करता हूं कि ग्रब भी हमारे देश के सामने जो समस्यायें हैं, जैसे भाषा की समस्या है, राज्य ग्रौर केन्द्र के सम्बन्धों की समस्या है ग्रौर जो दूसरी समस्यायें हैं उनके सम्बन्ध में देश की विभिन्न जो जिम्मेदार नेतागण हैं, पार्टियों के में विचार उनको ग्रापम विमर्श करके इन सब राष्ट्रीय समस्याग्रों को हल करना चाहिये । मैं समझता है कि इस समय देश के सामने जो समस्यायें हैं उनको हल करना अत्यन्त आवश्यक है। कुछ समस्यायें ऐसी हैं जिन पर एक राष्ट्रीय मत बने, एक राष्ट्रीय दुष्टिकोण बने, यह बहुत ही म्रावस्यक है । हर एक मसले को संकीर्णता के दब्टि-कोण से देखना देश के लिए घातक सिद्ध होगा । इसलिये मेरा सरकार से ग्रनुरोध है कि वह इन समस्याम्रों को विशेषकर भाषा की समस्या को ग्रच्छी तरह से सुलझायेंगी । भाषा के सम्बन्ध में जो ग्रब नीति है या भविष्य में जो रहेगी उसके सम्बन्ध में चिन्तन करने की ग्रावश्यकता है । इस भाषा की समस्या से कुछ क्षेत्रों को दिक्कत तथा तकलीफ हो सकती है ग्रौर उसका निराकरण किस प्रकार हो, यह ग्रापस में बातचीत करके तथा सौहार्दपूर्ण वातावरण में विचार-विमर्श करके हल की जानी चाहिये । 📜 🖯

सरकार ने जो कुछ कार्य किया है उसके लिये मैं उसे बधाई देता हूं ग्रौर सदन के सम्मानित सदस्यों से निवेदन करना चाहता हूं कि उसने हर क्षेत्र में जो प्रयास किया है उसका ग्रनुमोदन करे । मैं ग्राशा करता हूं भविष्य में हमारे देश के सामने जो भी राष्ट्रीय समस्या ग्रायेगी विभिन्न पार्टियों तथा विभिन्न व्यक्तियों का उसमें उसको पूर्ण सहयोग प्राप्त होगा ।

The question was proposed.

SHRI R. T. PARTHASARATHY (Madras): Madam Deputy Chairman, I consider it a privilege to be called upon to second the Motion of Thanks to the President of India for his Address to the members of the two Houses of Parliament that was moved by the hon. Mr. Mirdha:

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 12th February, 1968.

The Government deserves, Madam Deputy Chairman, the congratulations not only of the members of this House but of the entire country for its manifold achievements in the field of agriculture, industry, technical education and the careful manner in which it has planned our economy though the achievements have been verv moderately given expression to in the President's Address. The President vividly echoed the feelings of the right-thinking men all over when he referred to the conflicts and violence that are caused in this country in the name of religion, language and community. We have been set to think, Madam Deputy Chairman, more deeply on this vital question that affects the very foundations of our demo-Today we are at the crosscracy The success of our democracy roada i hangs in the balance. The Central Government is put to the severest of tests that I feel that only a firm as-

sertion of national leadership could save democracy in this country. What has been happening in West Bengal during the past ten months and more and what has been happening in other States as well following the West Bengal model, has resulted in the gross abuse of democratic means ending in lawlessness and violence. The question on everybody's lips today is: What has happened to law and order in the States of India? Many State Governments, I am sorry to state, Madam, have failed in essence and in spirit, and in technique as well to protect the citizens from the. violent activities in which others indulged and as a result of which they have suffered a lot. The evil effects as I see-and I am prepared to point my finger at the Left Communist Party of India whose ideology is well known and which believes in violence, in chaos and in confusion-are the result of what I would call their extra-territorial loyalty, and I feel that unless and until that ideology does not find a place in our country, unless and until the Government of India takes a very firm line against the Communist Party of India, maybe the Right, maybe the Left, as the case may be, I am afraid democracy will be rooted out of this country.

SHRI DAHYABHAI V PATEL (Gujarat): What about the communists in your Party who are sitting with you?

PARTHASARATHY: SHRI R. T. Madam. I was referring to the problem of law and order and I would like to make a humble suggestion to the Government of India which, I believe is the only way by which the law and order problem, within the terms of the Constitution, can be dealt with carefully and efficiently in the various States of India. The only way by which the Government of India can save the country from disorder is by establishing or developing a powerful, large Central reserve police force-

[Shri R. T. Parthasarathy.]

ecruited from all the States' personiel and putting them in large numpers in every State in India, without hat particular State's personnel in hat particular State. If they do it, they would function as a sort of second line to our Armed Forces, supplementary to the local police force and complementary to the Army itself as a second line of defence, it will set right matters in the various States of India and ultimately deliver the goods. The position in West Bengal and Assam and the position in Kerala and Madras are depressing. I would say with reference to Madras, the State from which I come, that the position of law and order is very unhappy and the Government is almost in a position of helplessness. Whether it is wanton or otherwise, I am not prepared to comment on that, but they have exhibited their weakkneed policy in Madras State during the last three or four months. Now, in Madras the DMK kindled the students to start the language agita-The movement having passed tion. on from the hands of the students to the hands of the anti-social elements, the Government is finding it extremely difficult to carry on the normal administration of law and order.

SHRI V. V. RAMASWAMY (Madras) The Congressmen are doing it

SHRI R. T. PARTHASARATHY: I have got a right to speak about my The Madras Govern-Government. ment is as much my Government as it is yours, as there is no doubt that I am a citizen of Madras. Now, Madam Deputy Chairman, I would like to sound a note of warning and a stern warning not only to the DMK Government of Madras, but also to ·· other State Governments in India. If they are going to make use of the tools and as student population as levers to gain their own political ends, there will not only be an end to democracy in this country, but ultimately we shall be going and Madras will be going the Indonesian way and I do not want that to happen because I have implicit faith in democracy. It is time the Central Government took strong measures against Governments in Madras or Kerala and maybe even against Bengal and Assam, and this is the time when the Central Government leadership should assert itself if India is to be saved and democracy is to be saved in this country.

SHRI M. V. BHADRAM (Andhra Pradesh): Why not in Andhra?

SHRI S. S. MARISWAMY (Madras): I would request my hon. friend to resume his seat for a minute. Let me put things right. In Madras now if there is any lawlessness, it is the creation of the Congress President, Mr. Subramaniam, and nobody else.

SHRI R. T. PARTHASARATHY: Madam, the President was pleased to refer to the agitation as a result of the formulation of the language policy which he said, very rightly, has been directed to strengthen the unity of the nation. I crave your permission to read one sentence from the President's Address:—

"It is Government's earnest hope that all controversies about language will now be ended. Whatever practical problems arise in the implementation of our language policy and programmes should be approached in a spirit of understanding and mutual accommodation."

Madam Deputy Chairman, I would take this opportunity of appealing to my Hindi brethren, those belonging to the majority in this country, that they should come forward with magnanimity and generosity, and allay the fears and misgivings of the non-Hindi-speaking people, their fears and misgivings have arisen as a result of the passing of the Official Language Resolution—I am very careful in my expression; *viz.*, the Official Language Resolution, and it is up to them to remove the heavy burden, the unequal burden that has been cast upon the non-Hindi-speaking people.

SHRI V. V. RAMASWAMY: I want to know whether the hon. Member welcomed that Resolution in his previous speech.

SHRI R.T. **PARTHASARATHY**: Please go through my speech, if you have any doubts on it. The non-Hindi-speaking people should not be made to feel that they are third class citizens. The widespread and continued agitation for the last three months and more in Andhra Pradesh, Mysore as well as in Madras, is а revealing index of the bent of popular opinion especially against the Resolution on language, even cutting $acros_{s}$ part_v barriers. The picture. which the framers of our Constitution envisaged years ago on the language issue, has been totally eclipsed today and we have to face a new situation under changed circumstances. The problem has assumed alarming proportions and has to be tackled deliwith wisdom and with cately and the sole objective of preserving the unity and integrity of the nation and nothing else. The students of the non-Hindi areas view the language Resolution as a matter of life and death for them. They genuinely feel that if it is implemented they will be outweighed, outmanoeuvred and outserviced in the Union Government Services and that their future will be blighted. I have been taking an abiding interest in this very subject ever since I became a Member of this august House and I pick up courage to plead with the Prime Minister, and I make a fervent appeal to Mrs. Indira Gandhi, whose sympathies for the non-Hindi-speaking people are well known, to exhibit the great qualities of leadership which she has derived from her father Jawaharlal Nehru and take a bold . . .

SHRI DAHYABHAI V. PATEL: By consulting Kosygin.

SHRI R. T. PARTHASARA-THY: . . . step to suspend the implementation of the language Resolution. This would not only put an end to the growing suspicions and agitations all over the country, but would also create a healthy climate in which leaders of public opinion may sit together with the Prime Minister and evolve an acceptable solution to this vital problem that affects the very life, existence and the future of our youngmen all over the country I do hope that the Prime Minister will do the needful in the matter and this should be done without any further delay.

It is gratifying to note in the President's Address that a paragraph has been devoted to the importance of science and technology and atomic research in the matter of developing our economy. This has a direct bearing on the language policy, of the Union Government as well as that of the States. I would, therefore, appeal to everyone, not only in the Union Government but also in the State Governments, not to various be shortsighted and not to develop what I would call a tribal outlook for giving up English. In the field of atomic research, in the field of science and in the field of technology, English has come to stay and English will stay. Whether people want it or not, there is no escape from that position and in our tribal outlook let us not hate the English language, which has given to all of us the benefits of scientific education. Ultimately, if we do that, we will isolate ourselves and go down and down until we are forced to sign a petition of intellectual insolvency. I would not only condemn the U. P. Government for taking a decision to give up English as the medium of instruction at the University stage, but I would condemn with equal vehemence the -Madras Government's decision to give up English and adopt the Tamil medium at the University stage, which ; is going to ruin the entire younger . generation in the State of Madras. I hope wiser counsels will prevail in the Madras Government and that they will rescind this step and give the-

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[Shri R. T. Parthasarathy.] students a new life and a new energy to play a great part in the future of our country.

Madam Deputy Chairman, the Gov- ernment deserves all congratulations for the manner in which they have manned the defences of our country, · efficiently planned both in the front and on the productive side. I had the honour to visit the Chinese border in Sikkim along with eleven other Members of Parliament, and I might take this opportunity to say that our defences are wonderfully restablished, and the enemies can never penetrate whatever may be their strength, seeing the manner in which our jawans and our officers are getting on; it is something that deserves the congratulations not only of this House but of the entire nation.

Madam, this policy of our defence in my view has a great bearing on the policy of our foreign affairs. Whereas the Government's foreign policy could be described as aiming at peace through non-alignment, the success of non-alignment could well be perceived only if it is used as a means and not as an end in itself. It is of cardinal importance that to make our foreign policy more dynamic, a reorientation of it should be thought of and worked out carefully. The success of our defence policy not only very much depends upon our foreign policy but it depends more on the stability of our own Government, and hence the two should be treated as twin objectives and only such a course would make our defences impregnable and our defence production plan self-reliant. In the successful formulation of a defence plan and programme the youth of the country must be fully utilised and this can be made possible of achievement only through the N.C.C. and A.C.C. Madam, it is tragic that the Madras Government should have thought it necessary to suspend the N.C.C. and the A.C.C. on the issue of

the language of command, a very unwise but dangerous step of which the Central Government should take serious note. The future of our defence and the future of our young countrymen, are intertwined and interdependent, and there can be only one approach to this, and that is an integrated national approach. We must resist any attempt at isolationism and separatism from whatever quarter it might come.

Madam, I come to the concluding portion of my speech and I must say that I was deeply moved when the President referred to the national problems and appealed to everyone to keep the national problems above party politics. This is an epochmaking suggestion coming from the highest authority of this land, one who himself is not only a great statesman and scholar but who has gone through the travails and tribulations of the freedom struggle, and I am sure this appeal of the President of India will go into the hearts and minds of every Member of this House and every countryman and that we shall do our best to uphold the dignity and the stature of our nation and preserve the great traditions which belong to us.

Madam Deputy Chairman, there is only one suggestion which I would like to make, and that is about showing respect to the Constitution, the National Flag and the National Anthem. Whatever may be the differences of political parties, whatever may be the ideological differences between the various sections of the people, I would declare here and now that there can be no compromise If anybody on this question. in India-whether he comes from the Himalayas or the Cape Comorin, it does not matter-is going to show disrespect to the Constitution, the National Flag or the National Anthem, I would plead with the Government of India to promulgate a law by which that particular person could be

tried for an act of treason and noth-It is up to us, the ing short of it. Members of Parliament and the Members of the Legislatures, to set an example to the whole country as to what they should do and what they should not do and how they should preserve the hard-won freedom of our country, the hard-won unity of the people, and uphold the dignity of the nation as a whole.

I have very great pleasure and I deem it a privilege, Madam, to second the Motion moved by the hon. Member, Shri Mirdha.

THE DEPUTY CHAIRMAN: There are 108 amendments which may be moved at this stage.

SHRI DAHYABHAI V. PATEL: Sir, I beg to move:

2. "That at the end of the Motion, the following be added, namely:---

'but regret that while dealing complacently with the food situation, the Address has, surprisingly, failed----

(i) to announce the removal of zonal and other barriers to the free movement of foodgrains and foodstuffs throughout the country which had been imposed by reason, of an acute shortage that no longer persists;

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_: :-. (ii) to announce the end of * £1 - 1 the policy of compulsory monopoly procurement;

(iii) to propose concrete measures which would provide incentives to the farmer to jncrease production in order to populacope with the rising tion.'"

3. "That at the end of the Motion, the following be added, namely:---

but regret that while referring to the need for raising the efficiency of state sector enterprises, the Address has failed to declare (a) the acceptance of the recommendations of the Administrative Reforms Commission which are devised to make these enterprises function more efficiently by giving them maximum autonomy from interference by the politicians and bureaucrats in office, and (b) а readiness to restrict the establishment of new State enterprises.""

4. "That at the end of the Motion, the following be added, namely:---

'but regret that while referring to the question of reorganisation of a border State like Assam, no reference whatsoever is made in deplorable the Address to the attack on Indian citizens of non-Assamese origin and their property that took place in broad daylight in Gauhati and other places in Assam on Republic Day, the 26th January 1968, resulting in a large number of them becoming homeless and in the destruction of property worth crores of rupees as a result of the denial of even e'ementary protection to those who were left at the mercy of the mob."

5. "That at the end of the Motion, the following be added, namely:---

'but regret that while referring to the prevalent unemployment, there is no mention in the Address of concrete steps to provide employment opportunities by eninvestproductive couraging ments.""

6. "That at the end of the Motion, the following be added, namely:---

but regret that while referring to the conflict in Vietnam, the sterile Address (a) repeats the appeal for an unconditional stop-North page of the bombing of Vietnam at a time when North Vietnam and the Viet Cong. have intensified their attack on capital of South Vietnam and other places resulting in large losses of civilian life and (b) has in this manner

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shown an utter lack of appreciation of the real nature of North Vietnamese aggression on South Vietnam and the desirability that it should be repelled in the interests of peace and security of the countries of South and South-East Asia including our own."

7. "That at the end of the Motion, the following be added, namely:----

'but regret that while referring to the movements for liberation of people from colonial rule in the southern part of Africa, the Address fails to refer to the brave struggle of the people of Tibet for the liberation of their country from Chinese Communist domination.'"

but regret that while contenting itself with a platonic hope that the ties between India and the countries of South and South-East Asia will be further strengthened, the Addres_s makes s; no concrete proposals in regard to filling the vacuum caused by the withdrawal of British power from "-""the region and the developing of a system of regional collective ma security among the countries of En South and South-East Asia against the common menace of Chinese Communist expansionism.' "

[The Amendments also stood in the name of Sardar Ram Singh.]

SHRI A. D. MANI (Madhya Pradesh): Sir, I beg to move:

9. "That at the end of the Motion, the following be added namely:---

'but regret that the Address does not contain concrete proposals to solve the problems created by the divisive forces in the name of region, language or community, which are destroying the unity of the country.'"

10. "That at the end of the Motion, the following be added, namely:---

but regret that the Address does not contain, in particular, any proposals capable of implementation which seek to reconcile the serious differences of opinion between the Centre and the States on the Official Languages Act recently enacted by Parliament.'"

11. "That at the end of the Motion, the following be added, namely:—

but regret that the Address does not reveal an adequate awareness of the serious danger to the stability of Parliamentary institutions by recent developments in West Bengal, Bihar and Punjab."

12. "That at the end of the Motion, the following be added, namely:---

but regret that the Address does not contain schemes to remedy the staggering problems of unemployment which threatens to undermine the very fabric of the community."

13. "That at the end of the Motion, the following be added, namely:___

'but regret that the Address does not contain suggestions for the solution of the West Asian crisis based on the just claims of Israel for the recognition of its territorial existence.'"

SHRI MULKA GOVINDA REDDY (Mysore): Sir, I beg to move:

25. "That at the end of the Motion, the following be added, namely:—

'but regret that the Address makes no mention of the grave threat to the nation's unity and the growing sense of insecurity

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felt by the large sections of citi zens and measures to combat those tendencies.' "

26. "That at the end of the Motion, the following be added namely:--

'but regret that the Address makes no mention of the grave threat to the Constitution as evidenced by flagrant abuse of the powers of the Governors in the matter of appointment or removal of the Chief Ministers.'"

27. "That at the end of the Motion, the following be added namely:

'but regret that there is no mention in Address of the grave malaise in the nation's economy as evidenced by recession, rising prices, unemployment, growing disparity in the income, and measures to combat or alleviate the sufferings of our people.'"

28. "That at the end of the Motion, the following be added namely:--

'but regret that there is no mention in the Address of any nieasures to redeem the pledges taken by Parliament to liberate the territories occupied by China and Pakistan.'"

29. "That at the end of the Motion, the following be added namely:--

but regret that there is no mention in the Address of the deterioration in the socio-economic conditions of Scheduled Castes, Scheduled 'Iribes and other backward classes of our people and measures to bring them up at par with others in the society.'"

(The An endments also stood in the names of Sarvashri Triloki Singh, Banka Behary Das, J. Venkatappa, R. S. Khandekar and Niranjan Singh.) SHRI NIREN GHOSH (West Bengal) Sir, I bag to move :

30 "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to finalise the Fourth Plan.'"

31. "That at the end of the Motion, the following be added namely:—

'but regret that there is no mention in the Address of the failure of the Government to nationalise General Insurance.'"

32. "That at the end of the Motion, the following be added namely:----

'but regret that there is no mention in the Address of the failure of the Government to settle the dispute about the future of Chandigarh.' "

33. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to implement in full the recommendations of Khosla Commission Report for Delhi Policemen.'"

34. "That at the end of the Motion, the following be added, namely:---

but regret that there is no mention in the Address of the failure of the Government to give assistance to state Governments to enable them to pay dearness allowance to their employees at par with the Central Government employees."

35. "That at the end of the Motion, the following be added namely:----

'but regret that there is no mention in the Address of the failure of the Government to ban automation in L.I.C., oil companies and various public and private sector undertakings."

36. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to fix a national minimum wage based on the recommendations made by the 15th session of the Indian Labour Conference.'"

37. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to include Cochin Shipyard in the Fourth Five Year Plan.'"

38. "That at the end of the Motion, the following be added namely:—

'but regret that there is no mention in the Address of the failure of the Government to continue rice subsidy to Kerala State.'"

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39. "That at the end of the Motion, the following be added namely:---

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but regret that there is no mention in the Address of the failure of the Government to allot sufficient funds for the development of Kerala.""

40. "That at the end of the Motion, the following be added namely:----

'but regret that there is no mention in the Address of the failure of the Government to declare a moratorium on foreign debt repayment.'" 41. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to stop importing PL 480 cotton despite foreign exchange diriculties.'"

42. "That at the end of the Motion, the following be added namely:----

'but regret that there is no mention in the Address of the foilure of the Government to stop police verification in public sector undertakings.'"

43. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to compel the newspaper managements to implement the wage board report for working journalists and non-working journalists.'"

44. "That 'at the end of the Motion, the following be added namely:—

'but regret that there is no mention in the Address of the failure of the Government to find out an amicable settlement of the language question in India.'"

45. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to condemn U.S. aggression in Vietnam.'"

46. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to prevent the South African representatives from participating in the UNCTAD-II conference.'"

47. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the vindictive attitude of the Government towards West Bengal.'"

48. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to distribute waste land to the agricultural workers and poor peasants.'"

49. "That at the end of the **Motion**, the following be added **mamely:**—

but regret that there is no mention in the Address of the failure of the Government to put an end to differential treatment given to jawans and officials in the army."

50. "That at the end of the Motion, the following be added namely:----

'but regret that there is no mention in the Address of the failure of the Government to establish ambassadorial relations with the People's Republic of China.'"

51. "That at the end of the Motion, the following be added namely:—

'but regret that there is no mention in the Address of the failure of the Government to ban the activities of fascist organisation like Shiv Sena in Bombay.'"

52. "That at the end of the Motion, the following be added namely:---

but regret that there is no mention in the Address of the failure of the Government to recognise the German Democratic Republic.'"

53. "That at the end of the Motion, the following be added namely:—

'but regret that there is no mention in the Address of the failure of the Government to condemn the establishment of U.S. Military base in the Indian Ocean.'"

54. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to fulfil their assurance to the staff of the Telephone Revenue Accounts office that they will be absorbed in the other P. and T. units of the Telephone Districts in New Delhi and Hyderabad.'"

55. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to stay the orders of the Postmaster General, Madras Circle, Madras, who has resorted to reduction in the strength of the peons in his offices.'"

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56. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to meet

the representatives of the All India (Posts and Telegraphs) Administrative Offices Employees Association, to negotiate on their demands submitted on the 23rd October, 1967." [Shri Mulka Govinda Reddy.]

'but regret that there is no mention in the Address of the failure of the Government to put an end to the country's dependence on foreign food.'"

58. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to protect the existing conditions of service of the staff of the Telephone Revenue Accounts Offices resulting in pecuniary loss to them due to the non-protection of the present emoluments drawn by them and their pay scales.'"

59. "That at the end of the Motion, the following be added namely:---

but regret that there is no mention in the Address of the failure of the Government to grant independent status to the Postal Stock Depots in each Circle which is causing hardship to the staff."

. 60. "That at the end of the Motion, the following be added namely :---

but regret that there is no mention in the Address of the failure of the Government to stop the Heads of the Telephone Districts in New Delhi and Hyderabed from resorting to reduction in the staff strength of their respective offices."

61. "That at the end of the Motion, the following be added namely:---

but regret that there is no mention in the Address of the failure of the Government to give the promised monthly quota of 75,000 tons of rice to Kerala."

on President's Address

62. "That at the end of the Motion, the following be added namely:---

'but regret that there is no mention in the Address of the failure of the Government to adopt a national food policy.'"

'but regret that there is no mention in the Address of the failure of the Government to grant adequate funds for development of fisheries in Kerala.'"

64. "That at the end of the Motion, the following be added namely:—

but regret that there is no mention in the Address of the failure of the Government to release all political prisoners in Bengal.'"

(The Amendments also stood in the name of Shri Arvindakshan Kaimal.)

SHRI REWATI KANT SINHA (Bihar): Sir, I beg to move:

65. "That at the end of the Motion, the following be added namely:---

(i) that after the adoption of the no-confidence motion against the Sanyukta Vidhayak Dal Government in Bihar, the Governor, by violating the provisions of the Constitution, administered the oath of office of the Chief Minister to Shri Satish Prasad Sinha for merely nominated Shri two davs. Bindhyeshwari Prasad Mandal to Legislative Council on the ad-

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vice of the interim Chief Minister, Shri Satish Prasad Sinha in violation of article 171, and then administered the oath of office of Chief Minister to Shri Bindhyeshwari Prasad Mandal;

(ii) that the Governor of West Bengal installed Dr. Prafulla Chandra Ghosh as Chief Minister by dismissing the U.L.F. Government without ascertaining its majority in the Legislative Assembly, leading to a constitutional crisis in Bengal:

(iii) that the Governor of Punjab administered the oath of office of Chief Minister to Shri Lachhman Singh Gill despite the fact that Shri Gurnam Singh claimed a majority in his favour:

(iv) that President's rule was enforced in Haryana despite the fact that the majority was in favour of Rao Birendra Singh's Ministry;

(v) that the State Governments have not been able to grant dearness allowance to their non-gazetted employees admissible in terms of the recommendations of the Gajendragadkar Commission for want of sufficient financial assistance from Central Government, as a result of which agitation by employees in every State is becoming more and more violent, and particularly in Haryana where they resorted to strike;

(vi) that no laws regulating the appointment and service conditions of Government employees in pursuance of article 309 of the Constitution have so far been enacted even after eighteen years of the coming into force of the Constitution;

(vii) that Government employers have been deprived of trade union rights.'"

[15 FEB. 1968] on President's Address 574 श्रो सुन्दर िंह भंडारी : (राजस्थान)

श्रीमान, ये प्रस्ताव करता हं कि :

66. "प्रस्ताव के ग्रन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

'किन्तू खेद है कि ग्रभिभाषण में ग्रासाम में राष्ट्र विरोधी तत्वों की गतिविधियों राष्ट्र ध्वज के ग्रपमान, 26 जनवरी को गोहाटी में हुए ग्रग्निकाण्ड, ग्रासाम में पाकिस्तानियों की घुसपैठ से उत्पन्न हुए खतरे का तथा उनको शमन करने के उपायों का उल्लेख नहीं किया गया है ।'

†[SHRI SUNDAR SINGH BHAN-DARI (Rajasthan): Sir, I beg to move;

66. "That at the end of the Motion, the following be added, namely:---

'but regret that the Address does not mention the activities of anti-national elements in Assam, disrespect to the National Flag, the acts of arson in Gauhati on the 26th January, the threat posed by the infiltration of Pakistanis into Assam and the steps for dealing with them.' "]

67. "प्रस्ताव के ग्रन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात् :----

🚋 -- 'कितु खेद है कि ग्रभिभाषण में 🔆 😽 पूर्वी एशिया में विद्यमान गम्भीर स्थिति ग्रौर भारत पर उसके परिणामों भ्रौर उसका मुकाबला करने के लिये 20 ठोस उपायों का उल्लेख नहीं किया गया है।' "

†[67. "That at the end of the Motion, the following be added namely:---

but regret that the Address does not mention the present se-

†[] English translation.

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[Shri Sunder Singh Bhandari]

rious situation in East Asia and its repercussions on India and concrete suggestions to face it."]

68. "प्रस्ताव के ग्रन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात :---

'किन्तू खेद है कि ग्रभिभाषण में वर्तमान खाद्य क्षत्नों को समाप्त करके सारे देश का एक खाद्य क्षेत्र बनाने के बारे में कुछ नहीं कहा गया है।'"

†[68. "That at the end of the Motion, the following be added namely: ---

'but regret that the Address does not say anything about the formation of a single food zone for the country as a whole by abolishing the existing food zones.' "]

69. "प्रस्ताव के ग्रन्त में निम्नलिखित जोड़ा जाये, ग्रर्थातु :---

'कित् खेद है कि अभिभाषण में चीन ग्रौर पाकिस्तान के ग्राकामक , कर्म रवैये के कारण देश की सुरक्षा के लिए उत्पन्न खतरे पर ध्यान नहीं दिया गया ग्रौर न ही इसमें इस चुनौती का सामना करने के लिये की जाने वाली कार्यवाही का कोई सकेत दिया गया है।'''

†[69. "That at the end of the Motion, the following be added namely:---

. . .

'but regret that the Address does not take note of the situation arising out of the threat to the security of the country on account of the aggressive designs of China and Pakistan nor does it indicate the steps to be taken to face this challange.'"]

70 "प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

'किन्तु खेद है कि अभिभाषण में सरकारी क्षेंत्र के उद्योगों में अनुमानों और उनके वास्तविक कार्यों के बीच ग्रत्यधिक ग्रन्तर के कारण हुई करोड़ों रुपये की हानि तथा उसे रोकने के उपायों का कोई उल्लेख नहीं किया गया है ।' ''

†[70. "That at the end of the Motion, the following be added namel**y:**— 5 .14

'but regret that the Address does not mention the loss of crores of rupees suffered by industries in the public sector on account of the wide gap between estimates and actual performances and the steps for avoiding such losses.' "]

71. "प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात् :—

^{'किन्}तुखेद है कि ग्रभिभाषण में पाकिस्तान द्वारा ताशकन्द घोषणा का बार बार उल्लंघन करने का तथा भारत सरकार द्वारा एसे उल्लंघनों के सम्बन्ध में क्या ठोस कदम उठाये जाने चाहियें, इसका उल्लेख नहीं किया गया कोई है।'"

†[71. "That at the end of the Motion, the following be added namely:---

but regret that the Address does not mention the repeated violations by Pakistan of the Tashkent Declaration and the concrete steps which the Government of India should take in regard to such violation.' "]

†[] English translation.

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72. ''प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात् :----

Motion of Thanks

'किन्तु खेद है कि ग्रभिभाषण में केन्द्रीय सरकार तथा विभिन्न राज्यों की सरकारों के कर्मचारियों के महंगाई भक्त में बड़ी ग्रसमानता ग्रथवा उस ग्रसमानता को मिटाने या कम करने की प्रस्तावित कार्यवाही का कोई उल्लेख नहीं किया गया है।' "

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†[72. "That at the end of the Motion, the following be added namely:---

'but regret that the Address does not mention the wide disparity between the dearness allowances of employees of the Central Government and of the various State Governments or the action proposed for removing, or minimising that disparity.'"]

73. "प्रस्ताव के ग्रन्त में निम्न-लिखित जोड़ा जाये, ग्रर्थातुः----

'किन्तु खेद है कि ग्रभिभाषण में सेना के उच्च ग्रधिकारियों में व्याप्त पाश्चात्य सभ्यता के प्रभाव को धीरे-धीरे समाप्त कर उनमें भारतीय सभ्यता के प्रसार का कोई उल्लेख नहीं कि़या गया है।' ''

 \dagger [73. "That at the end of the Motion, the following be added namely:—

'but regret that no reference has been made in the Address about steps to remove gradually the impact of western culture prevalent among the high officials of the Army and to propagate Indian culture among them.'" 74. "प्रस्ताव के अन्त में निम्त-लिखित जोड़ा जाये, ग्रर्थात् :---

'किन्तु खेद है कि अभिभाषण में देश की सुरक्षा के हिन में सहायक सेना के विस्तार के लिए उठाये जाने वाले कदमों का निर्देश नहीं किया गया है।'''

†[74. "That at the end of the Motion, the following be added namely:---

'but regret that the Address does not indicate steps for expansion of the auxiliary force in the interest of the security of the country.'"]

75. "प्रम्ताव के ग्रन्त में निम्त-लिखित जोड़ा जाये, ग्रथतिः ----

'' '' 'किन्तु खेद है कि श्रभिभाषण में पढतूनों तथा पूर्वी पाकिस्तान के स्वतंवता संग्राम के समर्थन का उल्लेख नहीं किया गया है।' ''

†[75. "That at the end of the Motion, the following be added namely:—

'but regret that the Address does not indicate support for the struggle for Independence by the Pakhtoons and the East Pakistan.'"]

> 76. "प्रस्ताव के ग्रन्त में निम्नलिखित जोड़ा जाये, ग्रथति :---

'किन्तु खेद है कि अभिभाषण में , ;;: मृत सैनिकों के परिवारों को भिन्न भिन्न राज्यों में दी जाने वाली राहन के मामले में एक रूपता लाने के लिए प्रस्तावों का समावेश नहीं किक्ष गया है।' "

+[] English translation.

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[Shri Sunder Singh Bhandari.]

 \uparrow [76. "That at the end of the Motion, the following be added namely:---

but regret that the Address does not contain proposals for bringing about uniformity in the matter of giving relief to the families of deceased soldiers in different States."].

77. "प्रस्ताव के अन्त में निम्नलिखित जोडा जाये, अर्थात :---

> 'किन्तु खेद है कि ग्रभिभाषण में टेश में ज्याप्त मिट्री के तेल की कमी तथा उसे दूर करने के लिये उठाये जाने वाले पगों का उल्लेख नही किया गया है।''

 \dagger [77. "That at the end of the Motion, the following be added namely:--

'but regret that the Address does not mention the scarcity of kerosine oil all over the country and the steps to be taken to meet the situation.'"].

78. "प्ररताव के ग्रन्त में निम्न-लिखित जोडा जाये ग्रर्थात :---

'विन्तु खेद है कि ग्रभिभाषण में िसानों के लिये खाद्यान्न का सहायक म्रह्म निर्धारित करने तथा उसे हैं के विसानों को दिलाने के बारे में कोई संकेत नहों किया गया है।'''

†[78. "That at the end of the Motion, the following be added namely:--

'but regret that the Address does not make any reference about the fixation and grant of support price to the producers of foodgrains.'"].

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79. "प्रस्ताव के ग्रन्त में निम्त-लिखित जोड़ा जाये, ग्रथति :---

'विन्तु खेद है कि अभिभाषण में काण्मीर को दिये गये दिशेष दर्जे को समाप्त करके अन्य राज्यों के सभान करने के प्रयत्न' का उल्लेख नहीं किया गया है ¦'''

†[79. "That at the end of the Motion, the following be added namely:---

'but regret that the Address does not indicate steps for abolishing the special status given to Kashmir under the Constitution and to bring it on a par with the other States.'"].

80. "प्रस्ताव के ग्रन्त में निम्न-निखित जोडा जाये त्रथति :---

'किन्तु खेद है कि अभिभाषण में विद्यार्थियों में बढ़ती हुई अनुशासन-हीनता तथा क्षिप्त न**ारी प्रवत्तियों** ा और उन्हे दूर करने के उपायो का उल्लेख नहीं किया गया है।'"

†[80 "That at the end of the Motion, the following be added namely:---

'but regret that the Address does not refer to the growing indiscipline and disruptive tendencies among the students and the steps to be taken to remove them.'"].

8 1. "प्रस्ताव के ग्रन्त में निम्त-लिखित जोडा जाये ग्रथांत :---

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'किन्तु खेद है कि अभिभाषण में इंजीनियरों तथा अन्य लोगों में बढ़ती हुई वेकारी तथा इम समस्या का हल करने के उपायों का उल्लेख नहीं किया गया है।''

†[] English translation.

[15 FEB. 1968]

581 \mathbf{of} †[81. "That at the end the 1 Motion, the following be added, namely:---

Motion of Thanks

'but regret that the Address does not mention the increasing unemployment among engineers and others and the steps for solving this problem."]

IThe Amendments also stood in the names of Sarvashri V. M. Chordia and Niranjan Varma]

SHRI V. M. CHORDIA (Madhya **Pradesh**): Sir, I beg to move:

82. "That at the end of the Motion, the following be added, namely: —

'but regret that the Address does not make any mention of the desirability of establishing diplomatic relations with Israel with a view to adding to the number of countries friendly to India.""

83. "That at the end of the Motion, the following be added, namely: ---

'but regret that the Address does not mention about the need for the attainment of independence by Tibet.' ".

84. "That at the end of the Motion, the following be added, namely:-

'but regret that the Address contains no mention of the failure of Government to fulfil the assurances given in the Address of the previous Presidents and the steps to be taken to fulfil them in future.'"

(The Amendments also stood in the name of Shri Niranjan Varma)

SHRI G. MURAHARI (Uttar Pradesh): Sir, I beg to move:

85. "That at the end of the Motion, the following be added, namely:---

'but regret that the Address does not draw attention to the indifference and wrong planning by Government for-saving the people from famine conditions in the country.'"

86. "That at the end of the Motion, the following be added, namely: ---

'but regret that the Address does not condemn Government for not accepting the demand of the Samyukt Socialist Party for the recruitment of a 'Food Army' (Anna Sena) with a view to expanding agriculture by bringing under cultivation non-fertile, fallow, barren and waterlogged areas, forest No. 4 and other waste lands.'"

87. "That at the end of the Motion, the following be added. namely: —

'but regret that the Address does not contain any warning regarding Government's failure to free the farmers from old debts and to make available to them cheap manure, water and electricity etc., and to the sufferings caused to them thereby.' ".

88. "That at the end of the Motion, the following be added, namely: ----

'but regret that the Address does not express concern about the continued fall in the per capita national income.""

89. "That at the end of the Motion, the following be added, namely: ---

'but regret that the Address does not mention Government's failure to check rise in prices of essential commodities of every day use.' "

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[Shri G. Murahari.]

90. "That at the end of the Motion, the following be added, namely: ----

'but regret that the Address does not draw attention of Government to the need for establishing a rational balance between the prices of essential agricultural produce and industrial products.'"

91. "That at the end of the Motion, the following be added. namely: ---

'but regret that the Address does not emphasise the need for irrigating the unirrigated land by making extensive use of minor irrigation projects.'".

92. "That at the end of the Motion, the following be added. namely:---

'but regret that the Address does not draw proper attention of Government to the need for increasing export of goods produced in the country'.".

93. "That at the end of the Motion, the following be added, namely: ----

'but regret that the Address does not denounce Government for its failure to implement the Fourth Plan, thereby leading to recession, increased economic strain on the poorer sections of the people and loss to the nation."

94. "That at the end of the Motion, the following be added, namely:---

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'but regret that the Address does not throw any light on the necessity for giving an appropriate dearness allowance and other facilities to the workers and employees of the public sector industries and the other services with a view to raise their standard of living.". · · · · · ·

95. "That at the end of the Motion, the following be added, namely; ---

'but regret that the Address does not draw the attention to the corruption and blackmarketing prevalent in the Government among Ministers and the administration and does not contain any exhortation to the Ministers and responsible officers to lead an ideal life in order to save the society from moral degradation."".

96. "That at the end of the Motion, the following be added, namely: ----

'but regret that the Address does not emphasise the need to check the continuously increasing unemployment, poverty, dearness, dacoity, murders, epidemics, immorality, riots and cobbery.".

97. "That at the end of the Motion, the following be added. namely:-

. . .

'but regret that the Address does not mention Government's failure to improve the lot of the Harijans and other backward classes of people by implementing the report of the Backward Classes Commission and by accepting the Samyukt Socialist Party's proposal to reserve 60 per cent of seats in every walk of like for backward people (Harijans, Shudras, Women, Advasis and poor Muslims).'"

98. "That at the end of the Motion, the following be added, namely: —

'but regret that the Address does not condemn the Government for the riots which occurred as a result of the wrong policies of the Central Government regarding language, caste and community."

- سببيد مير المحاري

99. "That at the end of the Motion, the following be added, namely:—

Motion of Thanks

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'but regret that the Address does not condemn undue interference by the Centre in the affairs of West Bengal, Bihar, Haryana and other non-Congress States and the unholy attempt to topple the non-Congress Governments and thereby throttling the Constitution.'".

100. "That at the end of the Motion, the following be added, namely: \rightarrow

'but regret that the Address does not take note of the failure of Government to defend the national borders.'".

101. "That at the end of the Motion, the following be added, namely:---

'but regret that the Address does not draw attention to the increasing foreign loans and the increasing foreign influence.'".

102. "That at the end of the Motion, the following be added, namely:---

'but regret that the Address does not hold Government guilty for non-acceptance of the demand of the Samyukt Socialist Party to create a third Power and a third Camp in the international field and to adopt a .functional and constructive foreign policy, nor does it indicate how far Government's policy to advocate in turn the cause of American and Russian blocs has gone against the national interest.'".

103. "That at the end of the Motion, the following be added, namely: —

'but regret that the Address does not warn the Government about the harm suffered by the country by not following a wellplanned and firm policy in relation to Pakistan and China in the interest of the Nation.".

104. "That at the end of the Motion, the following be added, namely:---

but regret that the Address has not warned the Government about those absurd and irrelevant declarations made by it from time to time regarding the solution of the Assam and Nagaland problems and thereby adding to the unrest and riots in that area.".

105. "That at the end of the Motion, the following be added, namely:—

but regret that the Address does not draw the attention of the Government towards the basic: mistakes so far committed by it with regard to the practical domestic, foreign, educational, agricultural and industrial policies.".

(The Amendments also stood in the names of Sarvashri Rajnarain, B. N. Mandal, and Revati Kant Sinha)

SHRI NIREN GHOSH: Sir, I beg¹ to move:

106. "That at the end of the Motion, the following be added, namely:—

but regret that the Address fails to emphasise that only by amending the Constitution and granting maximum possible powers to the States in order to enable the people of the States to fully develop themselves and fashion their own destiny without any dependence on and interference from the Centre, can the fissiparous tendencies be checked, unity of India cemented on a durable basis and democracy maintained and strengthened."".

107. "That at the end of the Motion, the following be added, namely:---

'but regret that the Address does not mention the failure of

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[Shri Niren Ghosh]

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the Government to solve the language problem on a democratic basis by trying to impose only one of the Indian languages as official language on the people of India, thus relegating other Indian national languages to a secondary position while at the same time retaining, a foreign language on an official basis—a policy leading to the balkanization of India.'".

108. "That at the end of the Motion, the following be added, namely:---

'but regret that the Address does not sharply bring out the fact that only by amending the Constitution and giving all the Indian national languages the status of link language, can the vital national aspirations of the people of India be satisfied, а - democratic solution found for the language problem and democratic unity of India strengthened.' ".

The questions were proposed.

SHRI DAHYABHAI V. PATEL: Madam, we have every time when Parliament assembles for the Budget session an opportunity to discuss the happenings in the country when the President's Address is taken into consideration. But perhaps during allthese twenty years we have not met under as distressing circumstances as we meet today. There is unrest. Law and order is a thing difficult to find anywhere. Murder has become as easy as anything. To add to that, while agricultural production provides a silver lining, everything else is in a mess.

THE MINISTER OF STATE (DE-FENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SURI L. N. MISHRA): Including your party.

SHRI DAHYABHAI V. PATEL: The hon. Minister might hold the mirror before himself before trying to criticise others. Madam, before I was interrupted by the hon. Minister, I was saying that everything, else is in a mess, everything else is in a very sorry state of affairs, a state of affairs that could have been prevented. The happenings in Assam, or what happened in Delhi only a few weeks ago are matters about which all right-thinking people would feel ashamed, but feeling ashamed is not enough. It is necessary to think and find a remedy.

Madam, I am sorry, with the greatest respect to the personality of the President, I have to say that the President's Address, unduly long. reads like a wail of an old widow's woe. It is true, and nobody denies it, that there are some improvements, perhaps a little in irrigation, for which the Government cannot take any credit. It is nature's bounty that after two years of serious drought, we have had good monsoons; it is nature's mercy to save the sufferings of our people. It is true that in 1966-67, agricultural production was only of the order of 76 million tonnes. This was supplemented to the extent of 8.5 million tonnes by import, mainly from PL-480 assistance. Fortunately, in 1967-68, I am told that production is likely to be 95 million tonnes. This is no doubt a significant achievement in agricultural production. It is good to see that Government have at last learnt taking advice, good advice, from whatever source it comes and rice which the people of this country like so much is going to be a little more plentiful than it has been before. But what about the industry? Industry has been under a cloud of recession since 1967. The remedy could have been and should have been followed, particularly after the devaluation which has hit our industries very hard. Relief in the form of reduction of excise duties was the real remedy. That has not been given. Non-developmental expenditure should have been cut. That does not seem to be any serious intention of the Government to do so in spite of the Administrative Reforms Commission and the reports that are piling up in the files of the Government. The wholesale price index rose from 206 in December, 1966 to 234 in December, 1967 On the other hand, the price index of manufactures fell from 166 to 164. The wholesale price index which was 196 in December, 1966 went up to a peak of 224 in the middle of 1967. It has since declined to 207. In a developing economy, while some rise may be understood, the steep rise that is taking place in prices is preventing growth and development. It is causing inflation which is the greatest burden to the people, to the industry and to the economy of the country. The capital market is none too good; it is very largely due to the measures that the Government have been following. Bank credit is in short supply. We have got special control, another name for very near nationalisation of the banks, and what is the result? It is a question of gaya Ram and aya Ram again. In many banks, it is a case of 'you scratch my back and I scratch your back.' There have been some changes in directors. I do know how that constitutes the avowed object of the Covernment, with which I am not at all in agreement. Does the Government want itself to be misled? Does the appointment of a few people who are secretaries or underlings as directors in banks or in commercial organisations according to the desire of their boards or the people who made room for them, mean social control? Let us know what is the real intention of the Government in this is. Export trends are not very encouraging in spite of the devaluation and no effort is being made to correct this situation. The policy of the Governmenf of high taxation is killing enterprise and initiative in this.

The country is faced with many problems, particularly the language agitation which came about by a step perhaps which was absolutely unnecessary at this time. When all of us desire to make progress, this sort of agitations, two languages or three languages or one language, create confusion and chaos all over. Perhaps, it was the Government's intention to divide the Opposition which was com-

bining and pointing out the faults of the Government and giving them difficult time. Perhaps, their intention was to topple the few State Governments by throwing this apple of discord. But what great harm has it: done to the economy of the country? We have so much work to do in this country; we have so many unfinished schemes. Instead of tackling them, we want after something which after all, is merely a shadow. Is this country's economy going down because somebody speaks in English or somebody speaks in Hindi or somebody speaks in Tamil?

An HON. MEMBER: Somebody speaks in Marathi.

SHRI DAHYABHAI V. PATEL: Marathi or Gujarati is all right. After all, let us recognise that language is a medium and let us not make too much of it in the manner in which it is soughat to be made out in certain places. Why have we lost our sense of broad understanding? Why do we go after things that will disrupt the unity of this country? We have so many unfinished schemes to tackle. Are we doing anything about them? Are we going forward with what is to be done? There is growing unemployment in the country. I agree. what are we doing about it? Now we are told that there are a large numof educated technicians ber and engineers. What are they going to. do? Is any effort being made to mobilise their services? No. The concrete method is to employ them, allow them to form their own cooperatives and do many of the things that we need quickly. For instance, one of the most hopeless services in the country is the telephone service. Have you ever seen such an inefficient telephone service in this country after the Government took it over? We had a very efficient telephone system and an efficient trunk telephone. system. Why have we allowed it to come to this situation? And if it is too big for the Government, too much of a task, why not allow the private. enterprise to come in and help you.

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Why not make a combined effort to help? After all, communication ៍ទ a means that is very very necessary. If an important message does not reach, it means loss to the industry, it means loss to the Government. Perhaps, Government does not care because it can pick out a little more from the tax-payers pockets. It does not worry them. The Ministers have a host of secretaries and PAs who go and ask for numbers of ordinary and trunk telephones and it does not worry them that the other people suffer. But do you realise how much inefficiency and how much of of delay in the completion of work ìn business this results?

Madam, we are still continuing, and perhaps to a great extent, with the fraud of this Rupee payment. We have been told that these Rupee payment agreements are to our advantage and the Dollar is expensive. I have pointed out repeatedly in this Houseno Finance Minister or any Minister of the Government has contradicted me-that most of the Rupee payment agreements are really harder than the Dollar agreements because they •contain a clause to say that Rupee of so much gold content. And gold is certainly harder than dollar. This fraud has been perpetrated on the -people of this country to throw dust into the eyes of the simple people -who do not understand why things are in this state. Of course, we go on paying more and more. Is it known that some of the countries who deal -with us under Rupee payment agree--ments are benefited by this because "they get higher value than they would normally get; it is not competitive. We do not buy in the free world in the open competitive. market. Under ' this Rupee payment system we undertake agreements which should not have been undertaken. After devaluation this has been brought about. Has the Government really made any survey of the loss that has occurred because of this, and how many Rupee payment agreements, or what were boasted to be advantageous to India

in the name of Rupee payment agreements, how much more they have cost actually?

Madam, today in the city of Delhi we have a gathering of people from all over the world. It is supposed to be the 5th conference of people from all over the world. And where do we stand in it? In spite of all this boast of so much progress under the development plans we have come to be classed among the countries that are very very far behind. We are a country classed among the countries that ask for the scaling down of debts, that we are unable to pay our debts knowing that we would have to pay them back and that we are unable to pay them back in spite of being the leaders of the oppressed nations, nations struggling for freedom, as we were under Gandhiji, we have become one of the nations of the world that want to repudiate their debts, debts that were taken in good faith, knowing full well the implications. Agreement after agreement were made by this Government with several countries and now the suggestion is seriously made in this country that these debts should be scaled down.

DIWAN CHAMAN LALL (Punjab): Who has made that statement? I say categorically that a statement has been made by the Finance Minister that no debts will be scaled down.

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SHRI DAHYABHAI V. PATEL: I am glad to hear that. But what does your representative at this meeting say? I hope you read the newspapers. Your representative has taken the lead in asking the people to ask for the scaling down of debts.

SHRI AKBAR ALI KHAN (Andhra Pradesh): There are developing countries which have made that demand.

SHRI DAHYABHAI V. PATEL: And you are in that class.

SHRI AKBAR ALI KHAN: We are not.

SHRI DAHYABHAI V. PATEL: You are in that class.

DIWAN CHAMAN LALL: Repudiation is something different from scaling down.

SHRI DAHYABHAI v. PATEL: Madam, you can use another word and call it something different. It is the same thing to my mind. This is what you have brought this country to. You made agreements with the Princes and now you want to repudiate them. You promised them pension. Now you want to say that you do not want to give.

SHRI NIREN GHOSH: Pension or privy purse?

SHRI DAHYABHAI V. PATEL: Whatever you might call it. Tomorrow this Government might say that they do not want to pay pensions to the Government servants because they also fall in the same line. I am afraid I cannot agree to that sort of thing.

Madam, I think the Government is leading us to a very wrong way. I am not happy the way this Address was delivered to us by the President; there is no hope; there is no progress. We are told in a good language that we are poor, that we have no foreign exchange, that we do not know how to manage our business. Madam, other countries have solved their food problem in a period less than what has been available to us. And where are Have we been able to solve we? our food problem? We are never going to get out of the economic rut: We are doing nothing to get out of it. In Bihar we have had a very bad famine. I agree it is very, very hard on the people who suffered in that way. I do not deny the suffering of the people. What is the real state of affairs? In some places you want to curtail land holdings; and you apply ceiling on land very vigorously. What do you do in Bihar? Is there a ceiling on holding of land? There was the huge Betiah Estate in Bihar. You

know how Congressmen got a share out of that, every one getting 250, 500 or 1,000 acres.

You talk of distress and famine in Bihar where the water level is only 20 ft. In other areas they have tackled their water problem when the water level is 100 ft. This is the efficiency with which we work.

Madam, the Prime Minister's Bihar Relief Fund was formed and my Leader, Prof. Ranga, nominated me and asked me to go there because I had toured that area sometimes. Ι had suggested-and this was what the former Food Minister, Mr. Subramaiam had suggested-to take advice from the people of Gujarat who have solved their famine problem very easily and very well. They have now permanent works of famine relief which are of permanent use. No effort is being made, or the effort that is made is very slow. I suggested the name of a Member of Parliament who is not elected this time; he was there last time. The Famine Relief Committee asked them to send the address of that gentleman. It is not difficult to find out his name and address since he was a Member of Parliament. It is so easy for the Prime Minister's Secretariat to find out that information. Madam, this indicates the manner in which we are handling the affairs of this country. Until we straighten this out there is going to be no relief for us.

Madam, it is the plan of the Government to divide the Opposition just when it suits them. This question of language might not have been raised at this time. What a terrible destruction and loss of man hours it has caused in this country? The work was going on all right. Progress of education, however slow; was going on. Now what is going to happen at this rate? Now provincial jealousies prevent work being done. Referring to my own State of Gujarat, the Narmada scheme was proposed many, many years ago. It is being obstructed purely because of reasons of pro-

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vincial jealousy. The Ministry at Delhi admits that it is a scheme which will be beneficial to the whole of India. It would be a scheme that will give us a lot of food, food that we miss so often. It will give us irrigation potential and power will come as 3 P.M. a by-product without much in-

vestment. But provincial jealousies come in the way and every attempt to solve them seems to he blocked. Madam, I am sorry I cannot be happy at the manner in which the Parliament has been addressed and the manner in which we are told that this country is going ahead. I feel that we have come to a complete standstill. The mover of the Resolution said that there was progress in certain directions. He may be right. There was progress in some directions. But is that enough? What are we doing to reduce our burden of debt? What are we doing to make our public sector projects pay? And if our bureaucrats cannot manage the public sector projects, why do you want to go on expanding them and burden this country, burden posterity with debts which perhaps you will never he able to pay at this rate? It is necessary to clean the Augean's stables. It is all right that Mr. Kosygin may come and say "Do this, do that." We know what his ways are, what he thinks of and how that Government, that system wants to expand its sphere of influence. We were supposed keep a non-aligned stand. But in the last few years we have become more and more aligned . . .

SHRI NIREN GHOSH: To America.

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SHRI DAHYABHAI V. PATEL: ... to the path where progress is regimented, where progress is according to the wishes of the ruling clique and where people cannot even write freely, and authors are given harsh sentences of seven years of imprisonment for life. Is that the progress that this country fought for? Is this what was envisaged for this country by the Father of the Nation? Madam, I do not think we are making any progress and I am utterly disappointed at the address of the President.

र्श्व भतः स**ेता युद्धवार** (ग्रांध्न प्रदेश) : उपसभापति महोदया, ग्राज हमारे सामने जो राष्ट्रपति जी के ग्रभिभाषण पर प्रस्ताव रखा गया उसका में हार्दिक स्वागत करते हुए ग्रनुमोदन करती हं।

स्वतंत्रता प्राप्त कर ग्राज बीस वर्षे पूर्ण हुये और ग्रब 21ों वर्ष में ग्रनेक महत्व-पूर्ण घटनाएं उभर ग्राई हैं । ग्राज केन्द्र ग्रौर प्रांतीय शासन संबंध कड़ी परीक्षा से गुजर रहे है । ग्रत्यन्त कठिन परिस्थिति गें में भी वर्तमान केन्द्रीय शासन ग्रच्छे सम्बन्ध बनाये रखने के कारण प्रशंसा का पात्र है।

राष्ट्र के सर्वोतम हित के लिए यह बात भ्रनिवार्य है कि यदि कंई राजनैतिक परिवर्तन की भी भ्रावश्यकता पड़ जाय तो वह एकता श्रौर स्थिरता को हानि न पहुंचाने पाये।

प्रान्तीयता, जातीयता भाषावाद स्वार्थ-परता एवं राजनैतिः अवसरकादिता ने नेतत्व में व्यवधान उपस्थित कर दिया है । अनेक अःसरों पर हिंभात्मक मन वृत्ति सिर इठा रही है। कुछ समस्याग्रो में व्यक्तिगत सुरक्षा एवं संपत्ति खतरे में पड गई है। इसने यह प्रगट होता है ि कुछ हद त. रानाज के अनेज सारो पर नेतृत्वा में ग्रभी भी वटि है। मतनशील व्यक्तियों के मन में हलचल ७त्पन्न वरने वाली बात छाव एवं नदय्दकों की अन्धासनहीनना एवं हिंसात्मक प्रदुत्ति है । इस घातक स्थिति की रोवथाम के लिये सरगार कम से कम भक्ति पा प्रयोग व र रही है। ः ह**्म रे लिए** एक चिंता ा सवल है। अत्यन्त उत्तेजना-त्मक तथा तील तनाव के पश्चात भी हमारे शाति और सूव्ययस्था के प्रबन्धक वाफो संयम से गार्च संभाल रहे हैं । इस लिये

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में उनको बता देती हूं कि हमारी **वै**क्षणिक संस्थाग्रों को सुचारू रूप से चलाने के लिये मौलिक परिवर्तन की ग्रावश्यकता है । मेरी दृष्टि में विद्यार्थियों के ग्रसंतोष में सहायक जो बाते हैं उन में बढ़ती हुई निराशा और भाषावाद के सम्बन्ध में उदासीनता प्रमुख है । इसका मुख्य कारण शिति वर्ग में बेरोजगारी है । व्यवसायिक शिक्षित वर्ग में भी कई व्यक्ति बिना उद्योग के है । वह ग्रत्यन्त ही भयप्रद एवं चिंताजनक स्थिति है।

हमें यह एक भयानक एलार्म नोट कर रेंगेना चाहिये कि ग्राज हमारे देश में बहत से टेकनिकल युवक, युवतियां बिना काम के हैं । यदि इस आरे हमने ध्यान न दिया तो बाद में हमें भुगतना पड़ेगा । म्राज यह देखा जाता है कि जब हमारे बच्चे बाहर के **देशों से टेकनिकल डिग्रियां ले कर लायक बनक**र चापम ग्राते हैं तो उन्हें काम नहीं मिलता। इस हालत से परेशान हो कर वे विदेशों में जा बसते हैं। इससे भी हमें हानि होती है ग्रौर इस तरह से हम अपने विद्वानों को भी खोते 🕏 । इस लिये मेरी प्रार्थना है कि भविष्य में उन के लिये हम कोई न कोई काम निकालें जिससे हमारे टेकनिकल लाईन के बच्चे बाहर विदेशों में जाकर के न वसें ग्रौर उससे हमारे देश को लाभ हो ।

इस वर्ष की महत्वपूर्ण घटना इमर्जेन्सी को समाप्त करने की है। इस रम्मय हमारी सीमाओं पर कुछ न कुछ शांति का अनुभव नजर श्रा रहा है। ग्राज हमारे साथ णुभेच्छा रखने वाले श्रीर हमारी भलाई चाहने वाले काफी मित्र विख्व में हैं, यह एक खुशी की बात है। इस के लिये हमें सरकार को बधाई देर्ना चाहिये।

हमारे देश के अन्तर्गत यानी घरेलू स्तर पर कुछ दुर्भाग्यशाली राजनैतिक घटनाए घटी हैं जिससे विश्व में हमारे स्वरूप को हानि पहुंची है, फिर भी हमारी कठिनाइ थों के प्रति सहानुभूति प्रनट की जा रही है। पाकिस्तान के साथ जो सम्बन्ध है उनम "ताशकन्द" की भावना का प्रभाव निरन्तर नजर ग्राता रहे यह हमारी इच्छा है।

विश्व की समस्याग्रों को सुलझाने के लिये जो दृष्टिकोण हमारे शासन ने ग्रानाया है वह प्रशंसा का पान्न है । ग्रन्तर्राष्ट्रीय सघर्ष या मतभेद हटाने में यह सफल सिद्ध हुग्रा है । वियतनाम की भूमि पर जो बातें हो रही हैं उससे हम बड़े व्यग्र ग्रीर चितित हैं । वहां के विरोध को समाप्त करने के लिये हमारी सरकार जो प्रयत्न कर रही है उसमें हमें साथ देना चाहिये ।

सामाजिक पढ़तियों में भेद होने पर भी राष्ट्रों में विश्वशान्ति तथा स्नेहभाव बनाये रखने के लिये हम बड़े तत्पर है।

प्रत्येक देशभक्त नागरिक के लिये देश की रक्षा महत्वपूर्ण तथा प्रमुख है। चीन ने गत जून में जो "हायड्रोजन बम" का विस्फोट किया उस मे विश्व के इस भाग में एक नये संकट का निर्माण हुमा है। हम ग्राणा करते हैं कि सरकार देश की रक्षा के विषय में सदैव जागत एवं सचेत हेगी।

चीन में लाल रक्षक प्रान्येलन एवं हमारे दूतावास के ग्रधिकारियों के साथ जो ग्रपमान जनक व्यवहार पीकि। में कि स गया है, यन गंभीर घटनाएं हैं। चीन के हीन और उद्दंड व्यवहार की स्थितिका का मामना हमारी सरकार ने वीरता, शान्ति, गंभीरता और सहीति से किया और दूतावाम की स्थिति को बड़ी कुशलता से टाजा गया।

गतवर्ष विश्व की घटनाओं में मिडि ईस्ट की घटना अशांति और यप्रद थी संयुक्त अरब प्रजासत्ता और इजराईन के बीच तनाव के सम्बन्ध के कारण स्वेज नहर

[श्रीमनी सीता युद्धबेर] का मार्ग जहाजों के लिए खुला नहीं रह सका । हमारे विदेशी व्यापार पर इसका काफी प्रभाव पड़ा है । यह आज जो हमें नुकसान हो रहा है मैं समझती हूं कि इस सम्बन्ध में कोई ऐसा मार्ग निकलेगा जिससे हमारा यह नुकसान रूक जाय ।

[RAJYA SABHA]

श्रीमती जी, ग्रार्थिक स्तर पर चौथी योजना को ग्रभी रूप धारण करना है ग्रायोग की नई योजना टीम यह ग्राशा दर्शाती है कि चतुर्थ योजना का ग्रारम्भ या निर्माण 1969 में होगा। योजना प्रगति ग्रौर विकास की विशेषता रह चुकी है । ग्रौर हमें ग्रार्थिक प्रगति के महत्व को बनाये रखना चाहिये। हमारे जैसा गरीब देश राजनैतिक ग्रौर भाषा संघर्ष या मतभेद की विलासप्रियता पर ग्रपना सामर्थ्य व्यय नहीं कर मकता ग्रौर वह भी शांतिमय योजनाबद्ध ग्राधिक विकास के मुल्य पर ।

गतवर्ष बिहार और कुछ प्रान्तों में अकाल की स्थिति का सामना करना पड़ा। फिर भी यह वर्ष संतोषजनक फसल की आशा दर्शाता है। सरकार ने अनाज 7 से 8, 10 लाख टन संग्रहीत कर आयात को रोकने का जो निर्णय लिया है वह प्रशंसनीय है।

गतवर्ष हमारी जनसंख्या 50 करोड़ के स्तर तक पहुंच चुकी थी। बढ़ती हुई जनसंख्या को अन्न देने की समस्या से हमारी अन्य आधिक समस्याओं पर काफी गहरा प्रभाव पड़ा है।

यू० एस० ए० ने 3 से 5 लाख टन ग्रनाज देने का जो वचन दिया है उसके लिये हम उनके ग्राभारी हैं। मगर प्रश्न यह है कि हम कब तक माँग मांग कर खायेंगे।

श्रीमती जी, दिन प्रति दिन मंहगाई बढ़तो जा रही है। कभी कभी इस मंहगाई को देखकर के सोचती हूं कि कमाने वाला कितना कमा कर लाय और घर चलाने वाली गृहीणी किस तरह से घर चलाय । प्राजकल देखा जाये तो मध्यम वर्ग के लिये जीना ही मुश्किल हो गया है । मैं समझती हूं कि हमारी सरकार के ढांचे में कहीं न कहीं कोई ऐसी तुटि अवश्य है जो बढ़ती हुई कीमतों पर काबू नहीं पा रही है ।

ग्राज जो चीज हमें बाजार में नहीं मिलती है वह ब्लैक मार्केट में मिलती है। ग्रगर ग्रापके पास धन ज्यादा है, पैसा ज्यादा है, तो ग्राप यह हर चीज खरीद सकती हैं। ग्राज ऐसा हो गया है कि इनसान का भूल्य कम हो गया है चीजों का मूल्य बढ़ गया है।

ग्राज चीनी के दो भाव सरकार ने रखे हैं, राजन का ग्रलग ग्रौर बाजार में ग्रलग । यह खुल्लम खुल्ला ब्लैक मार्केट है। मेरी सरकार से प्रार्थना है कि इस चीनी के दाम पर जो ग्राम जनता में चर्चा हो रही है उस पर फिर से गौर करें ग्रौर ग्रच्छी तरह से कोई हल निकालें ।

ग्राज हम लेबर एलाउन्सेज बढ़ाते हैं 4 उनके एलाउन्सेज जरूर बढने चाहियें, हर इनसान की तरक्की होनी चाहिये, मगर एक: तरफ यदि 5 रूपये एलाउन्सेज बढ़ाते हैं तो दूसरी तरफ 10 प्रतिशत भाव बढ़ा जाते हैं। इस तरह से हमें एला उंस बढ़ानेः से कोई फायदा नहुं, होता जब तक हम भावों पर कन्ट्रोल न करें। तो मेरी प्रार्थना है कि म्राज हमारी गरीव जनता के लिए सस्ता ग्रन्न ग्रौर सस्ता कपडा इन दो चोजों के भाव तय कर दिये जांय तो ग्राज हमारे देश में जो ग्रन्दरूनी ग्रशान्ति फैली हुई है वह दूर हो जाये । मेरी प्रार्थना है **ग्रपनौ सरकार से कि इस पर ग़ौर करें ।** ग्रगर आय के लिये धन निकालना है तो। ऐसी चीजों पर ज्यादा बेशक टैक्स लगाए जिसके बिना गरीब जनता का गजारा

[15 FEB. 1968] on President's Address

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हो सकता है, मगर गरीब अनता जो अन्न त्र्यौर कपड़ा मांगती है अनका सस्ते दामों पर प्रबन्ध किया जाये। कार्यक प्र

उपसभापति महोदया , लाखों लोगों के लिये ग्रन्न उत्पादन के हेतु नागर्जुन लागर जल सिचाई योजना ढारा पानी देने का निर्णय बड़ी ग्रानन्ददायक घटना है ।

कोयना के क्षेत्र में भूकम्प ग्राया, वह क्षेत्र हमेशा ही भय से दूर रहा था, मगर इस दुर्घटना का वहाँ के शासन न बड़ी हिम्मत से सामना किया, वह प्रणंता की पात है।

हमारी ग्राथिक योजना का उद्देश्य मुद्रा संचालन को रोकना था। घाटे की ग्राथिक स्थिति को हटाना महत्वपर्ण कदम रहा केन्द्रीय तथा प्रान्तीय सरकारी नियोज्य वर्ग की बड़ती हुई महगा त्ते की मांग के क रण बजट यानि कि ग्राय-व्यय का संतुलन बिगड़ गया है। केन्द्रीय शासन का एकाँगी निर्णय प्रान्तीय शासनों के लिये ग्रसुविधाजनक सा होता है ऐसी शिकायत भी कभी कभी सुनी जाती है।

मैं ग्रपने विचारों में सबसे महत्व का विचार यह रखना चाहती हूं कि ग्राज कुछ प्रान्तों में मद्यपान-निरोध को छोड़ दिया गया है। ग्रगर हमारी सरकार को कोई नियम बनाने हैं तो हर प्रान्त में एक जैसे नियम वनाए । यह बहुत ही खेदजनक बात है कि मद्यपान-निरोध किसी प्रान्त में है, किसी प्रान्त में नहीं है । ग्रगर इमका निरोध करना है है तो हर एक प्रान्त में होना ही चाहिये ।

ग्रच्छी वर्षा होने पर भी कुछ प्रान्तों के चन्ट क्षेत्रों में ग्रनावृष्टि की स्थिति आई है ! गत वर्ष जिस प्रकार केन्द्रीय सरकार ने कुछ प्रान्तों की मदद की थी, ग्रभी भी वह सहायता देगी, मैं ऐसी ग्राशा करती हूं।

महोदया, विज्ञान ग्रौर माँस्क्रुतिक क्षेत्रों में विश्व में गत वर्ष तेजी से प्रगति हुई है। शरीर चिकित्सा शास्त्व में मानवीय हृदय को रोपने में सफलता प्राप्त करना एक बड़े ही महत्व का विषय माना जाता है।

कुछ ही राल में छणु झक्ति का प्रयोग गॉतिमय उद्देश्यों के लिये करने में सफलता मिंगी है, बह को म∴्बूर्ण घटन⊹है।

ांय स्त राष्ट्र पार जी प्रजति का जो अधिवेशन दिल्ली में हो रहा है मैं अप्रणा करती हू कि इस अधिवेशन में ऐसी किया की योजना प्रस्तुत की जएगी जिससे विश्व के भिन्न क्षेत्रों क मध्य आर्थिक स्तर पर जो भेद या असमानताए हैं उन्हें कम किया जाये।

THE DEPUTY CHAIRMAN: The next one is Mr. Mulka Govinda Reddy. But there is a request from Mr. Niren Ghosh and Mr. Bhandari, if you can accommodate them. Mr. Niren Ghosh.

SHRI NIREN GHOSH: Madam Deputy Chairman, this Address as usual is an attempt to cover up by deceitful phrases all the misdeeds, the black deeds and the acts of Government which are contrary to the interests of the nation. As such we cannot approve of it.

Now I will make only some few points. Let us be clear about one thing. What are the forces and what are the classes that rule India? In my opinion it is the big capital, some Marwari and some Parsi and a sprinkle from Gujarat or South India or Bengal, just one or two. There are about 25 or 30 houses. (Interruptions.) Biren is there. They are in

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[Shri Niren Ghosh] 1+5.3 alliance with the Maharajas. the Princes. the landowners and the sahukars and in collaboration with the Western imperialism mainly. It is this combination that rules India and Congress leaders as well as our friends on the right are faithful servants of this combination. But it is they who rule India. (Interruptions). My time is short and therefore I would like to have my say. Now it is they who rule India. That is why India is now in a dead alley, in a blind alley out of which this leadership and this Government can find no way out. The only way out they have thought of is more and more dependence on imperialist powers and some hobnobbing with the Soviet Union. They are crushing our inward economy and therefore our economy will never pick up. Then 30 per cent. of the so-called aid--it is not aid, it is just an investment of their capital-you require only for debt services. If you add to it exploitation that goes on under the banner of foreign private capital. it will come at least to another 20 per cent. So out of the so-called foreign aid 50 per cent. goes in order to service those exploiters. You are well serving your masters very near their apron-strings. That is why this Government has banned the publications of North Vietnam concerning the U.S. aggression in Vietnam. I make this charge deliberately. The Director-General of P. and 'I'. has issued a circular to that effect. It is a scandal and it is deliberately done. It goes against our national nonour and prestige that such a circular should be issued. But you have done that. If I am called upon to do so, I am prepared to lay before the House a copy of that circular issued by the Director-General. Now that is the pass you have come to.

Now I would not like to go into any economic details, because the Budget is there and we can take up all those things then. Of course they have said that agriculture has picked up. That is because of the heavens, not because of your efforts. The rains have been

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good and they came in time over parts of the country. So there has been some improvement in agricultural production.

SHRI AKBAR ALI KHAN: Would you not recognise the hard labour of cultivators and their efforts?

SHRI NIREN GHOSH: No. In spite of the efforts of the Government, agricultural production has gone up to a certain extent. They depend upon only fertilisers. They keep mum over the rural indebtedness of Rs. 3,000 crores; they keep mum about land reforms, giving land to the peasants and all those things.

They keep mum over the fallow lands and the cultivable waste lands that can be distributed to the poor peasants and brought under cultivation. All those things they keep silent about because they are in league with the vested interests. That is the greatest stumbling block.

As regards the industrial side, you will never get out of it. The way you are moving about, you will get more into the clutches of the foreign powers. You will be more servile depending upon the foreign powers. What can Mr. Kosygin do? If he wants that this Government should adopt an anti-imperialist stand, then he should be prepared to pump Rs. 8000 crores at least into the Indian economy. He can never do that. You have the halter of Rs. 8,000 around your neck from the Western Powers. He cannot compete with that. So he should be prepared to underwrite the present Government if he wants this Government to take an anticolonial, anti-British stand but he cannot do so. You are a pro-imperialist Government, toeing the Western line generally. That is why you could not condemn the U.S. aggression in Vietnam in spite of being an Asian Power.

SHRI AKBAR ALI KHAN: We have done it.
SHRI NIREN GHOSH: No. Have you condemned that the 5½ lakhs of U.S. troops have invaded South Vietnam and that they are the invaders? You have not. So do not quarrel over You have not the guts. You that. know that aggression is being committed there.

BABUBHAI M. SHRI CHINAI (Maharashtra): Did you condemn the Chinese aggression on India? If you have not done that, what right have you got to say this?

SHRI NIREN GHOSH: We are against all aggression. We defend our country against anybody's aggression. You are unpatriotic and I know you can hand over the country to America. It can easily be done because you are unpatriotic. We will never do that.

(Interruptions.)

LOKANATH MISRA SHRI (Orissa): He would have joined the Chinese army. He is frank about it.

SHRI NIREN GHOSH: That is why you have come to this pass. As a result of these unpatriotic and antinational policies, both internal and 'external, the people have rejected you once and for all. ed

SHRI BABUBHAI M. CHINAI: If we were rejected, then we would not have been here.

1 AE LEADER OF THE HOUSE JAISUKHLAL (SHRI HA'THI): Please address the Chair and do not say 'you'.

SHRI NIREN GHOSH: I am addressing through the Chair, Through the Deputy Chairman I want to say some words to them. Having done that and getting thoroughly isolated. they have got hold of the weapon of 9 turning India into a Police State. " They are crushing democracy by en-.* trenching authoritarianism and sobourgeois democracy , called and " thereby they hope to rule India but they are trying to count their chicken before they are hatched. What have The dots on sol · • • •

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> Mr. Chavan's game you come to? of Bengal is up. It is blown up. Now they are in the soup. They do not know what to do but let me tell them through you that the interference of Delhi in the affairs of the States must stop once and for all and the primacy of the Legislatures in all the States must be ensured. Any other path would be met by the united opposition of all the States. Let there be no doubt about it.

> SHRI AKBAR ALI KHAN: You are not prepared to face the Assembly in Bengal.

SHRI NIREN GHOSH: I warn them and let them undo the unconstitutional intervention they did in the affairs of Bengal. They must dismiss this illegal Ministry and then only they must ask the Assembly to choose any form of Government.

SHRI BABUBHAI M. CHINAI: Can an hon. Member say that the Bengal Ministry is illegal when the High Court has said that it is legal? It is contempt of the High Court.

SHRI NIREN GHOSH: What is the High Court? I am speaking about the powers of the Parliament. The High Court gave a partisan judgement. (Interruptions.) Let me tell them that it has been arranged by Mr. Atulya Ghosh between the High Court Judge and others.

SHRI AKBAR ALI KHAN: No. (Interruptions.) .

SHRI MULKA GOVINDA REDDY: Only some opinions were expressed by the Calcutta High Court. It was not a judgment and it was not binding.

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SHRI NIREN GHOSH: Let me saythat no court or the judiciary has the authority to go into the rulings of the Speaker or the rulings given on the floor of this Parliament. Not even the Supreme Court has got the tight to decisive or null and void and

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[Shri Niren Ghosh]

I warn the judiciary that if they try to enter the precincts or encroan upon the sovereignty of the Parliament and the Legislatures it would be wrong. Only when the unconstitutional act is undone and the Ministry is dismissed. then only the Assembly should be given a chance to form any new Ministry and thereby the primacy of the Legislature and the sovereignty of the people of the State must be established; otherwise, there will be no Government. Whatever you might try will be met by the resolution of the entire Bengal people and no way out can be found. (Interruptions). In our country which is supposed to be federal but unitary in character, this way of treating and imposing and intervening is leading to the breakup and dismemberment of India. Your policy is leading to it. I warn them that they are treading that path. They want to foist their will on the States. Do they think the states are the bond slaves of Delhi? No. In Bihar, Bengal, Tamilnad, U.P. Gujarat and Maharashtra everywhere, in all the States, the people must be the ultimate arbiters. The sovereignty is not in Delhi. Let there be no mistake about it The present set-up of the Constitution should be changed and the utmost powers must be given to the States so that the people of the States can fashion their own destiny and can be made supreme in law so that they can punish those treacherous officials who conspire against an installed Ministry with the Governor as the Centre and bring them to book. You cannot touch them now. These powers should go. Minimum power should be there in the Centre and the States must be endowed with full powers to fashion their destiny and to arrange their way of life. That is the only way in which you can cement the unity of India; otherwise, you are trying to crush all the States under the jackboot. That is what you did in Bengal, Bihar, Punjab, Haryana and I know you want to do it in Kerala and the last chance will come In that way you will to Tamilnad.

not keep India united. You will raise revolts in all the States. That is the only way to solve this problem to give powers to the States. The time has come when the Centre-State relation should be thoroughly reexamined afresh and the States must be given Only four or five subfull powers. jects should vest with the Centre. The position should not be such that for practically every Bill put through a Legislature they have to wait for the concurrence of the Union Government and all that. The Ministry and the Legislature want to be fully competent to initiate and pass a legislation they think necessary for example, in the case of the industrialist. Now, when they close down factories, they are sabotaging production acting as the fifth column. In such a case the State Legislatures should have the power to confiscate those enterprises for the sabotaging of production. All those powers must Otherwise there would be be there. no solution to this problem.

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As regards the link language, Madam, I would like to put before the House that no one Indian language can be made the link language. That concept must go for ever, the concept that one language is superior and the other Indian national languages are inferior, that some citizens are first grade citizens and others are second grade citizens. India is a multi-national country, a multiand country, no people lingual would give up their language, because it is the very fabric of their soul, is the very fabric of their being. Therefore that is the only solution and that democratic solution is that all the Indian national languages must be given the status of link lan-I give full support to that guages. part of the Resolution passed by the Tamilnad Assembly urging upon the Centre to amend the Constitution and make all the 14 languages link languages. Otherwise you will be If languages. stunting the other you are trying to impose Hindi or English on us, you are dividing India. You are encouraging fissiparous tendencies. You are doing all those

What happens unless you things. give those rights to the peoples of the States, you have seen. Take Kashmir. In Kashmir, even with military suppression, even after pumping hundreds of crores of rupees there you have not been able to you win over the Kashmiris. Had conferred Statehood on Nagaland in 1950, had you given them sufficient powers and created that States at that time, the revolt would not have And in Assam again arisen. you your own course. are taking It should be a federal structure, or there would be some three separate States, Assam, Cachar and the Hill There is no other solution. States. But you won't have that. You want to crush them. You want to punish So their revolt will them. again **r**ise up. In this way, all over India, you will raise revolts, because your policy is the policy of suppression, force, violence and all the rest of it in putting down people's move-This is ments, your policy. So this is the only democratic solution for the language issue and it is-I demand it-that you immediately, without any further delay, amend the Constitution and make all the 14 languages national languages giving them the status of link languages. Otherwise there would be no solution to the language problem and otherwise you yourself would be the embodiment of the divisive forces rending the country as under on this issue. ~ ...

Now I would make a few remarks about the judiciary. The judiciary in our country, in some way, sometimes, I do not say all the Judges but some, they are behaving in a partisan manner. 'They are not fair. Their judgments are not impartial, and they are inspired by class interests, vested interests, and they lean towards the vested interests. It is a sorry state of affairs that the judiciary is so behaving. The judiciary is losing its independence because they are leaning towards the vested interests, and the people of India must know this character of the Indian judiciary.

its behaviour, learns to uphold the interests of the people or the people will give up all respect for the judiciary.

Then I would say about the bureaucracy and the army, a section of them. They are not pro-India; they are pro-foreigners, and specifically they are more leaning towards the western powers. A section of the army officers and a section of the bureaucracy, they are neither patriotic nor pro-India; they are pro-vested interests, and they want to curry favour with the foreigners against the interests of this country, and everywhere, Madam, even in Government, even if in Parliament or otherwise good legislation is passed, this bureaucracy scotches that legislation in practice. They never implement it. Where it goes in favour of the people, they crush it. They conspire with the vested interests and here the peoples of India must know the character of this section of the bureaucracy. The time has come when their conspiracy, their anti-people activities should be curbed. The peoples will take note of each and every highly placed bureaucrat behaving like this, and days will come when they will settle accounts with them. Let there be no doubt about it.

Then another thing. The Government of India has banned the publication of an ESCAFE report on India. United Nations It is publication, ECAFE's Economic Survey. But you have banned it, because it does not speak very much favourably about you. It is unparalled, unprecedented the Government of India banning a United Nations' publication. And you can never get it in India, in the bookstalls. A circular has gone out to that effect. I make this charge definitely and I speak with a very full sense of responsibility.

Then, Madam, I do not understand why trade relations with China are cut off. You are maintaining diplomatic relations and trade relations even with that puppet Government of Vietnam, which has betrayed Vietnam Elther the Indian judiciary mends j and betrayed the soul of Asia, with ,

[Shri Niren Ghosh]

Nguyen Cao Ky and others, but you cannot trade with China. And is it not a fact that even our Charge d' Affairs perhaps has submitted, a report to you that India should open trade, should have immediately trade relations with China? But you are not considering that. I make this point clear.

Then I refer to our unequal trade relations with the Western powers. During the last decade we have lost in value 20 per cent. Our export value has gone down, and the value of the manufactures which they sell to us has gone up, adding together 20 per cent. Suppose we export and import goods of the value of Rs. 2,000 crores, we are losing Rs. 400 crores to the Westerners, and that is unequal And that is the trade relations. perennial source of exploitation of And in order to counter it. India. can't you stop the payment of debts that you are servicing? You are pleading for rescheduling of debts and You should consider that all that. charges, apart from their interest apart from the profits that they get from out of their private investments, apart from their banking operations, apart from the strategic positions they occupy in our foreign trade, through unequal trade relations we are losing Rs. 400 crores annually, ar.d this is called imperialist exploitation. You You want to meekly submit to that. get one or two concessions from UNCTAD, but with this thing you So why not you negocannot fight. tiate at least for the debt repayments to stop? That is the way you should go about.

Then in the end I should say about the Congress in league with the rightist forces. Some Congress leaders are casting their longing eyes towards the Swatantraites, and perhaps a section wants to join hands with a section of the Jan Sangh also -that is what they say-in order to have a thoroughly rotten and black Government, combing all the reactionaries together, combing with the imperialists, surrendering the sovere-

ignty and independence of India, becoming a stooge Government, a pupbet Government and opening the flood gates for the exploitation of India by the foreigners and by the native capitalists of this country. These are the unpatriotic anti-national policies that you are pursuing, and these have been rejected by the people. Your attempt to divide the country by imposing one language, your attempt to erush the State people, to crush the people of all the States, to crush them under your jackboots, this effort will never succeed. You will alienate the States people. One by one they will be alienated. That is good neither for you nor for India. Let not that day come. There is yet time. You please look and see where you stand. You are at the brink of a precipice. Don't jump in. Please retreat, and take some steps at least, to save the country and not ruin the country and hand over our hard-earned sovereignty and independence on a platter to the Westerner. You are travelling the way that Chiang Kai-shek did. You have not completed the journey as he has done, but you are well on that road. You should stop now and give up this anti-national and unpatriotic policy and try to earn some blessings from your countrymen and not only curses from them.

SHRI A. P. CHATTERJEE (West Bengal): Madam . . .

DEPUTY CHAIRMAN: THE Т have a request. You were not present. I cannot go on doing this and you have to be here. I have a request and Shrimati Ammanna Raja has said that if Mr. Bhandari so desires he may speak first. So, now Mr. Bhandari will speak. After that I will call you.

श्री सुन्दर सिंह भंडारो : महोदया, मैं श्रापको धन्यवाद देता हुं । इस देश की स्थिति का वर्णन श्रौर वर्तमान ग्रव्यवस्था के संबंध में राष्ट्रपति जी के श्रभिभाषण में उल्लेख है। मुझे केवल एक बात का दुख है कि इस ग्रभिभाषण में सैद्धांतिक चर्चा ग्रधिक[.]

है और व्यावहारिक चर्चा कम है । कुछ उपदेश इस अभिभाषण में दिये गये हैं परन्तु इन उपदेशों को देते समय इस देश के अन्दर विभिन्न कत्त्व ग्राज किम मनोवृत्ति से काम कर रहे है आर उनके मनों पर इन उपदेशों का क्या परिणाम होगा इमका अनुमान लगाये बिना ही उन्होंने एक फावड़े से सारे देश को हांकने की कोशिश की है ।

Lang the start of मैं यह स्वीकार करता हूं कि इस समय देश में कुछ जगहों पर हिंसा प्रगट हुई है। कहीं कही पर प्रजातंत्र के विरुद्ध काम हो रहे हैं लेकिन मैं यह स्वीकार करने के लिये तैयार नही हं कि सारा देश हिंसा के मार्ग पर चल पड़ा है या मारा देश जनतंत्र के अन्दर आस्था खोने लगा है । कहीं कहीं पर इक्का दूक्का होने वाली इन घटनाम्रों से म्रगर सारे देश को हम गलत रंग देने की कोशिश करेंगे तो मैं समझता हं कि ग्राज इस देश के ग्रन्दर वे तत्व जो इस देश की परम्परा ग्रौर प्रजातंत्र के सिद्धांतों के ग्राधार पर णांतिपूर्ण तरीके से देश को ग्रागे ले जाना चाहते है उन सब को हम नुक्सान पहुंचाने की कोशिश करेंगे । हमारे यहां एक हिन्दी में कहावत है कि जिस को पीलिया रोग हो जाता है उसको दुनिया पीली दिखाई देती है। तो जिन लोगों ने तय कर रखा है इस देश में हिंसा को पनपाना ग्रौर जो प्रजा-तंत्रीय संस्थाग्रों का उपयोग करना चाहते हैं प्रजातंत्र को तोड़ने के लिये मुझे दुख है कि श्राज का शामन इस विवेक को भल कर जब ऐसे कदम उठाने लगता है, जब राजनैतिक स्वार्थों से प्रेरित हो कर केन्द्र में बैठी हई सरकार पार्टिजन डेसीजन्स ले कर के कोई काम करना प्रारम्भ करती है तो उसका परिणाम, उसके द्वारा पैदा होने वाली परि-स्थितियां इतनी विषम बन जाती हैं कि उसमें विवेक रखना या उसमें नीर क्षीर को ग्रलग श्रलग करना बड़ा कठिन हो जाता है। केन्द्रीय सरकार पर यह जिम्मेदारी है कि ऐसी परिस्थिति में जब कि ग्राज ग्रनेकों प्रकार के संकट हमारे सामने खडे हैं, यह केन्द्रीय सरकार ग्रधिक से

ग्रधिक पक्षीय हितों से ऊपर उठ कर ग्रगर अपने दल विशेष पर भी कहीं ग्राघात पहुंचता हो तो स्वार्थों से प्रेरित होकर कोई काम नहीं करेगी तो मुझे पूरा विश्वास है कि ये मुट्ठी-भर ताकतें जो इस देश की शक्ल को बिगाडने पर तूली हई दिखाई देती हैं उनका मुकाबिला करना, उनको एक किनारे पर खडा करना श्रौर सारे हिन्दूस्तान से उनको कंडेम करवाना यह कोई बहत मण्किल की बात नहीं होगी। लेकिन उस के लिए जैसा कि मैंने कहा यह जरूरी है कि केन्द्रीय सरकार को भी ग्रपने रवैये में परिवर्तन करना होगा । अलग अलग प्रदेशों में जो राजनैतिक परिवर्तनों के कारण परिस्थितियां पैदा हुई और गवर्नरों को इस्तेमाल करके जो जो कदम ग्रलग ग्रलग जगहों पर उठाये गये, ग्राज हिन्दुस्तान में शायद राजनीति के क्षेत्र में खडा हम्रा कोई भी व्यक्ति राजस्थान में स्वतंत्र लोगों की गिनती न कर के गवर्नर ने जो फैसला किया. शायद निरपवाद रूप में भी उसका समर्थन न कर पायेगा । क्या राष्ट्रपति जी यह स्वीकार करने के लिये और केन्द्रीय सरकार यह मानने के लिये तैयार है कि वह एक गलत कदम उठाया गया । ग्रब वह गई हई चीज लौट कर तो नहां आती, लेकिन इस साहस में कुछ परिपाटियां कायम की जा सकती हैं कि गलनी कोई छोटा ग्रादमी करे तभी उसकी सजा भोगे ग्रौर बडा ग्रादमी गलती कर के साफ बच कर निकल जाय, यह न्याय को पूरःस्थापित करने में कभी मदद नहीं दे सकता । इसी लिये एक गलत श्रंखला जो गुरू हई ग्रलग ग्रलग प्रांतों में उसका रूप बदला लेकिन गलत तरीके से हर बार जो इस्तेमाल की गई कभी जल्दबाजी में, कभी नैतिकता के थोथे उपदेशों में, ग्राज उन चीजों को कोई भी समर्थन नहीं कर पायेगा । हरियाणा में लोगों ने पार्टियां वदलीं, एक गन्दगी पैटा की राजनीति में, उसका कोई समर्थन नहीं कर सकता । लेकिन कठपुतलियों भी मरकार बना कर के श्रीर जिम्मेदारी से ग्रपना कन्धा बचा करके ग्राज कांग्रेस किस मुंह से नैतिकता का प्रचार कर सकती है ? राजनैतिक कर्त्तव्यों.

[र्म: तुन्दर सिंह भंडारो] के प्रमाण के रूप में जो केन्द्रीय सरकार हरि-याणा का उदाहरण ले सकती थी वह बंगाल में किस प्रकार ग्रपना दामन साफ रख कर चलने का साहस कर सकती है ? ग्राज वहां भी रोजाना बदली जाने वाली लायलटीज के बाद उसके संबंध में हम क्या कहना चाहते है। महज इस वजह से क्या कि वहां पर कांग्रेस शासन में है, महज इस वजह से क्या कि ग्राज कांग्रेस वहां पर सत्ता में कदम रखती है। ⁻इसलिये अगर हम नैतिकता के लिये, देश के वातावरण को सुधारने के लिये ग्रौर जान-बुझ कर गड़बड़ पैदा करने वाली ताकतों का हम म्ंह तोड़ जवाब देना चाहते हैं तो डस तरह से ग्रपने स्वार्थों के हित में उठाये जाने वाले कदम देश के ग्रन्दर कभी ग्रच्छे वातावरण का निर्माण नहीं कर पायेंगे ।

मुझे ग्रफमोम है कि देश के ग्रन्दर इन भावनाओं पे सफलतापूर्वक जिस ग्राधार पर मकाबला किया जा मकता है ग्राज केन्द्रीय सरकार में वह साहस नहीं दिखाई देता । केन्द्रीय सरकार का नेतृत्व आज उस प्रकार के साहमपूर्ण पग उठाने के लिए तैयार नहीं मालूम पड़ता-चाहते वे जरूर हैं कि देश की एकता रहे, देश का स्वाभिमान बना रहे लेकिन यह स्वाभिमान और एकता शब्दों में प्रगट नहीं हो मकते । देश के नेतृत्व को उमके ग्रनुसार साहम बरत कर ग्रपने नजदीकी लोगों पर ग्रगर कुछ कठोर बनने की म्रावश्यकता दिखाई देती है तो उसको भी ग्राज ग्रपनाने की ग्रावश्यकता है । राष्ट्रपति महोदय यदि ग्रपने भाषण में इस प्रकार के कदम उठाने के संबंध में कुछ ईंगित करते तो मुझे प्रसन्नता होती परन्तु मैं इतना जरूर निवेदन कर देना चाहता हूं कि जितना शीघ्र हम इस दिशा की श्रोर बढने लगेंगे उतना शीघ्र ग्रनेकों ताकतें जिन्हें ग्रापकी इन गलत नीतियों ने मजबूर कर दिया है ग्रापका समर्थन करेंगी। सारे देश में हिंसा नहीं है सारे देश में

प्रजातंत्र को खत्न करने की मनोवृत्ति नहीं है, सारे देश में जनतंत्री मल्यों को गिराने की इच्छा नहीं है। ग्रपना देश ग्राज भी एक ग्रच्छे मार्ग पर ऊंचे सिद्धान्तों पर चलना चाहना है, परन्तु वैसी परिस्थिति पैदा करने में मदद दीजिए जिसके कारण ऐसी ताकनों को बल न मिले जो इस देश को भविष्य में रसातल पर पहुंचाना चाहती हैं ग्रौर ग्रपनी पीली ग्रांखों के कारण सारा इल्जाम देश के एक-एक प्यक्ति पर थोपने का दुस्माहस करनी दिखाई देती हैं। ग्रगर ग्राप इन दिशा में बढ़ने लगेंगे तो मुझे पूरा भरोसा है कि इन बिगड़ती हुई परिस्थिति में हम इम देश को पार लगाने में कामयाब होंगे।

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जुरक्षा की कठिनाइयां मौजूद हैं। मुझे इतना ही निवेदन करना है कि जितनी सावधानी ग्रौर चेतना इस पहलू पर ग्रानी चाहिए उतनी नहीं ग्राती दिखाई देती। 1963 में जब उस समय के केन्द्रीय प्रधान मंत्री जोधपुर गए थे उस ममय राजस्थान की सीमा की मुरक्षा के लिए पांच सड़कें बनाने का निर्णय दिया गया था।

[THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair].

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ويتعمر والأناس محرمتك

1965 के हमले तक भी वे सड़कें गायव रहीं। उसके बाद भी यह तय किया कि हम सड़कें वनाऐंगे। बाड़मेर से गडरा का 50 मील का ग्रन्तर है। रात-दिन हमारी सेनाग्रों को ग्रसावधानी का सामना करना पड़ता है। 1965 के बाद ग्राज 1968 में तीन साल होन के बाद भी वे सड़कें नहीं बन पायी एक सड़क की मैंने मिसाल दी। इमी इलाके में पाकिस्तान से लड़ाई की बन्दी हो जाने के बाद ग्रौर ताशकन्द घोषणा के ग्रधीन जब सेनाएं वापम गई उस दौरान राजस्थान का बाड़मेर-जैसलमेर का जो इलाक पाकिस्तानी सेनाग्रों के कुब्जे में रहा उसमें

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दो महीने के ग्रन्दर उन्होंन ट्रेक्टरों का उप-योग करके सड़के बना लीं। वे मौजूद हैं वे इप वात का सबूत हैं कि काम किया जा मकता है कोई करना चाहेतो।

Motion of Thanks

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उस इताके में कठिनाइयां जरूर हैं। पीने के पानी की कमी है। यह तय किया था कि भःडरग्राउन्ड ट्यू ब्र**वैल अ गें**नाइज़ेशन की तरफ से दो करोड रुपए भी मंजुर किए गए कि दो माल के ग्रन्दर 200 ट्यूववेल खोद कर देंगे । 4 साल का समय हो गया-उमके प्रशासन में जो रुपया खर्च हम्रा, वह भी शामिल है---4 साल के समय में मुझ्किल से 140 कुए बने। ग्रभी तक डेढ़ करोड़ रुग्या ही खर्च हुम्रा है, पैसा भी बचा है। जैसा कि प्रस्तावक महोदय ने, ग्रापने उल्लेख किया, इस बात के संकेत हैं कि यह दिपार्टमेंट वहां भे हटाने की कोशिश चली । मैं पुछना चाहता हं कि उस इलाके को ग्राप किसकी दया पर छोड़ना चाहते हैं? 20 बरम के बाद भी उस इलाके के लोगों को हम पानी की एक बुंद के लिए मोहताज रखना चाहेंगे या हम <mark>ग्रपनी जिम्मेदारी को इस ग्राधार पर निभाना</mark> चाहेंगे। राजस्थान के मुख्य मंत्री ने मांग की थी कि राजस्थान केनाल के काम को पूरा करने के लिए 40 करोड म्या दिया जाय । ग्रापने तीन करोड रुपया उनको दिया है। यह ग्रांसू पुंछने के लिए दिया है या राजस्थान नहर में पानी लाने के लिए दिया है ? ग्राज इसी के कारण वहां को एक-तिहाई मशीनरी खत्म हो गई, सारा काम रुका पडा है। ये कोई बार्डर के लोगों की सूरक्षा की दृष्टि से चीजें नहीं हैं ।

युद्ध के दौरान में कुछ लोग सीमा पार पाकिस्तान के इलाके मे चले गए । ग्रापने कहा था कि जो लोग पाकिस्तान चले गए उन्हें लौटने नहीं दिया जायगा । ग्राज लौटने ही नहीं दिया जा रहा, ग्राज जम्मू ग्रौर काश्मीर में, राजस्थान में, ग्रासाम में, बंगाल में सरकारी ग्रादेश निकले हैं कि जो लोग लौटकर ग्राए

हैं उन्हें जमीनें लौटाई जायें, उन्हें मकान दे दिए जायें । क्या हम रास्ता खोल रहे हैं, क्या हम रिकगनाइज्ड कर रहे हैं युद्ध के दौरान जो उन्होंने किया । हम यह चाहते हैं कि सीमा पर रहने वाले लंग दुश्मन का मुकाबला करने के लिए खडे हों लेकिन इन हुकमों से, इन नोटि-फिकेशनस से हम एक म्नोवृत्ति देश के लोगों के ग्रन्दर दूश्मन से मुका ला करने की नहीं पैदा कर रहे । फिर वे लोग दुश्मन के साथ हो जायेंगे ग्रौर फिर से मौका लगने पर सरकार के प्रोटेक्शन में ग्राएंगे क्योंकि ग्रापने हुक्म निकाले हैं उन लोगों के लिए कि तुमको कोई तकलीफ नहीं होगी, तुम्हारी जमीनें मिलेंगी, तुम्हारे मकान मिल जायेंगे, तूम ग्राराम से लीट कर ग्रा जाग्रो, तुग्हें कोई खतरा नहीं है। ये हक्म देश की सुरक्षा के लिए वाजि ा नहीं कहे जा सकते । मैं चाहंगा कि सरकार इस ग्राधार पर विचार करे।

राजस्थान में सेनाओं की आवश्यकताओं के लिए, फील्ड फायरिंग रेंजेज के लिए कूछ ग्रा ादियां खाली कराई जा रही हैं। राजस्थान की सीमा से 80 मील, 100 मील ग्रन्दर के गांव इस काम के लिए खाली कराए जा रहे हैं, बेचारे लोगों को इधर-उधर भेजा जा रहा है, मुग्रावजा नहीं दिया जा रहा है । राष्ट्रीय ग्रावण्यकतान्नों के लिए लोगों को कहा जाय, मैं इसकी ताईद करूंगा । हम अगर थोडा सा ग्रपनी साधारण बद्धि का इस्तमाल कर तो पायेंगे कि राजस्थान बोर्डर के इलाके में मैं पहले भी कह चुका हूं----दस मील की पटटी में मुश्किल से दो तीन गांव हैं, कुछ ही सैकडों में ग्राबादी है । ग्राप इस सारे इलाके को ब डी ग्रासानी से इस्तेमाल कर सकते हैं । वहां ग्राप**नहीं करना चाहते,** ग्रन्दर से म्राप ग्राादी को ग्रपरूट हरके, उखाड़ कर भेजना चाहते हैं । यह कोई बुद्धिमता की ढात नहीं कही जाएगी । ग्राप इस नीति को बदलिये।

ग्राप तैयारियां करिए, तैथारियों में हम पूरी मदद देंगे, लेकिन जैंसे मैंने पिछली गार

- [श्री सुखर सिंह भंडारीं] पंजात्र के धारे में उदाहरण दिया था, म्राज राजस्थान के सीमावर्ती इलाके में भी ऐसे ग्रनेकों लोग हैं जिनकी खेती या जमीन या मकान युद्ध के दौरान बीद हुए, उसका मुग्रावजा उनको नहीं मिल रहा है । हरियाणा . को सरकार खत्म करने के टाद जो वजट पेश हग्रा था उस समय वित्त मंत्री को ऊंगली उठा कर मैंने वह ग्राइटम बताया था जिसमें केन्द्रीय सरकार की सारी गलती रही, वित्त मंत्रालय की तरफ से वे कागजात फैसल नहीं हो पाए थे। मैं फिर सरकार का ध्यान उस तरफ ग्राकृष्ट करना चाहता हूं । ये चीजें, ये देरियां लोगों के दिमागों पर ग्रसर करती हैं ग्रौर इस प्रकार की टातें देश की सुरक्षा के लिए उचित नहीं मानी जाएंगी ।

हम विदेशों से ग्रपना सम्बन्ध बढ़ाएं, हम ताशकन्द घोषणा के ग्रनुसार चलें । मझे हैरानी हुई पिछले दिनों भ्रपने एक सवाल का जवाब सुनकर । मेरा सवाल था---प्रश्न संख्या 470, 60वां, सत्न, मुझे यह जवाब दिया गया--मैंने यह पूछा था कि वापस कितने लोग लौट कर ग्राए---कि राजस्थान में ग्रन-भिकृत तौर पर ग्राने वालों की संख्या 31 थी जबकि उसकी तूलना में 1966 में इन्हीं मामलों में ऐसे व्यक्तियों की संख्या 11 थी।ग्रर्थात् 4 P.M. नह ग्राने वालों की संख्या बढ़ी है ।लेकिन सरकार ने ग्रपनी तरफ से उसमें एक्सप्लेनेशन दिया है : ''परन्तू राजस्थान सरकार की तूलना में पहले की कम संख्या का कारण ताशकंद घोषणा थी''। तो ग्राने वालों के मन पर असर पडा था। या सरकार के रिकार्ड कीपिंग पर भी ताशकंद घोषणा का ग्रसर पडा था ? ताशकंद घोषणा की भावना में ग्रांकडे भी सही न दिये जायें, ग्रगर ताशकंद घोषणा इस प्रकार की है, तो मैं माफी चाहगा कि इस तरह की ताशकंद घोषणा के नाम पर हम लोगों को गलत सूचनाएं देने की या जो घटनाएं हैं उनको कम करके देने की बात न की जाय । इसका साफ अर्थ निकलता है कि जिस मतलब से यह माना गया है कि

सरकारी तौर से पाकिस्तान ने ताशकंद घोषणा को रही की टोकरी में डाल दिया । हम हमेशा दलील देते रहे हैं पाकिस्तान की जनता के साथ हैं, मेरा भी उससे मतभेद नहीं, लेकिन वास्तविकता को हम इस भावना के आधार पर छिपाने की कोशिश करें, देश को ग्रंधेरे में रखने की कोशिश करें, इस विचार को कभी भी स्वीकार नही किया जा सकता और अगर इस तरह से ताशकंद घोषणा का अर्थ अपने देश के लोगों को अन्धेरे में रख-कर, वास्तविकता को उनके सामने न प्रकट करके यह जो उसके सही सही इन्फरेन्सेज निकाले जा रहे हैं उस की तरफ रूपोश करने की कोशिश की जायगी तो मैं समझता हूं हम दूसरी तरह से उसकी भावना के वास्तविक कार्याकन को खतरे में डालेंगे । सारे देश को उसके कारण धोखा होगा । इस ग्राधार पर इन समस्याग्रों का समाधान नहीं हो सकता ।

पाकिस्तान श्रौर चीन ग्राज मिल कर समस्याएं पैदा कर रहे हैं श्रौर हमारे सीमावर्ती इलाकों पर उसके कारण कठिनाइयां पैदा हुई हैं। 'प्रसम की घटनाओं की चर्चा हई, जिनका नुकसान हुग्रा है उनकी मरहम पट्टी ग्राप करेंगे, ग्राप 1960 से करते ग्रा रहे हैं। उस समय भाषा का नाम था, किसी को गिनती करने में स्रानन्द है कि बिजनेस में कौन है, पता नहीं उन्होंने गिनती क्यों नहीं की कि नौकरियों में कौन हैं, उसमें भी गेरी चमडी वाले कितने हैं, काली चमड़ी वाले कितने हैं, उसमें धोती पहनने वाले कितने हैं । जिनका छिद्रान्वेषण ही करना है देश का, जो किसी न किसी प्रकार उन छिद्रों को देख कर ही सारे देश की बातें कहते हैं, देश की एकता की बातें करते हुए भी म्रारोप लगाना चाहते हैं, वे प्रारम्भ करते हैं छिद्रों में से; उनको लगा कि व्यापार में ये लगे हैं। तो मैं उनसे पूछना चाहता हूं : नौकरियों की भी गिनती कर लो, कौन लोग लगे हैं । ग्रौर ग्रगर किसी के स्वभाव में कौन सी चीज है, इस देश को

+621 Motion of Thanks

हम क्या करना चाहते हैं, इस देश के टेलेन्ट को जो जिस तरह ज्यादा से ज्यादा सूटेड हैं जो उसको फिट करता है, जिस तरह के काम में वह लगा हुय्रा उस तरफ उसको हम जाने देना चाहते हैं या नहीं देना चाहते हैं, या हमारी ग्रापम की दरारें या दीवारें ाऐसे व्यक्ति के इनने बड़े देश के नागरिक के स्वस्थ ग्रोर स्वाभाविक विकास के मार्ग में बाधक होंगे यह यहां पर क्यों बैठा है, यह यहां पर काम क्यों कर रहा है, एक ही सांस में ःदो बातें की जाती हैं, एक तरफ जब इस तरह की घटन ए हों तो हम उसकी निंदा करें त्रोर दूसरो तरफ उन बातों की तरफ इगित करके दोनों चीजें साथ नहीं चल मकतों । मेरा निवेदन है, ग्रसम को जो घटनाएं 1960 से हो रहा है उसमें ग्राज स्थानीयवाद, क्षेत्रीयवाद का आवरण जरूर लिया जा रहा है ग्रौर मुझे दुःख है वहां अनेकों संगठन ग्राज लोगों में इस क्षेत्रोयवाद का ग्रावरण लेकर वहां को परिस्थितियां को जटिल बनाने की कोशिश कर रहे हैं लेकिन यह जो ऋम चला है पिछले सात वर्षों का, इस ऋम के पीछे जो धारणा चली है ग्रौर उस मनोवृत्ति का जो शिकार बनाये जा रहे हैं। लोग ग्रौर सरकार में ग्रगर केवल एक घटना हो गई, लोकल एड्मिनिस्ट्रेगन ने जिम्मेदारी सभाली कि नहीं समालो, मिलिट्रो काब कर पायो कि नहीं कर पयो, तूम्हें कितनो चोट लगो, तुम्हारो दुकान कितनी जल गई, तुम्हारा कितना नुकनान हुग्रा, तुमने क्वेम्स फाइल किये कि नहीं किये, यदि ऊपर की ड्रेसिंग करके इस समस्या का समाधान कर लेना चाहा है तो यह मरहम पट्टो का एक स्थायी महकमा खोतना पड़ेंगा । यह समस्या का समाधान नहीं है । ग्राज इसकी जड़ों में जाने की जरूरत है । जिनको राहत देने की <u>ग्राव</u>श्यकता है उनको राहत दो जाय लेकिन राहत मात्र से इस समस्या का समाधान नहीं हो मकता । मुझे दुख है कि एक के बाद एक ''ग्रेविटं: ग्राफ दी सिचुएशन'' चढ़ रही है । पिछने दिनों में केवल पोस्टर

निकलते थे, इस बार ग्राग लगी है,लेकिन ग्रब पोस्टर निकलने लगे हैं, ग्रगली बार यह सरकार खंजरों के वार होंगे I. ग्रगर मरहम पट्टी करना चाहती है तो ग्रमम में पता नही कव, जो खतरे बताये जा रहे हैं लोगों को धमकिया मिल रही हैं ग्रौर वह धमकियां पता नहीं कहां से ग्रा रही हैं, सरकार उसकी तह में नहीं जा पायी, लेकिन नुकसान हो गया, बरबादी हो गई, ग्रानन फानन चार घंटों के दौरान में अरबों की सम्पत्ति नष्ट हो गईं, पुलिस देखनी रही, मिलिट्री देखती रही, बिजली के कनेक्शन टूट गये, पानी नहीं मिला, फायर ब्रिगेड जैम हो गये ग्रौर फिर ग्रागे ग्राने वाले संकेतों से किसी दिन वह खूंखार दृश्य उपस्थित होंगे । लेकिन रिपोर्ट करने से काम नहीं चलेंगे । हम कोई कदम बढ़ा कर उन घटनाओं के। रोकने को हिम्मत पैदा करना चाहते हैं या नही ? ग्रगर वह नहीं कर सकते तो ''दिस गवर्नमेंट इज नाट वर्थ इट्स नेम''। यह सरकार फिर यहां पर कुर्सियों पर केवल थोथे बहुमत के स्राधार को लेकर बैठी रहे ग्रौर देण के किसी न किसी कोने पर लोगों को मरने के लिये किसी की दया पर छोड़ती जाय, इसमें तो सरकार की जिम्मेदारी नहीं पिलती । हमको इस मामले में बहुत कठोर नीति बरतनी होगी ग्रीर केवल यहां पर कुछ ताकतें हैं जो इस प्रकार से प्रान्तीय सरकारों को पैरलाइज करके ग्राज उस एडमिनिस्ट्रेशन के स्व भाविक कर्तव्यों का निभाने की कोई गुजायश नहीं देते ग्रौर यहां सेन्टर स्टेट को व तें खड़[ं] **क**रके केन्द्र सरकर के हथों का भी रोकता चाहते हैं । यह मरे क म हो रहे हैं लेकिन यह केवल कांस्टिट्यूशनल फ्रास्पेक्ट लहो है । ट.ह केवल विधान की धाराग्रों में से कौन सी चीज निकलती है उसी पर जोर देकर म्राज एक देश की बात करते करते भी उस संतरे के ऊगर के छिलके में ब्रन्दर की कलियों को गिनना ग्रौर उनको मजबूत करना चाहती है । हमें इन सारी चीजों की जड़ों में जाना पड़ेगा । स्रगुर हम इन सारी चीजों की जड़ों में न जाकर और

623 Mation of Thanks [RAJYA SABHA] on Presidents Address 624

[अीं सुन्दर सिंह भंडारं] ऊरर से मरहन पटि ट्यां करते रहें तो जैसा मैंने कहा मुझे दुख है फिर मरहम पटि्टयों का एक स्थायी महकमा सरकार खोल दे । इन कठिनाइयों का कोई इलाज नहीं ।

हम विदेशों से ग्रपने संबंध बढायें । में एक उदाहरण देना चाहता हं । उसमें दो तीन मंत्रानय साथ हैं । मार्ग्णिस से पिछजे दिन एयर इंडिया के द्वारा मदभावना के तौर पर कूछ लोग लाये गये । मैंने जानकारी की है कि जो लोग लाये गये उनकी मारिणप के प्राइम भिनिस्टर ने कोई लिस्ट नहीं बनाई थी. कोई श्री रामगुलाम के द्वारा नाम नहीं दिये गये लेकिन जो प्रतिनिधि लाये गये उनमें एक कम्युनिस्ट चीन के सज्जन थे । काहे के लिये लाये गये ? हिन्दूस्तान को उन्होंने देखा नहीं है या हिन्दूस्तान में कोई नयी या अपने नज़रिये से कोई नयी चीज़ देखना चाहते थे ? तो उनको लाये । एक सज्जन और हैं वहां पर जो रात दिन पाकिस्तान के बारे में खुल कर वकालत करते है और हिन्दूस्तान की बदनामी करते हैं उनके यहां 'र एयर इंडिया में उम मारिशन से आने वाले डेलीगेशन में शामिल किया गया । एक ग्रौर मज्जन है जो रात दिन हिन्दू धर्म की ग्रौर हिन्दू समाज की ब्राइयां करते है, हम सेक्यलर हैं लेकिन में पूछना चाहंगाः क्या सेक्यलरिज्म में हिन्दू धर्म की ब्राइयां करना, उसको हर तरह से विनौना सिद्ध करना, यह सेक्यूलरिज्म की परिभाषा में क्या क्षम्य है ? तो इन प्रकार के लोग छांट कर लाये गये । वहां के एक मामाजिक कार्यकर्ता का पहले नाम रखा गया था। उनको बाद में कहा गया : मुशजिल है तुन एयरो-डोम में ग्रा जाग्रो । एक स्वामी है सामाजिक कार्य करते हैं, एयरोड़ोम से उनको लौटा दिया गया कि तुम्हारी जगह नहीं है । उन चीनी सज्जन को, पाकिस्तान के हिमायती को, हिन्दू धर्म की भर्त्सना करने वाले को एयर इंडिमा लिफ्ट में यहां लाया जा मके इमलिये

उसका नाम काट दिया गया । मैं चाहता हूं कि सब मिनिस्ट्रीज जो इसके लिये कन्सन्ड हों इसकी छानबीन करें, इसका पता लगायें कि ये सब घटनाएं कैसे हो गई ग्रौर हम ग्रगर हिन्दुस्तान में लोगों को लाना चाहते हैं तो किस मकसद से लाना चाहते हैं । इसके पीछे हमारी कौन सी बातें काम करती हैं ? इन सब चीजों पर गये बिना देश के संबंध पैदा नहीं होंगे ग्रौर हम इस मसलहन से इस देश की समस्या का समाधान नही कर पायेंगे ।

पिछले दिनों भाषा के कारण देश का वातावरण खराब हो गया । जब भाषा के संबंध में संशोधन विधेयक पेश किया गया था तब हुमने कहा था कि यह निरर्थंक है ग्रौर तुम किसी को संतुष्ट नहीं कर पावोगे । पिछले दो महीनों की घटनाग्रों ने इस बात. का सबत दे दिया है कि इस भाषा के संग्रोधन ने ग्रौर इस प्रस्ताव ने ल[े]गों के मनों का समाधाक नहीं किया। विशेषकर परीक्षा के माध्य में ग्रौर केन्द्रीय सेवा की दष्टि से जिसमें ग्रापने: यह लाजमी कर दिया है कि ग्रंग्रेजी ग्रौर हिन्दी में से एक को लेने का । यह स्वाभाविक है कि जिनकी हिन्दी क्षेत्रीय भाषा नही है उनके लिए एक जान का जवान ग्रापने डाला है। कम्पीटेटिव टेस्ट में यहां पास होने की बन्त नही है। १०० म ग्रस्सी ग्रौर साढ़े ग्रस्सी न मरल ने की यत है और अपधा अपधा नम्र भी लोगों को तकलीफ देव है। इमलिए जितन शोध ग्राल इडिया सर्विस कम्पीटेटिव टेस्ट में जिस को हमने रीजिनल लैग्वेज के मृध्यम में लेने का फैसला किया हैं उसको उसी पर सम प्**त करें ग्रौर** यह लैग्रेज क जो कम्पलसरी पेपर रखा है जो कम्पीटेटिव टैस्ट का भाग है उसको वहां से सम प्त करें तो फिर किसी भी क्षेतीय भाषा के माध्यम ने परीक्षा लेने वाले व्यक्ति पर कोई इम्बैलेंस नही रहेगा। उसको ज्ञ.न च हिंये, ज्ञान प्राप्त करना और कम्पीटेटिव टेस्ट के लिए उम भाषा पर ग्रानः ग्राधिकार

रखन इन दोनों में हत बड़ा अन्तर है। ग्रीर एक ब र कम्पीटेटिव टैस्ट में सिलेक्ट कर लिये जाने के व द प्रोबेशन पीरियड में, टेनिंग पैंरिड में एक भाषा पत्न ग्रनिव र्य रूप मे उस के लिए गम करनः ग्रावश्यक कर सकते है। इसभे समस्या का समाधान होजा थेगा। प्रस्ताव को दष्टि ने उस समय भो जो विरोध प्रकट किया गया था जो वास्तविक विरोध था उसकः भो समाधान होगा ग्रौर हम लोगों को ग्रावश्यक रूामें एक मौंका नहीं हेंगे ग्राग लगाने का. गाडियां तोडने का ग्रोर बनै तबोई रंगने का । माफ करिये । लो। कुछ भो कहें। यह न केवल उत्तर की चीज हैं ग्रौर न दक्षिग की चीज है । गड़बड़ पैदा करने वाले देश के किसो भी कोने में इस तरह का दृश्य उपस्थित कर सकते हैं । शौविनिज्म कोई ग्रात्रग चोज नहीं है । शोविनिज्म का आरोप **लगा स**कते हैं उस तबके पर, उस तत्व पर जो किसी चोज का सहारा लेकर श्रौर आधार लेकर कहीं भी ग्राग लगाने के लिये खड़ा हो जायेगा । ग्राज वह इस खेल को हर कोने में खेल रहा है ग्रीर उसको जीवित रखना चाहता है

राष्ट्रपति के भाषण में ग्रनाज की समस्या का उल्लेख किया गया है ग्रौर मुझे खुशो है कि ग्रन्न को परिस्थिति सूधर रही है । प्रस्तावक महोदय ने ग्रपनी एक शंका प्रकट की कि ग्राज भो सरकार के दारा निर्धारित मल्य से कम मल्य हो गये है। इनके जवाब में फिर वही चोज ग्रा गई है कि सारे देश में ग्रनाज के व्यापार को हाथ में ले लिया जाय। पिछले दम और पन्द्रह वर्षों से यह चांज श्लोक की तरह दोहराई जा रही है। हम भी इंप्तका 108 बार पाठ कर सकते हैं । लेकिन सवाल यह है ग्रोर पिछले अनभवों से यह सिद्ध हो गया है कि कुछ समय से अलग ग्रलग राज्यों में इसके प्रति ग्रलग ालग मतोवत्ति पैदा हो गई है । यहां पर सत्र मान लेते है कि इत मिद्धान्त के ग्राधार पर इतना प्रोक्योरमेंट करेंगे, लेवो लगायेंगे ग्रीर इतन। खद इकट्रा कर लेंगे और इस तरह से ममम्या का समाधान हो जायेगा । <u>न्न'</u>ती

ग्रगर केन्द्र से कुछ जरूरत होगी तो केन्द्र से मंगा कर दे देंगे । जब वर्कग्राउट होता है तो प्रोक्योरमेंट का परसेन्टेज घट जाता है । प्रोक्योरमेंट न होने के स्रनेक कारण बतलाये जाते हैं। फिर कहा जाता है कि केन्द्र नहीं दे रहा है और हमारे साथ सौतेले की तरह व्यवहार हो रहा है। इस तरह का ग्रारोप लगःयः जातः है ग्रौर ग्र ज इध तरह के भूल भुलैय्या का निर्माण हो गया है । ग्राज सारे प्रान्तों में कांग्रेस की सरकार नहीं है, इस बारे में मुझे ग्रफसोस है पर इसका इलाज भी नहीं है **।**» इस तरह से ग्रलग ग्रलग प्रान्त ग्रपने ग्रपने इंग से इस समस्या को ले रहे हैं। वे सोचते हैं कि केन्द्र से कितना लिया जाय, क्योंकि अगर प्रोक्योरमेंट में लेंगेतो भी अपने पास रहेगा। ग्रगर प्रोक्योरमेंट में छुट गया तो फिर भी प्राविशियल एबैबिलिटी म्राफ फुड ग्रेन्स बना रहेगा । जब सब इस धारणा से चल रहे हैं तो ग्राप कहां से इस सवाल का समाधान करेंग।

मार्केट एवैबिलिटी वढ गई है और उसके प्राइस नीचे जा रहे हैं । एग्रीकल्चर प्राइम कमोशन के निर्धारित भाव के समकक्ष बाजार ग्रा रहा है और ग्राप बार-बार लोगों को **डै**लिमा में डालने के लिए क्यों इस तरह की बात-कह रहे हैं कि हम सोच रहे हैं। ग्राप यह तय करिगे कि जो फूड जोन्स हैं उनकी परमानेन्ट पालिसी बन गई है और फिर इस आधार पर. इस देश का बनेगा। खाद्य मत्री जो ने पिछली बार कहा ग्रौर इस बार हम सोचते थे कि राष्ट-पति जी इस बान का सकेत देंगें । ग्रब तो ग्रच्छे संकेत मिलने लगे हैं कि जितनी पहले ग्रपेक्षा थी ग्राज उससे ज्यादा ग्रनाज उपलब्ध होने लगा है। खरीफ के साथ रबी की फमल की भी ग्रच्छी पिक्चर सामने ग्राई है। इसलिये यह ग्रावश्यक है कि राष्ट्रपति घोषणा करते कि ग्रब क्षेत्र ममाप्त कर दिये जायेंगे ।

दूसरो बात यह कही गई है कि वर्ष भर लोगों को मिलता रहे, इस सम्बन्ध में हम स्टेप्स उठा सकते हैं । मैंने पता किया कि:

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[श्री सुन्दर सिंह भंडारी]

पिछले प्रोक्योरमेंट में ग्रापने जोर जबर्दस्ती से जितना इकट्ठा किया फुड ट्रेडिंग कार-पोरेशन ने खले बाजार से उससे ज्यादा खरीदा श्रौर ग्रपने गोदामों में इकट्रा किया । वह कर सकते हैं और आप इसके लिये गंजाइश दे दीजिये । फड टेडिंग कारपोरेशन फ्लोर प्राइम निर्धारित करने में मदद देगा, किमानों को नकमान नहीं हो पायेगा और अपने गोदाम भी भर जायेंगे । ग्रगर एक समस्या के समाधान करने का इरादा है तो रास्ता तय किया जा सकता है । ग्रगर ग्राप डाक्टिनेयर एप्रोच लेकर चलना चाहते हैं तो फिर केवल यह कहना कि पिछत्री वार से इतने लाख टन अनाज ज्यादा पैदा होगा, यह हमारे दिलों को सन्तोष नहीं दे सकता है । इसलिए मेरा निवेदन है, दन चोजों के सम्बन्ध में हम राष्ट्रपति जी मे संकेत चाहते हैं।

मैं अन्त में फिर कहना चाहूगा कि देश की परिस्थिति को कुछ ताकनें विगाड़ने पर तुली हुई हैं। अगर केन्द्रोय सरकार बुद्धिमानी से कदम उठाये तो खुराफात पैंदा करने वाली ताकतों, हिंसा के मार्ग पर चलने व ली ताकतों को अलग अलग किया जा सकता है। राष्ट्र के जीवन के प्रथक कि म. ज सकत हैं और उनक कुक लाकिया जा मकत है। लेकिन इसके लिये आवश्यक है कि हम लोग यहां पर बैठकर ऐसी नीतियां निर्धारित करें जिनका समर्थन किया जा मके ।

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): Mr. Vice-Chairman, I am glad to be able to support the Motion of Thanks moved by you While to the President. speaking on this actually I feel it would have been better if there was a separate discussion held on the revolutionary process that is going on in the country on the language issue. Now we are so much obsessed with it that even though there are so many other burning problems, we are not able to mention all those things in the speech because the time is limited, and we will not be doing our duty if we do not bring it to the notice of the Government how much perturbed people are all over the country particularly in the South over the confusion that has been caused after passing that amending Bill along with that Resolution, Probably the Government thought that they would be solving one problem by passing that Bill, but they have added to our problems.

SHRI N. PATRA (Orissa): You have voted for that. We have done it because we are not used to indiscipline and I want to bring it to the notice of the people of the whole country that we require to observe some discipline. If people were aware of it, it would not be very difficult today, as it is obtaining all over. We have voted for it because of the discipline we are used to. But even then, we were telling the Government that this was not a solution at all. On the other hand, they said that they were only codifying the assurance given by Pt. Jawharlal Nehru. That was not what came out of it. Pt. Jawharlal Nehru and Mr. Lal Bahadur Shastri said that we would have English as the associate official language as long as the people of the South want**ed**. That does not mean that the Hindi people will have Hindi and the people wanting English will have English. Hindi is accepted as the official languages of the country not only by the Hindi people but all over the country, even by the South and that position should continue. And English, as the associate official language, also must be learnt both by the South, by the North and everybody. Otherwise, what is the use of having English for those wanting English and Hindi for those wanting Hindi? It means that you are dividing India into two bits. That is not what was anticipated. Now whom are we to blame for all this confusion? We said, this Hindi or Eng_ lish business will not do. That was what was written in the Resolution. It must be Hindi and English for all people. Otherwise, there is not contact or communication or there is no unity or integrity or there is nothing connecting the whole country. So, I am sorry to say that the Government has not listened to it. And soon after of it and the passing during,

ing, the process of passing it, there sitt was agitation all over the country. Per And even when we were having the Ta Congress Session in Hyderabad, the Congress President said that it needed wh a little rethinking. At least then they should have stopped and not hurried with the giving of assent by the President because it would become an Act and after that it would be difficult to change it even if we wanted to. It requires a little more effort and little more time. We cannot take things

for granted. We must carry the people with us; we must carry the public with us. Democracy means the rule for the people and not just doing what we like. I am sorry to be speaking in this vein.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Why do you feel sorry?

SHRIMATI C. AMMANNA RAJA: It looks as if I am opposed to the Government it is not that. I want the Government to understand the feelings of the people. As it is, we have various problems to think of from the morning till the night. There is nothing that causes happiness to us. In addition to that why are we creating more problems Now, I want to know, because of this how many students have lost their lives, how much of property has been destroyed, Central and State property and how many officers were injured both police and other officers. It is all a very very sad thing that has happened and it is now made worse by so many people living in so many States. Particularly, Madras has taken a very unhelpful and extremist view. They say that they do not want any Hindi, they do not want any Sanskrit, they do not want anything that is not Tamil. And they want English only as far as the Centre is concerned and as far as the central services are concerned. not for use in their own State. That means, people, living in that State will have to suffer. They have made all regional languages as Tamil including the Central Services, the All is India Radio and our Government

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sitting and tolerating it. What happens if suddenly they switch over u Tamil in Madras? Everybody remembers that Madras was once considered whether it should go to Andhra Pradesh or Tamil Nad. The Andhras living in Madras State were so many and in the City particularly there were so many. The doubt was there. Even now there are so many people, not only Andhras, but there are the Malayalees, there are the Kannadigas and there are so many other people. Now, suddenly if they switched over to Tamil, what happens to the others? These people do not allow the Centre to use Hindi because the Tamil people will be at a disadvantage. What about the Telugu-speaking people living in Madras? Are they not at a disadvantage? What language should they learn in the schools and colleges? And those who are there already, who have learnt Telugu, they will not be able to get any jobs at all. They have to leave. They have created a very unhappy situation in Madras for the minorities. Some people who may not know the significance may say that it is a State subject. It is not. The Linguistic Minority Commission should have to look after the minorities. Even the Central interests are not safeguarded in Madras. They say, no National enthem, no Hindi, no flag, no NCC, no ACC because the commands are given And what is the Centre in Hindi. doing? Is it to be tolerated? Just as Mr. Parthasarathy said, this should be considered as treason and antinational and immediately some steps should have been taken against them. But a thing is done. In some speech somewhere the Prime Minister said that they would take action. What action was taken and when, I do not know. They allow these things to continue.

I am sorry that I have to refer to this also. Our President—I am not criticising his action—while inaugurating the World Tamil Conference in Madras says that he looks forward to a day when it will become an international language.....(Interruptions). No, 'International language' he said.

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Will you please wait for your chance? I am sure you will get a chance. I am referring to this because you are giving too much of importance to a people. They think that they are very very important that they can do what they like.....(Interruptions). I do not know whether it is ancient or primitive. Whatever it is, even before Independence, I want to remind hon. Members that on the rupee coin we used to have English, Hindi, Bengali and Telugu, there was no Tamil. Why? By doing propaganda....

SHRI M. GOVINDA REDDY (Mysore): There was Kannada also.

SHRIMATI C. AMMANNA RAJA: There was no Tamil. I am saying what I know.

SHRI N. R. MUNISWAMY (Madras): But you are misrepresenting.

SHRIMATI C. AMMANNA RAJA: You can represent properly when you speak if it is such a great language and all that. We have got music in Telugu. We have got music in Kannada. There is Thyagaraja, there is Purandaradasa. We do not have any great musicians known in Tamil.... (Interruptions) No, no. You are going on ignoring certain people because they are not vociferous or assertive or they do not bully you. There was no much of Telugu predominant at that time. The Tanjore Saraswathi Mahal Library is full of Telugu books. Why is it so? It is because people who can have their way do it in so many It was all Telugu. And now ways. gradually.....(Time bell rings). No. no. My time is not over. In mv own case, in my own time, I know. In Madras, wherever there were Telugu names written on the streets. they used to write them in Tamil and if it was Naidu, they used to make it Naicker. I am telling you history. I am telling you what I know because I feel strongly about it. And people talk without knowing anything. Unfortunately, when you think of south, you think only of Tamil. This is because they go on talking so much about Tamil. You have to listen to their Radio "Sentamil" to know facts. We do not talk of Telugu as a language. It does not require a propaganda. When Mr. Kumaraswamy Raja, the then Chief Minister of Madras, came away to Andhra Pradesh—he used to speak Telugu but he learned Tamil—then Tamil was forced down the throat of the people.

SHRI S. S. MARISWAMY: No, no.

SHRIMATI C. AMMANNA RAJA: Today in Andhra Pradesh if there are Tamil-speaking people in Massaulipatnam or Bezwada, we have offered to them a separate section for learning their language because people must learn in their own mother-ton-Similarly, we have given equal gue. status to the Urdu-speaking people. In the same way facilities should exist for Telugus in Madras to learn Telugu-Is it not justice, is it not fairness to ask for this? Ask Mr. Bhaktavatsalam. He learned his alphabet in Telugu because Chingleput was a Telugu-speaking city and the records used to be kept in Telugu. Gujart is doing business in Madras used to keep records in Telugu. (Interruption) I know it I was Deputy Speaker at that time. Injustice has been done even at that That is why I was protesting. time. I know all these things. That is why I am mentioning all these things.

SHRI S. S. MARISWAMY: Kindly listen. The Madras Chief Minister made a statement two days ago before the Madras Assembly that special arrangements would be made to teach not only Telugu, but Malayalam and Kanarese along with Tamil with equal status.

SHRIMATI C. AMMANNA RAJA: Keep English in its original position because you are asking for English here. You ask for your rights in Ceylon. You ask for your rights in other places. Can we not ask for our rights in our own place?

SHRI S. S. MARISWAMY: It is already there. Why do you separate? The Telugus of Tamilnad have already become Tamilians....

SHRIMATI C. AMMANNA RAJA: Please do not take any time. I was always warning, and even today I say that the D.M.K. is more dangerous to the country than even the C.P.I. (Leftist) because at least we know what they stand for. But these D.M.K. people are so surreptitious. They have suspended their agitation for separatism only for the time being because they want some more things things Anyhow, from the Centre. will improve I hope, and the Government will open their eyes and will separatist not allow them to take ways, leading to disintegration, disunity and separatism.

What is happening in the Bengal Legislature? This is all very sad. People who do not believe in democracy, why should they come to Legislatures at all? If they do not allow the Governor to enter the Assembly, why should they be elected at all? They can go out? Even here, what happened? The D.M.K. people abstained from attending the President's Address. Is it not against the Constitution? You have a right to protest against anything that the President says or does not say in his Speech . . .

SHRI S. S. MARISWAMY: In spite of all that you say for Madras, they elected you as their Deputy Speaker.

SHRIMATI C. AMMANNA RAJA: It was my right. It was not given to me out of any generosity. That is what I am asserting here.

SHRI S. S. MARISWAMY: She was the Deputy Speaker of the Madras Assembly and it was she who led the agitation to separate from Madras; otherwise we would have made her the Chief Minister.

SHRIMATI C. AMMANNA RAJA: Thank you very much. It is really amazing. Why do such people come

to the Legislatures at all? If they want to protest, well, they can do it in the streets. What is happening in Bengal? They do not know anything about democracy. People come and occupy the Chairs meant for the Governor and the Speaker. And, then, there are some ladies lying down to prevent the Governor from entering. What is all this? I want to know what the Centre wants to do in these matters.

Just one thing about the language. You know that everybody, except Madras, agreed to have Hindi as the official language. Now they are going back on their word.

(Interruptions)

SHRI S. S. MARISWAMY: In Bangalore there is agitation. In Andhra Pradesh there is agitation all over.

SHRIMATI C. AMMANNA RAJA: We all agreed in the beginning. But we had to rethink about it because of the extremist elements, because of the attitude taken by certain people.

SHRI S. S. MARISWAMY: By whom?

SHRIMATI C. AMMANNA RAJA: Just for your information, yesterday a resolution was passed in the Andhra Assembly. You see, we were all very, very willing to have Hindi as the official language but for the attitude of some persons. The other day in a conference, one lady, who knew English very well, insisted on speaking in Hindi. I submitted to her that I was not asking her as a matter of right to speak in English but I requested her to speak in English so that I could But she said that understand fully. she understood only Hindi. Similarly, Member while something about the Railways used the words "Sone ka dabba". I was because it wondering what it was could not be gold compartment since there is not much gold in our country. Then it occurred to me that by "Sone "sleeper meant a ka Dabba" he coach". I am quoting this just to

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show how difficult it is even for a person who studied Hindi in her Intermediate. Therefore, we have our difficulties. If I go and settle own down in Allahabad or Lucknow, within five years I will be able to understand and speak Hindi because it is the atmosphere that matters and not the books. So we have really difficulty. Therefore, even though we are very anxious, we have no objection at all to Hindi being made the official language, but give us time. I do not like this unhelpful attitude of the Hindi people.

So moving the official resolution on language in the Andhra Pradesh Assembly, Mr. Brahmananda Reddy, the Chief Minister said . . .

AN HON. MEMBER: Which paper.

SHRIMATI C. AMMANNA RAJA: It is in every paper. It is the official language resolution. I am reading from the *Hindustan Times*. He said:

"... commended the three language formula as one absolutely necessary for maintaining national unity and integrity.

The resolution, based on an allparty consensus, arrived at on the issue last night, contains five provisions and urges that the resolution adopted by Parliament be amended because "it has led unfortunately to serious handicaps for people in the non-Hindi speaking States.

The resolution also urges "cquitable representation to all States in Central and all-India services".

It ends on a note of warning that 'quick and effective action on the lines suggested in the resolution before the State Assembly could alone remedy the deteriorating situation and pave the way for a lasting solution to the language problem'. It adds 'however in case the disadvantage to any lanì

guage group in regard to the entry to Central and all-India services and instruction in schools and colleges continues hereafter, then it will be open to the State to evolve its own policy in the interest of the people'."

He goes on to say:---

"... Today some States like Andhra were ignored and neglected in this. All States and all languages should have equitable representation here. It was important that the three-language formula was applied at the time of recruitment to Central Services because the idea of a 'working knowledge' would not suffice to equalize the burdens."

So this is what everybody is feeling. Not only that you may call me a reactionary, I do not mind, I want the Central Services to be in proportion to the population, otherwise justice is not done. One State adopts one policy. Another State adopts another policy and people who are very loyal, people who are very sincere suffer. It is we who suffer. There is no Andhra officer in Madras whereas we keep so many Tamilian officers in Andhra. Like that, by trying to follow the Constitution, by trying to be loyal to the country and loyal to what we profess, we suffer. So I want to suggest very seriously and very sincerely to the Central Government hereafter provide that they must services in the Centre in proportion to the population. Not only that, I want a'so the Government to place on the Table of the House the amounts in rupees spent on the public undertakings and public institutions in the various States. I know that certain States which have the pull, which have the influence, manage to get everything that they want from the Centre whereas some of us are not getting anything even for our minimum needs.

SHRI M. GOVINDA REDDY: What about Nagarjunasagar?

SHRIMATI C. AMMANNA RAJA: Nagarjunsagar is very well knewn. on We have to sink all our monies Nagarjunsagar to feed the country. Is that fair, I ask you. Now that the Minister of Broadcasting is here, I may mention another thing. When we go out we cannot carry big radio sets. We take fairly big sized transistors. Now I want to hear Hydera-I cannot hear. I want to hear bad. Vijayawada. I cannot hear. I hear Bombay, I hear Trichy, I hear Madras and I hear Bangalore. I want justice to be done to us. I want more powerful transmitters to be installed at least in all the State Capitals. Do I not want to hear my own Telugu music and Telugu news? I was talking to Shrimati Nandini Satpathy the other day about this. We used to have Hyderabad Station start at 6-O Clock in the morning. But now they have begun to start at 6-30 in the morning. I do not know why this change has been brought about. And classical music and all these things have been cut down for the sake of other things, I do not know what. So I want the Minister to look into these matters. There are many other things I want to say. If I get another opportunity, either during the Budget debate or on some other occasion, I shall give vent to my feelings on those things also. Thank you very much.

SHRI MULKA GOVINDA REDDY: Mr. Vice-Chairman, Sir, the President's Address was a very monotonous one, a distressing, depressing document. We need not congratulate the President for this address that was given to us. He has catalogued so many ills that have happened and so many problems that are facing this country.

Let me first take up the question of language. It has agitated the minds of so many people in this country. When this language Bill was discussed when the Resolution on the language was discussed, the very Chief Mirdster of Andhra Pradesh, of whom the hon. lady Member was so proud, and the Chief Minister of Mysore, who is now the Congress President, did not move their little fingers to pretest

against the injustice that was perpetrated on the non-Hindi speaking people of this country.

SHRIMATI YASHODA REDDY: They have to be congratulated that at least belatedly they are able to realise it.

SHRI MULKA GOVINDA REDDY: it not because They are realising wisdom has dawned upon them, but who are the because the students, victims of this language policy, are protesting in Andhra Pradesh and in Mysore, and that is the reason why these people are now trying to see whether any consensus can be arrived at and whether this language question can be re-opened. We all agree that the three-language formula should be implemented. That has been accepted. But most of the Hindi States have not implemented this three-language formula. They are implementing only a one-language formula, thereby making the Madras Government take an extreme attitude in this matter. It is not that Madras wanted to have only Tamil and Eng-It is only the attitude of the lish Hindi-speaking States that made them take that extreme position. I am not here to defend the action of the Madras Government. But this is the retalitory way in which the Madras Government is looking at this problem. Too much of fanaticism for any language is not going to solve this problem. I and members of our Party appeal to the Hindi-speaking people that they should have patience, that they should have forbearance and that they should move slowly on this question of language. Then only it is possible for the people of this country to make Hindi not only the official language, but a real link language in this country. But their haste, their over-enthusiasm and their fanaticism kindled retaliation in the non-Hindi speaking areas. It is not that the people of the non-Hindispeaking areas are whipping up this agitation. It is the students who are going to be affected by this language policy who are conducting these agitations. We deplore violence being practised by any section of the student community or by any section of the

LShri Mulka Govinda Reddy] But unfortunately, Sir, population. as you know, it is only violence that open their makes this Government eyes and think afresh on problems that face this country. If the students resort to violence, what about the organised violence resorted to by They have let loose Governments? Mysore. police raj in Andhra and Only the other day, I was reading a document regarding the atrocities committed by the police in Bengal. The atrocities committed by the police in Mysore are so severe that no civilised human being can tolerate the condiprevailing in now tions that are Mysore. When the students conducted a peaceful demonstration, a peaceful violation of Section 144, they were fired upon. The students were beaten up by the police.

AN HON. MEMBER: Where? SHRI MULKA GOVINDA REDDY:

In Bangalore, Mysore and so many other places in Mysore State. Not only that, when the Vice-Chancellor was counselling patience and was adstudents not to go on vising the were fired. shells strike, tear-gas Luckily, those shells did not hit the Vice-Chancel-The Vice-Chancellor. this∙ lor himself complained about Vicepermission of Without the entered police the Chancellor, university precincts of the the campus. This is against all accepted that the police should enter the pre cincts of the university campus without the permission of the authorities concerned. The Vice-Chancellor has condemned the action of the police. Not only did they enter the campus, the class-rooms, entered but they beat up the Principals and beat up the Lecturers who were reading in the Library. Not only that, they enferred the university and college hostels also. The students were beaten They were bleeding. I was a up. witness to the fact that some of the students were beaten up by the police they were bleeding hooligans and there. This is the state of affairs not only in Bangalore, Mysore and other places, but in most of the towns in

Mysore State and in Andhra Pradesh. And this made the Chief Ministers of Mysore and Andhra ask the Central Government to re-open this question. If sanity was there and if unequal ourdens had not been imposed on certain areas, this trouble would not have arisen. There was no need for that Resolution to have been passed this Parliament which imposed bν the non-Hindi unequal burdens on Therefore, Sir, this speaking areas. language question is a very important question; it has touched the hearts of many people. Language should not be a disruptive force in this country and it should not impair the unity of this country. On the other hand it should be a unifying force, but it has become a disruptive force. It is counsels wiser hoped better and would prevail on the Congress leadership and on the powers that be so that a satisfactory solutions is evolved and formula is imthis three-language plemented faithfully in all the States.

Mr. Vice-Chairman, what is it that today after the last we are seeing General Election? In 9 out of 15 States the Congress has lost its majoparties have Non-Congress rity. come together to form non-Congress Governments in some States. In Rajyou come, Mr. asthan, from where Vice-Chairman, the Governor behaved very badly. In utter violation of the constitutional provisions he tried to party to come to help a minority power by rejecting the plea of the majority group to form the Ministry. Again in Bengal when the United Front Ministry was functioning, the Governor, without waiting for the dismissed the Assembly to meet, Ministry and installed a puppet Minisplea was that the try there. His United Front Ministry had lost the received had majority and he Ghosh letters from Shri P. C. and from the Congress Party leader that they had the majority. On the basis of the letters received, Mr. Dharma Vira had the audicity, in of the constitutional utter violation provisions, to dismiss the Ministry and installed a quisling Government

in West Bengal. But today what has Sir, 18 members of the happened? Indian National Democratic Front have withdrawn their support from the P. C. Ghosh Ministry, thereby reducing the present puppet Ministry of Shri P. C. Ghosh to a minority. What has this wonderful bureaucrat done there? He has not the courage to admit his mistake and rectify the mistake that he committed some two months back. He has not dismissed the Ministry which he should have done. Even now I say that it is not given to the Governors to play politics, that it is not given to the Governors to dismiss elected Ministries without testing the strength of the Ministries on the floor of the House. But when once he dismissed the Ministry of Ajoy Mukerjee saying that that Ministry had lost the majority, with what purpose can he now say that he cannot do the same thing now? Does he want to apply double standard, if it is a Ministry supported by Congress, one standard and if it is a Ministry supported by another another stannon-Congress Party, dard? Is this the way how a Governor should behave in this country? Is this the function of the Governors to play politics and to take a partisan attitude and to be mere tools in the hands of the Congress monopolies? This is very unfortunate and we should try to revise our Constitution and strip the powers of the Governors. In fact there are no powers empowering the Governors to dismiss the elected Ministries but unfortunately the Central Government which is run by this discredited Congress has approved the action of the Governor.

What is happening in Bihar? Here again the Governor has misbehaved. In utter violation of the Constitution he has installed one Mr. Mandal who is losing his strength in the Assembly as Chief Minister. What has happened there? He was a Minister there for 5 months 28 days or so. He could not continue for more than 6 months. They tried to see whether he could be nominated as Chief Minister being elected as the leader of the Soshit Dal supported by the Congress Party. But the lega. opinion went against them. Then they resorted to another subversion of the Constitution. What did they do? He was nominated to the Legislative Council. Nomination to the Legislative Council is governed by the Constitution. Article 171(5)of the Constitution says:

"The members to be nominated by the Governor under sub-clause (e) of clause (3) shall consist of persons having special kncwledge or practical experience in respect of such matters as the rollowing, namely:---

Literature, science, art, cooperative movement and social service."

I would like to ask the Governor of Bihar under what category this Mr. Mandal was nominated to the Legislative Council.

SHRIMATI YASHODA REDDY: Political art.

SHRI MULKA GOVINDA REDDY: Yes, political manoeuvring he has; there I agree. But that is not covered under the constitutional provision.

Similarly what happened in Mysore in the past? The present Chief Minister of Mysore is also the Congress President. He is holding both the offices. He does not want to relinquish either this or that. I know it is for the Congress Party to take note of it. But he is spending the money of the exchequer, the money of the State Government, the taxes of the ordinary people of the State in order to further strengthen the cause of the Congress Party of which he is the President. This is not the way the Congress Party which is supposed to be the premier political party in this country should set standards; they should set some healthy standards. This is not the way how they should behave. What happened in 1962 was that he was defeated in his home constituency. In order to get elected at the leader and then

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become the Chief Minister, he requested a Member of his own party to resign from the Assembly membership and nominated that member who resigned in favour of Mr. Nijalingappa to the Legislative Council in utter violation rovisions of the provisions of the Constitution. This is how the Constitution has been subverted by this Congress Party. This is how the Constitution has been subverted by the Governors who are there to defead the Constitution. This is how the "Constitution is violated by the Governors, Mr. Vice-Chairman, I therefore say that Mr. Mandal's Ministry should not have been installed there. 'The Governor who was not acceptable to the last Ministry was thrust upon it in Bihar. The Central Government is making appointments of these Governors in a partisan way. It wants those people who are going to play a subservient ro'e according to the dictates of the Congress Party. The Congress Party must have the tolerance to tolerate non-Congress Governments to be in power. They should have the patience and the decency to be in opposition. When the people have given a verdict against them, they should not try to subvert the non-

Congress Governments in this 5 p.M. illegal and unconstitutional man-

ner. They have massacred parliamentary decencies, they have massacred the democratic values of the people of India. In the name of the Constitution and in the name of democracy, they are doing everything possible on earth to subvert democracy. This is not going to bring a fair name to this country. This has shaken the very faith of the people of this country in the democratic institutions. "This is not going to help to further The cause of democracy. I therefore urge that the Congress Party should try to be in the opposition wherever the people have rejected them at the polls.

The President was pleased to say something about our relations with

China and Pakistan. This is what he said:

"As for our relations with China we have always wished the Chinese people well. We naturally expect China to respect our right to pursue our own domestic and foreign policies. The principles of mutual respect, non-aggression and non-interference alone provide a durable basis for international relations. On our part, we seek restoration of our relations with China on these principles."

The President has clearly forgotten the vow that Parliament had taken in November 1962. We will not rest until the entire territory that has now been occupied aggressively by China is vacated. What happens to the solemn pledge that we gave to ourselves and to the country? In this he pleads for normalisation of relations with China. Yes, we do want to have friendly relations with all people, particularly with our neighbours but here is a country which has committed unprovoked aggression against our country. Here is a country which has violated all the pacts and the Panchasheel that were entered into between the two countries. Here is a country which does not believe in the principle of mutual respect, which does not believe in non-aggression, which does not believe in non-interference and with such a country the President, under the inspiration of the Prime Minister, has advised us to be friendly, irrespective of the fact that China is still continuing to hold about 20,000 square miles of our territory. So it is time that we should take every steps to see that this aggression is vacated. I have no doubt that the present Congress Government is incompetent and incapable of delivering the country from the clutches of the Chines aggressors.

Similarly we want to have friendly relations with Pakistan but what has happened? Pakistan does not believe in the Tashkent Agreement. In spite of the provocations we have tried to implement the Tashkent Agreement but Pakistan refuses to have any level to meeting at the ministerial discuss the problems confronting the two countries. Pakistan does not believe in the Tashkent Agreement but we go on chanting this mantram that we believe in the Tashkent Agreement. Good, but the other party does not believe in it. This one-way tra-We have released ffic should stop. unilaterally all the ships that were seized by us but Pakistan has not released all the ships that were seized by them in 1965. So some attempt should be made to see, if possible, through the good offices of the USSR, that all these ships are released by the Pakistan Government.

There is a reference to Israel in the Address and to the West Asian crisis. We are interested that this crisis should be solved as early as possible but amicably it should be Yes, the aggression should solved. be vacated but the Arab countries should be advised to recognise the Vacation of agexistence of Israel. gression and the recognition of Israel go together. The Government has played a very partisan role in this connection and therefore it has lost its initiative to solve this burning problem. This morning the question of the Suez Canal had come up in the House. Because of the closure of the Suez Canal, the Government of India and the people of India are paying heavy freight charges as the ships are to be diverted through the Cape of Good Hope. So this question should not be kept pending for a long time and it is possible to solve the West Asian crisis provided the Government of India takes an impartial attitude in this matter and we should see that Israel's existence—Israel which is a Member of the United Nations-is recognised and there is mutual respect for the territorial integrity of Israel as well as the Arab countries. our neighbours Our relations with should be improved. The President has made a particular reference to the South and the South East Asian It is unfortunate that countries. enough attention has not been paid

to our relations with our neighbours and with the South and South East Asian countries. It is necessary that we have better relations with these countries because they are also facing a similar aggressor as we are today—China—and China which is an expansionist power, wants to subvert democracy, wants to destroy democratic values and wants to have its own hegemony in the whole of Asia. Therefore, it is necessary that the countries of South and South East Asia have more friendly relations and we should do everything in our power to give them aid in order that those countries may build up their industries and may improve their economy. In this respect I would say that we should have better relations with Formosa. It is true that we advocated the admission of the People's Republic of China into the Security Council but now things have changed. China is a friend of our enemy. China has committed aggression against us. China, if admitted into the Security Council, with the power of voting there, will always vote us and against vote in favour of Pakistan. Therefore, our relations with Formosa should be improved and we should recognisboth Chinas-the People's Republic (China as well as Taiwan.

AN HON. MEMBER: What about the G.D.R.?

SHRI MULKA GOVINDA REDDY: In his Address the President has said:

"It is gratifying to note that the process of detente in Europe continues. Our own relations with the European nations, regardless of their political systems and ideologies, are growing satisfactorily."

But this is not the whole truth. Our relations with all the European nations are not growing satisfactorily. We are prejudiced against political systems and ideologies that are prevailing in Europe. Just now my attention was drawn to Germany by one of our Members who asked: 'Why not recognise the G.D.R.?'

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Yes, we should not be prejudiced against the political system that is prevailing in the G.D.R. What we want is, if there is a reality, if a State is a reality, irrespective of the political complexion of that country, we should recognise it. We should recognise the German Democratic Republic. Of course our relations with West Germany, for some time to come, may not improve. The West German Chancellor, when he was here, held out the threat that, if we have any relations, diplomatic relations with East Germany, the West German Government will have to think twice whether to continue their relationship with India in a friendly These threats and diplomatic way. we should not heed. This is only a threat to prevent the Government of India from recognising East Germany. We are interested in recognising all countries which are a reality, and the G.D.R. is a reality. On the other hand, West Germany as a State has taken, during and after our war with Pakistan, an unhelpful attitude, and it has always tried to help Pakistan through military equipment. So even this consideration should weigh while we consider the question of recognising the G.D.R. I therefore plead that we should not only recognise the G.D.R., that is East Germany, but we should also recognise Taiwan and have diplomatic relations at Embassy level with Israel.

Mr. Vice-Chairman, then there is reference to the agricultural sector in our economy. It is true that we are having, if not a bumper crop, a good crop, after all the ills that we have suffered in the last twenty years. I hold the Congress Party responsible for that. In our First Plan adequate attention was not paid to and adenot provided quate resources were for improvement of agriculture, s0 much so that we have to depend more on rains and nature to have better And by neglecting our agricrops. culture the Congress Government has driven this country to go to other countries with a begging bowl for

wheat, for rice, for all the foodgrains that we want. And this position would not have been there if proper steps had been taken at the proper time. And even today the prices are going up. When the Central Government employees or the State Government employees ask for merger of dearness allowance in pay, the Finance Minister says that the present spiral will stop and it is likely that the prices might go down. It is not so; in the last so many years the prices have been going up. And they should have taken an average of the price level for the last five years and merged the dearness allowance of Central Government as well as State Government employees in their pay. We must have contented Government employees. Then only they can give their wholehearted support to the policies of the Government and they can see that the policies of the Government become effective and purposeful.

I would now like to take up another point, Mr. Vice-Chairman. The President has referred to the corruption that is now prevailing in the administration. Political corruption is there. Nepotism is there, and they are going to bring forward a Bill appointing a Lokpal to look into these charges. The Santhanam Committee had made very sound recommendations, that whenever allegations are made against persons in authority, particularly against Ministers, if the allegations are made by 10 M.L.As. or M.Ps., they should be referred to a panel of Judges and one of the members of the panel should be chosen by the President to look into those allegations. But they have not done so. In Mysore charges of corruption and nepotism were made against the present President of the Congress, who is still the Chief Minister of Mysore But they were not looked into. They were made by 35 M.L.As. including some 10 Congress M.L.As. at that time, and by some M.Ps. So the people of Mysore have lost all faith in the Central Government, and the Central Government, which is run by the Congress Party, looks at these problems in a partisan

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manner, n**ot i**n an impartial manner. They want to hide the misdeeds of their party-men in different States. They tried to save Mr. Biju Patnaik, but he could not be saved. The commissions and omissions of Mr. Biju Patnaik and Mr. Biren Mitra were exposed and so they could not be They tried to see that Mr. saved. Kairon was not brought to book. But the commission of inquiry exposed him. I therefore demand that there should be a commission of inquiry to go into the charges of corruption and nepotism and favouritism that were practised, that are being practised and will continue to be practised by Mr. Nijalingappa and his henchmen, and if Mr. Nijalingappa continues to Minister getting the be the Chief post of the Congress President devalued to that of the Chief Minister, he will continue to commit these ill deeds in Mysore. It is high time that the Central Government takes not a partisan attitude but an impartial attitude so that the confidence of the administration people in the restored and these political corruptions and other things are put an end to. í

Thank you.

SHRI N. R. MUNISWAMY: Mr. Vice-Chairman, associating myself with the mover of the Motion of Thanks, I offer my grateful thanks to the President for the Address delivered by him the other day to Members of both Houses of Parliament at that joint session.

Sir, on a perusal of this Address I find that he has catalogued several achievements to the credit of India after independence. My point is that what we have achieved is not the test, and is not to be gloated over; should have been our but what achievement is the test. If we compare these two things of what we have achieved and what we should have achieved, then I would say that we have not achieved much in comparison to the efforts that we have put in. Now in the achievements catalogued, whether in agriculture or .

in fertilizers or in industry or in the tempo of economic development, or in any other field, there is much to be said which is not to the credit of the administration, when the achievements are compared to the number of people who are now residing in this country after independence; we have since increased in population by almost one-third of what we were some twenty years back. When compared to that, the agricultural production, though it may be 75 million or 92 million tonnes of foodgrains, there are the extra people who have come into existence, the newly-born, production is still not and so the enough to adequately supply the needs of the whole population. Therefore I would say that the agricultural production in respect of foodgrains, population, when compared to the really falls short of its requirements, and that is the reason why we go in for import of foodgrains from other countries. We have been saying ever since independence that in a period. of ten or fifteen years we will achieve self-sufficiency, and this slogan is being repeated year after year, and we only live in the hope that in another five years we will certainly foodgrains from other stop getting countries. And we have been maintaining the same trend ever since we started saying that we are going to be self-sufficient in the matter of food Therefore, I would say that grains. the agriculturists, the farmers must be given the necessary incentives by way of credit loans and implements to see that lands which are not being we cultivated and cultivated are should also see that irrigation facilities are given to them for this purpose. So far as the States are concerned, there are places where more than two crops can be raised. But what happens is that after one crop is raised the land is left alone and the people do not put forth the effort needed to raise even a second crop. The reason is that they have already produced enough for the family and they do not feel the urge or incentive to raise something more from the land. So, for the time being all that

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land is allowed to be idle. Therefore some sort of incentives should be given to the agriculturists, say, in the shape of credit and implements so that they do not spend time on other things and do not remain satisfied with raising only one crop.

I know the language problem has been referred to by Members from this side as well as on the other side of the House. There are the fears of the Madras Government. In Madras they have passed a Resolution. That Resolution should not be viewed from the point of view of the Hindispeaking people only. It is something not to be implemented. They have the two-language formula, i.e. Tamil as well as English. One small error was committed, of eliminating English altogether after five years which might be said to be unfortunate. Т for one think that there is deep politics in it. I do not believe for а moment that the Resolution passed by them should be very seriously considered by us. Of course, it has created a sort of re-thinking all over the country. It is said that the Bill as well as the Resolution we passed recently here in Parliament are to be redrafted. They are now thinking of how to amend them, how to make the burden equitable as between the Hindi and the non-Hindi areas. That is a corollary or result of the Resolution passed by the Madras Legislature. They have insisted on the two language formula being followed by other States also. We have been saying here that no State supports the Madras Government. But I may say that when I compare notes with persons from other States I find that they in their heart of hearts are also for two languages, i.e., one the regional language and the other English. Of course, Hindi is supposed to be the official language of India. But this official language has not developed to the required stage in the last twenty years. After passing this Bill that we have done, I doubt whether it would ever be implemented. According to me it is impossible of imple-

mentation as it is. Therefore, this Resolution of the Madras Government has given food for thought to all of us and it has served to bring all persons in the country together who are against this Bill, to thrash out a common programme so that all the persons in the country and all the parties may accept a particular formula. I am sure the time has come when no State will accept any formula adopted by another State. This is a delicate problem and a delicate subject on which everybody has to give a second thought and not be into implementing pressurised the Bill as well as the Resolution. We have seen the several upheavals taking place in State after State. The situation instead of getting stabilised, I find each State turning out to be a country, almost We are having We may be fifteen States. having fifteen countries, so to say. And then no State will follow the principle adumbrated by the Centre. Therefore, the time has come to convene a Constituent Assembly which should be asked to evolve a link language or official language for the entire country. I am sure if such a Constituent Assembly is constituted, it will have representatives from the various States. I do not mean that the present Parliament should be dissolved. This Constituent Assembly will be entrusted with the task of finding out the official language for all the States.

Along with that there is another thing to be done. There is difference of opinion as regards the Fundamental Rights between the Executive and the Judiciary. There is a recent judgment of the Supreme Court that Parliament cannot do anything derogatory to the principles enunciated in those articles of our Constitution and that if anything was really to be done in that respect, then a Constituent Assembly should be convened and asked to go into that matter. They say that Parliament has no right to touch this Chapter. So this some sort of also has created а stumbling block as far as the progress of the country is concerned. So this subject also should be referred to this

Constituent Assembly so that they may tell us which language can be fixed for the whole of India and also how far these Fundamental Rights can be amended. Therefore, I suggest that a Constituent Assembly should be convened. The time to do it has come because we see that different States are not following a particular policy. We have seen in Assam how they were saying non-Assamese should get out.

SHRI AKBAR ALI KHAN: Parliament can do this job.

SHRI N. R. MUNISWAMY: I agree that Parliament also can do it. But in so far as the Supreme Court has pronounced this judgment we must respect their judgment, though there may be difference of opinion from one Bench and another Bench. The latest Bench has said that whatever had happened before that judgment was delivered may stand; but after that, in future we should convene a Constituent Assembly. I think they are wise men and their advice should be adopted. Otherwise the Judiciary and the Executive in this country will be at loggerheads. The Judiciary has duties adumbrated for it. We have left some loopholes for them to interpret in this way. So the time has come for the Constituent Assembly to deal with the question of language and also this problem. Of course all the time language has been a problem We spent so much in this country. time and so much money. But we have not yet come to any final conclusion. When this Bill and the Resolution very minor number, only about one the English-knowing people are in a They want to learn English also. But English. **0**L ibniH tuods potyeteq Yes бәці 10U are fyel ieui people ipuiH 01 1eu1 puц Ι want English, it is said. But talking Hindi-speaking people, They do not I can understand the difficulties of the changed and how she had to yield. said not a comma or a dot would be scenes, how the Prime Minister had how much was going on behind the much of wire-pulling was going on, were passed we were aware моц

per cent. They are at the top administration. As for the rest we can manage at the lower levels with the regional language. At the middle level also we can manage with the regional language. It is only at the top that English has to be adopted. We are all assembled here and we know English. Even those who do not speak English, they do know English. But they have taken a vow not to speak in that language. As for those who do not really know English, I do appreciate their difficulty. But the Chair also allows anybody who does not know either Hindi or English to speak in his own language.

Now this is the position. But we see that the Congress Party has been losing State after State. This language question has given a good handle for other Parties. The Communists are happy because they love confusion. The Jana Sangh is happy because it has given them a platform on which to work.

AN HON. MEMBER: They do not want English.

SHRI N. R. MUNISWAMY: They do not want English. Of course, they know their places best, just as I know my own place best. There are these difficulties. There are fissiparous and the President tendencies has rightly expressed distress and unhappiness at the divisive forces becoming apparent in India, in the name of community, language, religion and so on. We are having all these things here. We konw there are different communities. Only one belonging to a community can realise the difficulties of that community and work for its improvement. Who else will do it? So also with religion. One belonging to that particular religion will know the difficulties and try to remove them. Nobody else will be able to do it. Such limitations or drawbacks are there. We know that at the national level we do not have them. But ordinary people are bound to have them. After all, we are ordinary human beings and we have our own failings.

[Shri N. R. Muniswamy]

and drawbacks. Circumscribed bv them as we are, we have to reckon with them and make allowances for all these small things. Therefore, I say that the time has come to do something about it. Now the Congress is powerful at the Centre and in some States. But even those States may slip out of our hands in a few years' time. We want to safeguard the unity of the country and it is time that we thought about the unity of the country and did something. We are bothered about the unity of the country and not about uniformity in India. Α uniform language is essential but let us have unity first. We are thinking of Rashtrabhasha; Rashtra is first or Bhasha is first, I want to know. Unless you have a Rashtra you cannot have a Rashtrabhasha. Before you have a Rashtrabhasha you must have the country first. First think of the country and when you have the country, then think of a language in relation to that country. But now if you think that it gives rise to divisive influences, then suspend it for the moment. There is nothing wrong in doing that. The President can, under his own powers, suspend the particular article of the Constitution or he can suspend the implementation of the Language Act and the Resolution so that we can work out an arrangement in such a way that all parties are brought together. Eeven the Jana Sangh has given a rethinking to it. They are saying that something should be done about it. Everybody is thinking like that. Individually if you go and ask them they are not so much against English but as a group they do not want to accept it, the reason being that they are bound by certain regulations of their party. That is the platform on which they base their political growth. How can they grow unless they have got some such thing? In their heart of hearts it may be something else. I do not think they are very much against English because their children are sent to public schools. Let anybody put his hands on his heart and say that it is not so.

Even Seth Govind Das's grandchildren are sent there. They may be saying anything for the purpose of their party or group. Sir, I do not want to dilate much on this language issue.

VICE-CHAIRMAN THE (SHRI RAM NIWAS MIRDHA): Please finish.

SHRI N. R. MUNISWAMY: I need at least ten minutes more. If you so think I can close now and continue tomorrow.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I think the House can sit for a few minutes more. You finish your speech.

SHRI N. R. MUNISWAMY: Since we are going to sit now, I shall speak for ten or fifteen minutes.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): No, no. Just five minutes. You have already spoken for fifteen minutes.

SHRI N. R. MUNISWAMY: As regards socio-economic advancewhich has rement to he ferred. I am very happy that he has done so. So far as the Scheduled Castes and Scheduled Tribes are concerned their advancement does not compare well with their percentage in the population. We are having 12 $2\frac{1}{2}$ per cent representatives and in services of Scheduled Castes and Scheduled Tribes but they are not given even 2 and half per cent respectively in services. They also need some sort of help. There is one other thing also. We have the backward classes and they are to the extent of 72 per cent in the whole of India and the rest accounts for 10 to 12 per cent. So the majority of the people belong to the backward class. Now all of us put together may be backward in relation to other countries. And we know what is going on in the UNCTAD conference between the advanced countries and the developing countries. So far as this problem in the domestic sphere is concerned, we have produced a Backward Classes Com-

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mission Report. The Commission toured the entire country and submitted а Report in 1955. We are now in 1968but nothing has been done so far. It was not even touched with a pair of tongs. You are not doing anything about it. At least the Report should have been discussed in this House and something must have been said by the Home Minister as to what he is going to do in that regard. He has done nothing of the kind. He has simply thrown it into cold storage. This is another grievance of the people. If you go to the country parts and talk with those backward people, you will find that they are not very happy with this Government because of this report not having been taken into consideration. This is one of the causes why the present Government is not having a hold on the entire country. Therefore I would submit that the Government should at least give a chance for that Report to be discussed in the House; leave aside the implementation part of it now. So I want that to be done.

Sir, much has been said about our debts. We have read in the papers that our public debts amount to the tune of Rs. 5000 crores. It would mean that each one of us, even those who are to be born, is burdened with a liability of Rs. 100 to Rs. 150 per head. Even the unborn child is enjoined with this liability and it has to discharge a debt of Rs. 150. That being the case, the question is how are you going to do that? And we find we still go on incurring debts and we borrow money. Therefore I say there is a provision in the Constitution that Parliament can pass an Act whereby we can suggest to what extent we can borrow and for what items we can borrow. Unless such an Act is passed by Parliament I do not think it is possible to restrain the Government, who in their ambition to bring the country at par with other countries, would go advanced on borrowing. (Time bell rings). Sir. you will excuse me. I am speaking at the fag end of the day and I would

crave your indulgence for a few more minutes.

Unless an Act 13 passed by this House and the other House also limiting the borrowing capacity of this Government, I do not think we can ever arrest the magnitude of the debt liability that we are getting into and even the future generation is also pledged in a way. In the long run, what will happen is this. I want to suggest this by way of caution. When those countries begin to think of recovering the debts doled out by them to other countries who in their anxiety to develop had got them, they may put forward some arrangement by which they would ask—if the other countries are not able to repay their debts-to adjust or give some portion of the country. That is the only way to do it. The mentality of the people who make inroads into other countries is not one of acquisition of territory but of ideological conquest. The scheme is such that if the Communists want to come they have their own scheme; the capitalists have got their own scheme; the socialist countries have got their own scheme. With some we seem to have evervone friendship but we seem to tilt with somebody else. Even in the I.C.C. when they wanted something to be done, we refused. We did not support the request for reactivising the Commission with the result that India is being misunderstood everywhere 23 going with the USSR. As a matter of fact I do not understand the real policy.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): I think ...

SHRI N. R. MUNISWAMY: Sir, you seem to be allergic in which case I can close right now.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Please wind up; last point.

SHRI N. R. MUNISWAMY: Thank you.

[Shri N. R. Muniswamy]

That is why I say we should not be left to the mercy of other countries misunderstanding us. They must understand us correctly.

About our relationship with Pakistan, every time we are speaking of a no-war pact but they seem to be getting ready for war. We seem to be begging for friendship while all the time they are preparing themselves for war. And we find even other countries are in a way siding with them. I only wish to warn this Government that so far as our foreign policy is concerned we should not put our fingers in everything in a pronounced way. Let us have some check as others are doing.

Thank you.

VICE-CHAIRMAN THE (SHRI RAM NIWAS MIRDHA): The House stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at thirty-eight minutes past five of the clock till eleven of the clock on Friday, the 16th February, 1968.